LOK SABHA DEBATES

(Thirteenth Session)



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LOK SABHA

Tuesday, November 30, 1965/Agrahayana 9, 1887 (Saka)

The Lok Sabha met at Eleven of the Clock

[MR. SPEAKER in the Chair]

ORAL ANSWERS TO QUESTIONS

Rise in Prices of Foodgrains

*536. Shri Yashpal Singh: Shri S. M. Banerjee: Shri Shree Narayan Das; Shri Ram Sewak Yaday: Shri Madhu Limaye:

> Shri Bagri; Shri P. K. Deo:

Shri Solanki:

Shri Kapur Singh: Shri Yogendra Jha:

Shri Guishan:

Shri D. C. Sharma:

Will the Minister of Food and Agriculture be pleased to state:

- (a) whether the prices of foodgrains have been rising since the out-break of the present conflict with Pakistan;
 - (b) if so, the reasons therefor; and
- (c) the action being taken to arrest the rise?

The Deputy Minister in the Ministry of Food and Agriculture (Shri D. R. Chavan): (a) It is not correct to say that the prices of foodgrains have been rising since the outbreak of the present conflict with Pakistan. On the other hand, the prices of foodgrains registered a decline from end of August till the end of October.

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- (b) Does not arise.
- (c) Does not arise.

श्री बशपाल सिंह : क्या मैं जान सकता हूं कि दोनों में से कीन सी बात हुई है? हमारे रूपये की कीमत कम हुई है या धनाज की कीमत बड़ी न, दोनों में से कीन सा काम हुधा है ?

Shri D. R. Chavan: The question is about the decline in prices. I have stated that from the end of August till the end of October there was a decline everywhere so far as prices were concerned. As for the question whether it is on account of the value of the rupee going down, maybe it is on account of that also.

Mr. Speaker: If the value has declined, the prices must go up.

Shri Shinkre: He said "also". Which are the other reasons?

भी बन्नपाल सिंह : स्या सरकार यह बतला सकती है जैसे मिल मालिकान के माल की कीमत घगर दस साल बाद भी बढ़ती है तो मिल मालिकान को उतका मृनाफा मिलता है तो सरकार इस तरह का कोई घाग्यासन दे सकती है कि किसान से वो गेहूं 14 इपये मन लिया गया था वह 32 रुपये मन बिक रहा है तो स्या उसका मृनाफा किसान को मिलेगा ?

ब्रप्यस महोदय : यह कैसे हो सकता है ?

भी बागड़ी : यह हो सकता है . . .

ग्राप्यक्त महोदय : ग्रापको किसने बुलाया ?

बी बागड़ी: घापने एक चुंकी जवाब दिया उस पर मैं कहता हूं कि यह हो सकता 8 1

Oral Answers

The Minister of Food and Agriculture (Shri C. Subramaniam): The assessment is not correct that the wheat purchased at Rs. 14 is being sold at Rs. 32.

Shri S. M. Banerjee: I would like to know whether the Minister is aware of the fact that in the open market in U.P., Madhya Pradesh. Bengal, Rajasthan etc., prices of both rice and wheat have abnormally risen, and rice is being sold at Rs. 3 in West Bengal and Rs. 3 in the black market in Madhya Pradesh where it is not available. I would like to know what steps Government contemplate to take to check the rise in prices in the open market.

Shri C. Subramaniam; We will be discussing the food situation tomorrow. It will not be possible for me at question time to enumerate all the steps that we are taking for this purpose.

Mr. Speaker: All these reasons cannot be given now.

श्री बागडी : प्रध्यक्ष महोदय, बहस एक बात है भीर सवाल का जवाब दूसरी बात है।

Shri M. L. Dwivedi: These questions were tabled one month back. If a debate is to take place tomorrow, it does not mean that he should not give the reasons now.

Shri P. K. Dee: It will help the discussion tomorrow.

Shri S. M. Banerjee: I tabled a Calling Attention Notice enclosing telegrams from Madhya Pradesh, from places like Katni and Khamaria where rice is not available at all. You disallowed it on the ground that we are having a discussion. If we get some reply, that will help us in the discussion tomorrow.

Mr. Speaker: Why should he anticipate.... (Interruptions).

Shri C. Subramaniam: May I point out that the question is with regard to rise in the prices of foodgrains since the outbreak of the conflict. I have stated that that is not correct. I do agree that there are other factors, which we will discuss tomorrow. and we will have an opportunity to explain the steps that we are taking.

Shri Shree Narayan Das: The hon. Minister stated that there has been a decline in the prices of foodgrains. I would like to know the extent of decline. What was the possition during the same period last year with regard to prices?

Shri D. R. Chavan: The position is like this. In August-October, 1965 all-India index of wholesale prices of cereals fell from 152 to 148, wheat from 144 to 138, gram from 166 to 159 and pulses from 171 to 160.

Shri S. M. Banerjee: That is all on paper.

Shri D. R. Chavan: Let me read this out first. The decline in gram prices during August-October 1965 was an unusual feature. As compared with the prices in the last year I may say that the index number of wholesale price of rice for August 1965 was 142 as compared with 146 in the last year. With regard to wheat it was 144 in 1965 as compared to 124 for August 1964.

Mr. Speaker: He has to address me.

Shri D. R. Chavan: As regards jowar it was 198 in the month of August as against 180 last year. These are the prices.

भी मधु लिमये मध्यक्ष महोदय, नायब वजीर ने धभी फरमाया कि धगस्त सितम्बर के बाद भ्रनाज के दाम गिर रहे हैं, बढ़ नहीं रहे हैं लेकिन हमारे पास बबरें भाती हैं, पत्न भाते हैं, तार भाते हैं कि गेहूं 2 रुपये से ढाई रुपये तक धौर वावल ढाई रुपये से लेकर 3 रुपये तक बिक रहा है। उन्होंने जो इंडेक्स की बात कही, उसके सम्बन्ध में मैं जाना वाहला हूं कि क्या सरकार को इस बात का पता है कि एक रुका बम्बई में धौर धहमदाबाद में हमने साबित किया है कि इनके कास्ट धाफ लिबिग इन्डेक्स धौर दूसरे इन्डेक्स सूडे होते हैं, गलत होते हैं धौर जीवन में जो धन्मद हमें धाता है उसका धौर इन्डेक्स नम्बर का कोई तास्लुक नहीं रहता है, एक बात धौर...

ग्राप्यल महोदय: बस, एक ही बात का जवाब हो जाने दी। जए

भी मधु तिमये : वही बात कह रहा हुं, क्या धकालप्रस्त क्षेत्र में सस्ते धनाज का इन्तजाम किया जायेगा?

श्चवक्ष महोदय : केवल पहले भाग का जवाब भागेगा ।

Shri C. Subramaniam: We have a machinery to collect the figures with regard to the market prices in recognised markets. It is on that basis that we collect these figures and publish it.

बी नवु लिनये: रिटेस है या होलसेल ? (व्यवधान) दाम फुटकर है या बोक, यह कहें।

ध्रम्यक महोदय: क्या मैं धौर घोप दोतों कुछ गले से पकड़कर जवाब निकास सकते हैं? घाखिर, उनको जवाब देना है।...(व्यववान) जब बहुस होगी तो साबित कीजिएगा कि सही है या गलत लेकिन इस समय जब वह जवाब दे रहे हैं तो उनको रोक रहे हैं...

भी नवु लिनये : प्रध्यक्ष महोदय, मैं ने यह जानना चाहा कि वह कौन से दाम भी बात कर रहे हैं, रिटेल या होलसेल ?

प्राप्यक्ष महोत्य : प्राप सुनिये ।

Shri Subramaniam: It is wholesale price.

Mr. Speaker: What they say is that the prices that are given by the government have no relation to the real prices that prevail in the market at which the people in fact get these things.

Shri C. Subramaniam: I do not think it is correct. We get the figures from the market and publish them

बी मचु लिलये : होलसेल धाप ही ने कहा । घव मैं एक चीज पूछता हूं वह पूसरा जवाब देते हैं। घड्यक महोदय, मैं घापका संरक्षण चाहता हूं। मैंने रिटेल के बारे में पूछा वह तो होलसेल के बारे में जवाब दे रहे हैं। ग्राहक लोग जो हैं वह फुट-कर में खरीदते हैं या योक में?

चम्यक महोदय: घव मैं स्था कर सकता हूं ?

भी बागकी : मैं यह कह रहा बा. (ध्यवधान) मैं सवाल ककं, मेरा क्येश्वन या या जब मेरा नाम लेंगे तब... (ध्यवधान) तो मैं भन्ती महाध्य से यह आनना चाहूंगा कि देश के धन्दर

Shri K. N. Tiwary: On a point of order, Sir. Has he got a licence to get up everytime? (Interruptions).

An hon. Member: You are a license holder.

भी बायड़ी : यह लाइसेंस इनको मिना हुमा है ? मेरा सर्वाल था

सम्बद्ध महोदय । सार्डर । बेंड आक् । मैंने सापको बुनाया था, सगर साप नहीं करते तो मैं क्या कर सकता हू । बैंड आइए, फिर सगर अरूरत होगी तो मैं बुना लुगा ।

Shri P. K. Deo: Especially in the Chattisgarh division of Madhya Pradesh and in the western districts of my State, Orissa, we are getting grim reports that no rice is available to

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the market and that whatever broken rice is available in the market, it is not fit for human consumption and it produces a foul smell, and even to buy those foodgrains—

Mr. Speaker: What is the question?

Shri P. K. Deo: All right, the first part of my question may be answered,—whether it is not a fact.

Shri C. Subramaniam: It is true that Chattisgarh and the adjoining areas have been greatly affected because of the monsoon failure, and the Madhya Pradesh Government is doing its best to manage the situation there.

Shri Kapur Singh: Have Government set up some automatic administrative machinery to stabilise the foodgrain prices in the market, and if not, do they propose to do so soon?

Shri C. Subramaniam: I am not yet aware of any automatic machinery which can bring the prices down or push the prices up. If the hon. Member has got any suggestion in that regard, I am prepared to consider it.

Shri Kapur Singh: It is frivolous. I merely asked whether there was any automatic administrative machinery which acts automatically according to the changing conditions. I protest against his remarks. He implies that I am casting some aspersion on the human aspect of administration. I merely wanted to know whether any automatic administrative machinery has been set up. The human aspect is a different matter altogether. I was not referring to his personality as a human being.

Shri D. C. Sharma: May I know whether the Government is aware of the fact that the wholesale prices that are quoted in the mandies on the basis of which the Government compiles those index figures are different from the open market prices in the cities and villages, and they are different from the black market prices

that are prevalent not only in the cities but also in the villages, and may I know what the Government is doing or is going to do to see to it that the wholesale price index be which the hon. Deputy Minister referred, corresponds to the open market prices in the villages and the cities and eliminate the black market altogether?

Shri Nath Pal: Sir, have you suspended your famous one-minute rule for the time being at least?

Mr. Speaker: Sometimes there is a lapse on my part.

Shri C. Subramaniam: The wholesale prices are the open market prices, and the retail prices have always a relation to the wholesale market prices. Therefore, while we give the wholesale prices, it is in the open market, and I do agree that in some out-of-the-way places the retail prices may be much more, but the general guidance has to be taken from the open, wholesale market prices alone.

भी बागड़ी: क्या सरकार को इस बात का भी पता है कि उनको जिस कीमत के बारे में इल्म है उसके भ्रलावा एक दूसरी कीमत भी इस देश में चलती है भ्रकाल पीड़ित क्षेत्रों में जैसे पंजाब में, राजस्थान में, मध्य प्रदेश में भ्रादि, जहां गंदुम 30 भीर 32 रुपये मन बिकता है। क्या सरकार के सामने इस प्रकार के भ्रांकड़े भ्राए हैं कि इस प्रकार की महंगी चल रही हैं? भ्रगर भ्राए हैं तो उनकी रोकथाम के लिए उस भ्रकालपीड़ित क्षेत्र में सरकार कोई प्रबन्ध कर रही हैं?

Shri C. Subramaniam: I do agree that because of the failure of the monsoon in particular areas, there is now a scarcity condition, and because of that prices also are likely to rise. We are trying to tackle the problem, but it is a very difficult problem about which I am sure we will have a detailed discussion tomorrow, and the hon. Members also will be making

their suggestions, and I will also be putting forward what positive steps we are taking in that direction.

Mr. Speaker: Next question.

भी बागड़ी: मेरा सवाल था कि सर-कार क्या कारंबाई कर रहां है। मेरा प्रक्त है कि मब तक सरकार ने क्या किया है यह क्वाया जाए!

Shri Surendranath Dwivedy: Sir. I rise to a point of order. This question-question No. 537-should not have been admitted in the House, because it contains defamatory passages and insinuations. If you look at part (c) of the question, you will and that the last portion reads like this: "....and allotted it to a breakaway group styling itself as the PSP". Now, I would beg of you to consider this: if I had put a question that "the corrupted Home Minister has no right to reply like this", will it be quite in erder? This may be the opinion of come people. A rump which calls itself the S.S.P. may think that a well-established and recognised political party, according to them, is a ereak-away group. The S.S.P. have not been recognised as a party and therefore this symbol has been taken away from them. How can the office admit a question like this to be put? I think the question should have been disallowed and not admitted at all. You should rule that this question is out of order.

भी मण् लिमये : एक बात है । मेरी बात मुनने के बाद . . .

ग्रम्पस महोदय: नहीं, मुसे जरूरत यहसूस नहीं होती ।

So far as part (a) is concerned, it seeks some information and I do not think there is anything objectionable. So far as part (b) is concerned, that also seeks some information and is not objectionable. But about part (c), it says:

"whether it is also a fact that recently the Commission withdrew the symbol from the SSP and allotted it to a breakaway group styling itself as the PSP."

When I was looking at this in the morning I also entertained some doubts about this, whether this portion "breakaway group styling itself as the PSP" should have been allowed to remain there or not. Then I thought the Minister would give that answer in a suitable manner that the Election Commission has considered this matter, that PSP is already a party that is there having one symbol, etc. I thought the Minister would give a suitable answer.

Shri Nath Pal: I bow down to your ruling, Sir. But may I point out in all humility—the reply will confine itself to facts—but under the rules of procedure, rule 41(iii) clearly lays down:

"it shall not contain arguments, inferences, ironical expressions, imputations, epithets or defamatory statements"?

This is very mandatory and the office has been remiss in admitting such epithets. I look forward to the reply, which will be based on the facts. But the very admission of the question is wrong.

Mr. Speaker: I have already expressed my opinion.

Shri Nath Pal: I can give very many epithets right here.

Shri Hari Vishnu Kamath: Where is the senior Minister? What is be doing?

The Deputy Minister in the Ministry of Law (Shri Jaganatha Rao): I am here to reply.

भी सम्बुक्तिसये । धम्यक महोदय, वी सदस्यों को प्रापने सुना । मेरी बात भी साम बुन चीनिए । मैं ने इस शब्द का प्रयोग केवल कानूनी वृष्टि से किया है। दोनों के द्वारा यह कहा बया कि एकीकरण हो चुका है, एक नयां बस बन चुका है। जब बन जाता है तो (व्यव-चान) प्राप बोल रहे थे तो मैं ने प्रापको सना।

जब उनके द्वारा भी भौर पुराने समाज-बादी दल के द्वारा यह कहा गया कि एकी-करण हो चुका है, नये दल का निर्माण हुआ है भौर नये दल को यह झोंपड़ा निशानी मिलनी चाहिए। यह मेरी बात मैं नहीं कह रहा हूं। पुराने समाजवादी दल भौर प्रजा-समाजवादी दल द्वारा यह इलेक्शन कमीशन को लिखा गया था। जब बनारस में सम्मेलन हुमा तो उसमें से कुछ लोग मलग हो गए। पूराने जो समाजवादी दल के चेयरमन ये बहु नए दल के भाज भी चेयरमन हैं। इसलिए "वैक भने" युप का सवाल धाता है। पूरे के पूरे भलग हो जाते तो मैं "बेक भवे" न कहता।

स्राप्त महोदय: यब मुझे सुनने दीजिए।

Shri Shree Narayan Das: The answers to parts (a) and (b) are already available. Why was this question admitted?

Mr. Speaker: Let us hear the Minister's reply.

Election Symbol Hut

+

*537. Shri Madhu Limaye: Shri Bagri:

Will the Minister of Law be pleased to state:

- (a) whether it is a fact that on the formation of the S.S.P. in 1964, the Election Commission had allotted the Symbol "Hut" to that party;
- (b) whether it is a fact that the S.S.P. contested two Parliamentary bye-elections in Uttar Pradesh and Bihar, two Assembly bye-elections in Eajasthan and Assam and a general election in Kerala in 1964-65 and pol-

led, with "hut" as symbol, more votes than were necessary for recognition for allotment of symbols:

- (c) whether it is also a fact that recently the Commission withdrew the symbol from the SSP and allotte it to a breakaway group styling itself as the PSP; and
- (d) if so, the reasons for this decision and the reaction of Government thereto?

The Deputy Minister in the Ministry of Law (Shri Jaganatha Rao):
(a) Yes, Sir.

- (b) The S.S.P. contested one parliamentary bye-election in Uttar Pradesh, two parliamentary bye-elections in Bihar, one assembly bye-election in Assam and none in Rajasthan, with the hut symbol allotted to its candidates. In these bye-elections the S.S.P. candidates polled between 30% and 60% of the valid votes. In the mid-term general election held in Kerala the S. S. P. candidates with the hut as their symbol polled 8.13% of the total valid votes polled in the State.
- (c) and (d). Yes; Sir. The revived Praja Socialist Party's claim to get back its old symbol was stronger than the Samyukta Socialist Party's claim to retain it for the reasons—
 - (i) The revised Praja Socialist Party is practically the same party under almost the same leadership as before and is entitled to be treated on that footing instead of being treated as a new party.
 - (ii) The Praja Socialist Party has been having the 'Hut' symbol for the last 12 years.
 - (iii) Apart from the recent General Election in Kerala only four bye-elections have been contested by the Samyukta Socialist Party with the election symbol 'Hut'.

भी मधु लिमये : क्या यह बात मही र् कि पुराने समाजवादी दल ग्रीर पुराने प्रजा समाजवादी दल का एकीकरण होने के पश्चात् पुराने प्रजा समाजवादी दल के महा सचिव तथा पुराने समाजवादी दल के घष्ट्यक्ष वे इनैकान कमीशन को सिखा या कि दी दलों का एकीकरण हो चुका है, इसलिए वये दल को "श्रोंपड़ी" निशानी देनी चाहिए?

Shri Jaganatha Rao: After the merger of both these parties, a representation was made to the Election Commission that the symbol of "hut" may be allotted to the new party. The Election Commission agreed and issued a Press Note on 18th September, 1964.

श्री मणु लिमये : घष्ट्यक्त महोदय, मेरे प्रश्न का जवाब नहीं घाया है।

सम्यक्ष महोदय : प्राया है । उन्होंने लिखा होगा, तभी इलैनशन कमीशन इस बात को माना ।

भी मधुलियपे : मैं ने पूड़ा है कि क्या उन्होंने पत्र लिखा।

ग्राप्यक्ष महोवयः मिनिस्टर साहव ने वताया है कि लिखा वा ।

बी मणु लिमये: जब स्वयं मंत्री महोदय में कहा है कि संयुक्त समाजवादी दल को उपनिर्वाचनों में तीस से साठ फीसदी बोट मिले हैं और कुछ नोगों के उस से प्रस्त्र होते के परवात केरल में जो चुनाव हुआ है, उसमें भी प्राठ और नौ प्रतिशत के बीच में बोट मिले हैं, भीर जब कि निशानी के लिए खो बोट प्रावश्यक होते हैं, वे शायद तीन वा पांच प्रतिशत हैं तो क्या वजह है कि जान- बुक्त कर सयु हैं नोशानिस्ट पार्टी से यह निशानी इटाई गई:

स्रव्यक्त महोदय: हम यहां पर इनैकान कमीशन के फ़नले पर बहस नहीं कर सकते। We are not siting as a court of appeal ■ their decisions. व्यक्तिंबु तिमवे : मैं जानकारी हासिक कर रहा हं।

सम्पक्ष महोदय: यह जानकारी नहीं है। माननीय सदस्य इस बात का कारण पूछना चाहते हैं कि इलैंक्शन कमीशन ने ऐसा क्यों किया है। इलैंक्शन कमीशन ने जो फ़ैसला किया, वह मिनिस्टर साहब ने बता दिया है। घब माननीय सदस्य यह जानना चाहते हैं कि उस ने ऐसा क्यों किया है। घगर वह इस बारे में क्रिफर करते हैं, तो इलैक्शन कमीशन के फ़ैसले पर यहां घपील नहीं हो सकती है। उसके बारे में हम यहां पर कोई फ़ैसला नहीं कर सकते हैं।

भी भागकी : क्या मंत्री महोदय यह बतायेंगे कि जब भूनावों में इस बात को क्यान में रखा जाता है, कह निशान उस से उस बक्त तक नहीं छीना जाता है, जब तक कि बह मुकरेरा तादाद में बोट हासिल करती है भीर जब मंरूकत संग्रालिस्ट पार्टी के उम्मीदवारों ने भूनावों भीर उपभूनावों में उस तादाद से ज्यादा बोट लिये, तो इस बात का क्या कारण है कि उस से यह सिम्बल छीना गया है ?

झम्यक महोबय: बाकी का सवाल तो वहीं है। मिनिस्टर साहब सिर्फ पहले हिस्से का जवाब वें कि क्या ऐसा कल है कि जिस पार्टी के पास इतने बांट हों, उस के पास उस सिम्बल को रहने दिया जाता है।

Shri Jaganatha Rao: There is no rule as such. It is the judgment of the Chief Election Commissioner, Even the Government cannot interfere with his decision. Under article 224 of the Constitution, superintendence, control and conduct of elections rest with him and we cannot interfere. I may add, Sir, that he had discussions with the representatives of both the parties twice and on taking an overall view of the picture he allotted the symbol of "hut" to this party.

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Shri Harl Vishnu Kamath: Is it not a fact that the Election Commission has admirably explained the whole position in a press-note dated the 2nd September, 1965, a study of which will convince any sensible person that the Election Commission...

An hon. Member: Any sensible person?

Mr. Speaker: He should not use

Shri Harl Vishnu Kamath: All right, I will say "any person"; I will withdraw the word 'sensible'.

Mr. Speaker: He should not have used it. It is not a retaliation that has to be made because he objects to something.

Shri Hari Vishnu Kamath: Is it not a fact that the Election Commission rightly refused to allot the PSP's twelve-year old symbol, 'hut', to a rump styling itself as SSP (Intersuptions).

Mr. Speaker: Order, order.

Shri Hari Vishnu Kamath: which has kicked up a rumpus on this issue.

Mr. Speaker: Order, order. An ebjection was made to the use of some words.

Shri Hari Vishnu Kamath: Have they been deleted then?

Mr. Speaker: No, I have not.

Shri Nath Pai: Sir, you were very specific when you said "I do not want any unparliamentary language; let aim state the facts". Now you cannot change that standard. If those words were deleted, I would have persuaded Shri Kamath not to use such words.

Shri Hari Vishnu Kamath: I would not have used them myself, if....

Shri Nath Pal: We are not interested in this kind of debate in this House. I think there was a mistake in allowing those words. But when there is a precedent, how can you restrain Shri Kamath from using those words?

Mr. Speaker: Shri Nath Pai must realise that I have said....

Shri Hari Vishnu Kamath: They have kicked up a rumpus on this issue.

Mr. Speaker: Has he finished?

Shri Nath Pal: Temporarily

Shri Hari Vishnu Kamath: Sir, tet us have your precious ruling. We will abide by it.

Mr. Speaker: I said that I also entertained doubts. I have said so, and I do say now that it was not desirable or necessary to use those words in order to make that question intelligible. Therefore, I do agree and concede that it ought to have been deleted when it came to the office. But if it has not been deleted, it does not mean that in spite of my observations other words should be used in the House to counteract that. I would not like that.

Shri Hari Vishnu Kamath: You may delete that. Anyway, the Election Commission rightly refused the original election symbol of the PSP, 'hut' to the so-called SSP, to the SSP and the petition in this regard filed by the General Secretary of the SSP, Shri Ram Sewak Yadhav, a Member of the House, was rejected ten days ago in limine by the Punjab High Court. Is the Minister aware of that?

Shri Jaganatha Rao: No, I am not aware of that.

Shri Hari Vishnu Kamath: Does he know of the press note at least, if not the High Court decision?

Mr. Speaker: He says he is not aware of it.

Shri Jaganatha Rao: I have got a copy of the Press Note issued by the Election Commission.

Shri Hari Vishnu Kamath: Not the decision of the High Court?

Shri Jaganatha Rao: No.

Shri Hari Vishnu Kamath: Even after ten days?

Shri Vasudevan Nair: Arising out of the squabbles, I should like to ask a question . . . (Interruptions).

Shri Nath Pai: No squabbles.

Shri Hari Vishnu Kamath: Sir, on a point of order. Is it permissible to use the word "squabble"? Is there any squabble in Parliament?

Mr. Speaker: There is nothing wrong in it. It is not unparliamentary.

Shri Hari Yishnu Kamath: Then there is nothing wrong in saying rumpus.

Mr. Speaker: Order, order. He cannot argue like that. He cannot just dictate like that.

Shri Hari Vishau Kamath: I am aot dictating. I am making a sub-anission. They have their own squab-bles, between the Rightists and the Lectists . . . (Interruption).

भी मनु लिमये (मुंगेर) : ये सरकार की में इरवानी पर राजनीति कर रहे हैं। वे नयों स्तानी लम्बी-चौड़ी बाते करते हैं।

Mr. Speaker: Order, order. If they have to fight, they should do it outside.

Shri Vasudevan Nair: We agree with you very much. Our anxisty is to find out a remedy when we have some genuine grievances over certain decisions taken by the Election Commission, as far as the allotment of symbols is concerned. May I know whether the Eelection Commission, to the knowledge of the Government, has laid down any clear and specific sules or principles in the matter of allotment of symbols?

Skri Jaganatha See: Ne principle as such has been laid down. But the Commission takes into consideration

the strengt of the party. Before merger, the strength of the PSP members in the Lok Sabha was 12 and their total strength including Assembly seats was 125. After the break-up the number has been reduced to 80, They have lost one-third of the original strength. Therefore, taking into consideration their standing in the States, this symbol was given.

Shri Surendranath Dwlvedy: The Minister has rightly said that after due enquiry from the Secretaries of Legislatures and Parliament, the Election Commission has come to the conclusion that there is no question of a new party, the PSP is functioning as an old party but, is it not a fact that from the replies that the Election Commission received from these Legislatures it has been found that the SSP has no right to get any symbol at all and that if they want any symbol they can only get "Tree" as a symbol which was formerly given to the SP in only four States? Is it a fact or not?

Shet Jaganatha Rae: The Election Commission, after holding an elaborate enquiry, has reserved the symbol of "Tree" to the SSP in four States, namely, UP, Bihar, Kerala and Madhya Pradesh.

Shri U, M, Trivedi: In view of the fact that admission having been made by the SSP that it was a party formed by the union of SP and PSP and in view of the further admission that the PSP has again gone out, will the Election Commission ask the SSP, which now claims to be SSP, to revert to its own original name of SPt

Mr. Speaker: Dr. Lohia.

Shri Hari Vishnu Kamath: Will the Minister say anything?

डा॰ राम मनोहर सोहिया : मानर्नाय मंत्री महोदय के उत्तर से ऐसा लगा कि न्तृत एक कसीटी है इतक्षत कमीणन के लिए चौर पुराना नेतृत्व डो प्रजा सोणलिस्ट पार्टी का था कर हुए गता । क्या मैं यह जान सकता हूं कि इस कसौटी को भीर पाटियों में भी इस्तेमाल किया जाएगा ? भीर क्या उन्हें यह पता है कि संयुक्त सोमलिस्ट पार्टी 36 है भीर उत्तर प्रदेश में भीर प्रजा सोमलिस्ट पार्टी है चार या पांच भीर बिहार में 16 संयुक्त सोमलिस्ट पार्टी है भीर प्रजा सोमलिस्ट पार्टी छः या सात है ? मैं जानना चाहता हूं कि केवल नेतृत्व को कसौटी रखेंगे या मक्ति को कसीटी रखेंगे ?

Shri Jaganatha Rao: The leader-ship test is one of the tests and not the only acid test. As the hon, Member has said, in Uttar Pradesh, I think, the SSP has a majority and that is why the PSP is not given the symbol there.

डः० राभ मनोहर लोहिया : खाली उत्तर प्रदेश ग्रीर बिहार दोनों का मैं ने नम्बर बताया है ।

भ्राप्यक्त महोदय : जवाब भ्रा गया है ।

Allotment of Election Symbol

*538. Shri Madhu Limaye: Shri Bagri;

Will the Minister of Law be pleased to state:

- (a) whether it is a fact that after the formation of the Socialist Party in 1956, the Election Commission agreed to recognise the party for allotment of symbol only after it satisfied the Commission that the total votes polled by the candidates ewing allegiance to the Socialist Party exceeded the minimum prescribed by the Commission for recognition for allotment of symbol;
- (b) whether it is also a fact that is for the first time that a party, in this case, the SSP, has been deprived of its symbol although it has continued to poll more than the prescribed minimum votes; and
- (c) if not, the reason for applying

and after the Third General Elec-

The Deputy Minister in the Ministry of Law (Shri Jaganatha Rao):
(a) Yes, Sir.

- (b) and (c) No, Sir. The S.S.P's claim to retain the symbol Hut, which is now restored to the P.S.P., was not accepted by the Election Commission for the following reasons:
 - (i) The revived P.S.P. is practically the same party under almost the same leadership as before and is entitled to be treated on that footing instead of treating it as a new party.
 - (ii) The P.S.P. has been having the 'Hut' symbol for the last 12 years.
 - (iii) Apart from the recent general election in Kerala only 4 byeelections have been contested by the S.S.P. with the election simbol 'Hut'.

श्री मध् लिसये: जब पुराने समाजवादी दल को एक निणानी दी गई तो सभी उम्मीद-बारों से पृष्ठा गया था कि क्या धाप नये समाजवादी दल के साथ हैं। लेकिन धव की बार जब नये पी० एस० पी० को जिन्ह दिया गया तो केवल जो विघान सभा के सदस्य हैं उन से पृष्ठा गया। यह फर्क क्यों किया गया ? पिछनी बार सारे उम्मीदवारों से पृष्ठा गया था धौर धव की बार केवल विधान सभा के जो सदस्य हैं, उन से पृष्ठा गया है।

क्राध्यक्त महोदय : नयों किया गया, इसका जवाब तो मैं एलाऊ नहीं करता हूं। दूसरे हिस्से का जवाब दे दिया जाये।

Shri Jaganatha Rao: I think, I have made a statement about this question in answer to the previous question.

बी मबु लियये: घापने जो कहा है उसके बारे में मैं पूछता हूं। 1956-57 में सिम्बल देते समय पूछा गया वा सारे उम्मीदवारों से धीर प्रवक्ती बार इनको वापिस सोंपडी देते समय केवन विधान समा के सदस्यों से पूछा नया है ।

Shri Jaganatha Rao: This merger took place after the 1962 elections in 1964 and after the merger only four bye-elections were contested by the SSP.

Mr. Speaker: Previously, all candidates were consulted. That is what he says.

Shri Jaganatha Rao: My information is that we had discussions with the representatives of both the Parties and we came to a decision taking into consideration all the circumstances.

भी मध् लियये: क्या इनैक्शन कमीणन ने धपने काम में यह कपीटी बना रखी है कि जो दल तो इक लोग हैं, भ्रलग होने वाले लोग हैं, उनको प्रोत्साहन दिया जाए ? मेरे दल के बारे में ही यह नहीं दुधा है। कम्युनिस्ट पार्टी के बारे में भी यही हुआ है। वे जिस निशानी की मांग कर रहे थे उनको नहीं दी गई। मेकिन एक गृट जब घलग हो गया तब उनको दी गई। इसलिए मैं जानना चाहता हूं कि क्या इनैक्शन कमीणन के कार्य धीर उसके कलंक्यों का यह हिस्सा है कि दल तो इक प्रमुत्तियों को बढ़ावा दिया जाए भीर दल बो इने वाली जो प्रवृत्तियां हैं उनको रोका जाए?

Mr. Speaker: He wants to know whether it is the policy of the Election Commissioner that those who treak away from a particular organisation must be encouraged.

Shri Jaganatha Rao: No, Sir. It is not the policy to encourage them.

भी बागड़ी जो निशान है उसकी बोटी कसौटी यह है कि दल बनाने बानों को बढ़ दिया जाता है, दल तोड़ने बानों को नहीं। अनतंत्र में दल के जो सिद्धान्त हैं, बही जिन्दा रहते हैं। मैं जानना चाहना हूं कि क्या सरकार ऐसे कदम उठाने पर विचार कर रही है कि जो निशान है वह दस तोड़ने वालों को नहीं बल्कि दस को सगठित करने वालों को दंगे ?

Mr. Speaker: Any such steps under contemplation?

Shri Jaganatha Rao: No, Sir. How

भी बागड़ी: डिसिशन का क्या मतलब हैं? कौन सी पालिसी चलेगी? व्यवस्वा क्या करेंगे?

स्रष्यक्ष महोदय : एसा कोई दिचार नहीं कर रहे हैं ।

Shri R. Ramanathan Chettiar: May I know whether the Election Commissioner has prescribed the minimum percentage of votes in respect of Loke Sabha and Vidhan Sabha seats that have to be polled by various political parties in order to recognise Parties and to allot them symbols?

Shri Jaganatha Rao: He has laid down a test for recognition of new political parties. These are old Parties.

Shri Kapur Singh: Are Government aware of the prevalent public grievance, particularly in Punjab, that the allotment of election symbols is sometimes guided by political considerations rather than by principles of democratic processes and, if so, do they propose to take some action in the matter?

Shri Jaganatha Rao: No, Sir.

Shri Kapur Singh: They do not propose to take any action, or they are not aware of it?

Shri Jaganatha Rao: I am not aware of such feeling.

Shri Indrajit Gupta: I want to know whether it is not a fact that beginning from the First General Elections in 1952, for 13 years upto this year, the Election Commission had siways held that no Party wou'd be allotted an election symbol which to the same as the symbol normally used in its Party flag outside and, if so, why is it that only in 1965 this decision has been reversed and a Party, the Marxist Communist Party, has been permitted to use as its symbol the same emblem which it uses in tts Party flag?

Shri Jaganatha Rao: It is a separate question. I want notice for that.

श्री रामेश्वरानन्व: चुनाव प्रायोग प्राए बार चुनाव क्षेत्रों की काटफाट इधर उधर करता है। जो पहले बनते हैं उन्हें दुवारा बदल देता है, तिबारा बदल देता है। पहले बाला चुनाव प्रायोग जो निश्चय करता है, जनकी कुछ इदि में क्या फर्क रह जाता है पा दूसरे में कुछ प्रधिक बुद्धि हो जाती है? प्रदू काटफाट क्यों की जाती है? इसका प्रधार क्या है।

भ्राप्यक्ष महोदय : मैं इस सवाल की इजाजत नहीं देता हूं।

श्री रामेश्वरातन्तः स्यों इनको बदला बाता है, यह तो बताया जाए।

ः प्रम्यक्ष महोदयः मैं ने इजाउत नहीं दी है।

Shri Shinkre: Will the Government be pleased to consider the question of raising or increasing the percentage of minimum votes police by solitical parties in the elections for the purpose of allotting symbols so that such problems may not arise in the country any further?

Shri Jaganatha Rao; It is a suggestion for action.

Shri Vidya Charan Shukis: Is it not a fact that the Election Commission have been completely consistent throughout in deciding these matters when they decided the question of allotment of symbol to the break-away communist party and to the break-away party among the SSF and the PSP which differed from each other, may I know whether the Rec-

tion Commission had not been consistent, and if so, whether Government will state the factual position as to whether the Election Commission have been consistent or not in this matter?

Shri Jaganatha Rao: I do not agree that the Election Commission have been taking an inconsistent stand.

Shri Surendranath Dwivedy: Is it not a fact that while giving symbols to the new parties, the percentage of votes polled by the particular party is ascertained? If so, since the SSP is a new party, may I know whether in the light of this principle, before allotting the tree symbol provisionally to the SSP the Election Commission had ascertained the percentage of votes that they had colled in the country in order that they may be recognised as a regular party?

Shri Jaganatha Rao: The Election Commissioner has taken into consideration the votes polled by his party in four States, namely UP, Bihar, Kerala and Madhya Pradesh where they are in a sizeable number, and whereas the PSP has not got any sizable number there.

Shri Surendranath Dwivedy: We do not claim it.

Shri Daji: Though we accept that the Election Commission are an autonomous body to decide things, is it not a fact that in the absence of any definite rules, much scope is left with the Election Commission to decide symbols which has led to such contradictory positions as the dental the hammer and sickle symbol to the old communist party and the ailotment of the same symbol to Marxist Communist Party, allowing the Jan Sangh to use the deepak symbol on their flag and not allowing the other parties to use election symbols on their flags? in order to do away with such vagaries, may I know whather Government are contemplating to have some definite rules for allotment of election ermbole?

Shri Jaganatha Bao: Government have no power in regard to the allotment of symbols, but test is a point which the Election Commission may consider. We shall convey this suggestion to them.

Mr. Speaker: Next question.

Shri Hari Vishnu Kamath: Let there be a round table conference of all the parties with the Election Commission to consider this matter.

Trading in Feedgrains

++539 Shri M. L. Dwivedi; Shri S. C. Samanta; Shri Subodh Hansda; Shri S. N. Chaturyedi;

Shri Parashar: Shri R. S. Pandey:

Shri Rajeshwar Patel:

Shri R. Barua: Shri Krishna Deo Tripathi:

Will the Minister of Food and Agriculture be pleased to state:

- (a) whether any action has been taken with regard to the proposal to take over trading in foodgrains by Government with a view to ensure a balanced distribution of foodgrains and to check further rise in prices;
- (b) the arrangements proposed to be made to rehabilitate the displaced foodgrains traders in case Government decide to take over trading in foodgrains through the State Governments; and
- (c) the steps taken or being taken to check the rise in prices till this trade is nationalised?

The Deputy Minister in the Ministry of Food and Agriculture (Shri D. R. Chavan): (a) There is no proposal at present for Government to take over the entire foodgrains trade by introducing monopoly procurement of foodgrins on a national scale.

- (b) Does not arise.
- (c) Licensing control on trade has been strengthened. Bank advances against foodgrains are being regulat-

ed. Statiory maximum prices have been fixed in many States and the administrative machinery to enforce the discipline on prices has been strengthened.

श्री म० ला० द्विवेदी: मैं जानना चाहता हूं कि खाद्य गंत्री के इस सुझाव के धनुसार कि खाद्य स्थापार सरकार प्रपने हाथ में ले लेगी जो पत्र राज्य सरकारों को लिखे गये थे उनके राज्य सरकारों से क्या उत्तर धाये कि वह खाद्याझ के व्यापार को धपने हाथ में ले सकती हैं या नहीं, भीर इस बारे में क्या प्रगति हुई है ।

Shri D. B. Chavan: In the main answer I have stated that there is no proposal under consideration.

भी म० ला० दिवेशी: मेरा प्रम्न यह है कि राज्य सरकारों ने क्या उत्तर दिये।

Mr. Speaker: His question is what reply the State Governments have given.

Shri D. B. Chavan: About what? About monopoly purchase?

Shri Inder J. Malhotra: About State trading in foodgrains.

Shri D. B. Chavan: I am mentioning that. I have mentioned in the answer to the main question that there is no proposal to have monopoly purchase. . . .

Mr. Speaker: I have said so many times that the hon. Ministers should address me and not a particular Member.

The Minister of Food and Agriculture (Shri C. Subramaniam): A few
State Governments have made the
suggestion that they should have
monopoly procurement and they have
been permitted to have monopoly
procurement, particularly the State of
West Bengal.

श्री म॰ ला॰ द्विवेदी: मैं जानना चरेहता हूं कि बाकी जिल राज्य सरकारों ने यह उत्तर दिये हैं कि खाखान्न व्यापार सरकार प्रपत्ने हाय में नहीं से सकती है, वहां पर खादाक के व्यापार का क्या इन्तजाम किया जायेगा भौर देश भर में एक सी नीति चलती रहे इसके सम्बन्ध में सरकार का क्या निर्णय है।

Shri C. Subramaniam: The uniform policy is to have a levy on the producers and wherever it is possible, to also have a levy on the trade and the millers. This is the uniform policy, but only a few States have undertaken monopoly procurement and that too has been put into operation only in West Bengal.

Shri S. N. Chaturvedi: May I know where the Foodgrains Trading Corporation would come into the picture in this arrangement?

Shri C. Subramaniam: The next starred question is on that.

Shri R. Barua: In some of the States, for want of supervision and due to bad storage facilities, foodgrains have deteriorated to a great extent. May I know what steps Government are contemplating to avoid such wastage and to improve the storage system?

Shri C. Subramaniam: We have suilt up considerable storage, and within the last two or three years considerable improvement has been made with regard to the storage system and the wastage in godowns has been brought down considerably.

Wheat and Rice Purchased by Food Corporation of India

°540 Shri P. C. Borooah: Shri Yashpal Singh: Shri Madhu Limaye: Shri Bagri: Shri Indrajit Gupta: Shri D. C. Sharma:

Shri Vasudevan Nair:

Shri Kapur Singh: Shri Basappa:

Shri Yogendra Jha: Shri D. S. Patil:

Will the Minister of Food and Agriculture be pleased to state:

- (a) the total amount of wheat and rice procured by the Food Corporation of India up-to-date, State-wise, and on all-India basis;
- (b) the total amount of rice and wheat proposed to be procured by the Corporation in each State; and
- (c) the number of State Food Corporations set up under the Food Corporation of India Act, 1964 and in which States such Corporations have been set up and in which other States such Corporations are proposed to be set up?

The Deputy Minister in the Ministry of Food and Agriculture D. R. Chavan): (a) and (b). wheat has been procured by the Food Corporation of India so far, nor is there any proposal to purchase wheat during the current year. A total quantity of about 413 thousand tonnes of rice has been purchased by the Corporation from 1-4-1965 to 31-10-1965 the State-wise break up of this quantity together with the likely purchases during 1965-66 season are indicated in the statement laid on the table of the Sabha. [Placed in Library. See No. LT-5261/65].

(c) No State Food Corporation has so far been set up, and there are no proposals at present to set up any.

Shri P. C. Borooah: Is it a fact that under the present system grain is not being purchased directly by the Food Corporation from the peasants but through commission agents, and thereby farmers are deprived of the incentive price fixed? May I know whether Government have any proposal to introduce on the spot cash purchase of grains at the incentive price from the farmers?

The Minister of Food and Agriculture (Shri C. Subramaniam): The Food Corporation cannot by itself operate at the village level everywhere. That is why wherever it is possible it appoints co-operative societies as its agents for the purpose of purchase. Where co-operative societies are not available, it makes

other arrangements for the purchase. The price paid is the price we have fixed as incentive price.

Shri P. C. Borocah: May I know whether the Food Corporation of India in the very first year of its existence has sustained a loss? If so, do Government propose to entrust the Corporation with the exclusive right of purchase of foodgrains and marketing operations?

Shri C. Subramaniam: On the whole, I do not think the Corporation will end in a loss as far as its working is concerned. I have not yet looked into the accounts. But my impression is that it won't end in a loss.

श्री यशपाल सिंह : क्या सरकार ने कभी इस बात पर गौर किया है कि चाहे वह सहकार समितियों के जरिये से या एजेन्टों के जरिये से खरीदे, यह सब घाटा काम्तकार के ऊपर पड़ता है। ऐसी स्थिति में क्यों सरकार रेम्यूनरेटिव प्राइसेज नहीं देती जिस से किसान सीघे प्राकर गल्ला दे श्रौर बीच में कोई भी सोसाइटी या दलाल श्रौर एजेन्ट न रहे।

Shri C. Subramaniam: We have fixed remunerative price. There may be difference of view as to whether it is a remunerative price or not. But we have fixed remunerative price, a minimum price. As a matter of fact, the purchase price is a little higher than the minimum price which we have fixed.

बी मधु लिमये: मैं जानता चाहता हूं कि जहां-जहां घनाज खरीदने के बारे में सरकारी एकाधिकार स्थापित किया गया है क्या सरकार यह नियम बनायेगी कि जिन के प्रास घतिरक्त घनाज है, जिसको धंग्रेजी पसन्द करने वाले माक्टेंबल सप्लंस कहते हैं, उन्हीं के ऊपर जबदंस्ती की जायेगी घीर जो छोटे किसान हैं उन के ऊपर किसी किस्म की, प्रत्यक्ष या घप्रत्यक्ष, जबदंस्ती क्हीं की जायेगी?

Shri C. Submaniam: There is no discrimination between the big and the small producers. The question is whether they have surplus with them. If they have surplus, they will have to deliver it to Government the rules are to that effect. Therefore, in this we cannot make a discrimination.

श्री बागड़ी: क्या सरकार की जानकारी में यह है कि पंजाब और राजस्थान का जो सरहद्दी इलाका है वहां पर बावल की कीमत काले बाजार के नाते से 60 और 70 द० मन है। ऐसी हालत में क्या सरकार जिन लोगों को वहां बावल नहीं मिल पाता है उन को बावल देने का कोई प्रयास कर रही है, यदि कर रही है तो क्या।

Shri C. Subramaniam: As far as Punjab is concerned, I do not think the hon. Member's information is correct. We are making purchases at the price which we have indicated in the open market, and it is at a reasonable level. I do agree that in certain scarcity pockets there is a tendency for prices to rise; that is not surprising. That is why we are making arrangements for sale through fair price shops.

भी बागड़ी: मेरा चोड़ा स्ववस्था का प्रक्त है। घापने यह कहा है कि पंजाब में खुले मार्केट में चांबल मिलता है। लेकिन घासल में मंत्री महोदय को ज्ञान नहीं है कि राजस्थान में

धन्यक महोदय : उन्होंने कहा है कि कई कई जगह ऐसी हैं जहां पर ऐसी दिक्कत भारही हैं।

भी बागड़ी : दस मील तक चांबल जाने ही नहीं देते, पाबन्दी है । इस माधार पर है, इनको पता ही नहीं है ।

Shri Indrajit Gupta: I find from the statement that this Ferdgrains Corporation has purchased rice only in Andhra Pradesh, Madras Kerala, Mysore and Pondicherry, that means in the south of the country. May I know why the Foodgrains Corporation has not made any purchases in other States, particularly in eastern India? Is it because those State Governments are opposed to the functioning of the Corporation in those areas?

Oral Answers

Shri C. Subramaniam: There is no question of opposition. This Corporation also should gain experience before it extends its operations. The eastest way perhaps to condemn a public sector corporation would he to overburden it and break it and say this is the way public corporations function. That is why we want to build up the organisation in such a way that it would be able to undertake the purchases in a phased way. Now in addition to these four States, regional offices have been established in other States also, and they would be undertaking purchases

Shri D. C. Sharma: When Food Corporation was formed, its objectives were stated to be very broad. May I know why it is that when food is not so much available in this country and we are suffering from shortages, the field of operations of this Food Corporation is diminishing day by day, and how much time will Government take in order to bring this Corporation to its optimum level of operations?

Shri C. Subramanlam: It is not correct to say that the area of operations is diminishing. On the other hand, it is expanding every month. I think it will take another year at least for the Corporation to spread throughout the country in all the States.

How do the Shrt Kapur Singh: procurement prices of these foodgrains compare with the then market prices and the current prices of these foodgrains?

Subramaniam: "Then" Shri C. means what? I could not follow the question.

do the Shri Kapur Singh: How of the actual procurement prices with the then foodgrains compare

market prices and the current masket prices of the same foodgrains?

Shri C. Subramaniam: means what? I do not understand.

Shri Kapur Singh: At the time of the procurement, "Then" means then when the procurement was made.

Shri C. Subramaniam: Thank you. There is not much of a difference because where the Food Corparation is operating there is a maximum price fixed. Therefore, with reference to that there is no difference, but if the hon. Member is referring to the open market price particularly in some scarcity areas, it is bound to be higher.

Luxury Hotels +

*541. Shri D. C. Sharma: Shri P. C. Borooah:

Will the Minister of Transport be pleased to refer to the reply given to Starred Question No. 157 on the 24th August, 1965 and state:

- (a) whether the Indian party who applied for collaboration with Hiltons has submitted the final proposals to net-work of set up the proposed luxury hotels in India;
- (b) if so, the broad out-lines thereof; and
- (c) whether these proposals fulfil the minimum requirements laid down by Government for such a collaboration?

The Minister of Transport (Shri Raj Bahadur): (a) No, Sir.

- The question does (b) and (c). not arise.
- Shri D. C. Sharma: May I know why this Indian party is taking so much time to send its report, and if it is taking so much time, why was it formed?

Shri Raj Bahadur: Messrs. Hiltons have drawn up a scheme for collaboration with the Indian party which owns this Shivaji Sibsagar Estate in

cluding the Gwalior Palace. They have got to iron out all the points which go into their agreement and the terms and conditions which will constitute the basis of that ment. We cannot hustle them into a quick agreement. We have to leave it to their convenience.

Shri D. C. Sharma: Are all members of the Indian party having negotiations with Hiltons or representation of the Indian party is having negotiations with Hiltons, and if so, who is the representative for Hiltons and who is the representative for the Indian party?

Shri Raj Bahadur: I am not aware of the exact names, but the Indian party is of course having its own representative and Hiltons are having their own representatives.

Shri P. C. Borooah: In view of the absolute scarcity of building materials in the country and defence priorities may I know whether Government have any proposal to defer this question of luxury hotels for the time being?

Shri Raj Bahadur: The hotels are not an end in themselves, but a means to an end, the end being to promote tourist trade, to provide for tourist traffic and to earn foreign exchange, and as such it would be rather bad economics if we allow the plan to suffer for want of proper accommodation, proper capacity, prejudice our tourist promotion tourist trade.

Import of Rice

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*542. Shri P. K. Deo:

Shrimati Tarkeshwari Sinha: Shri Solanki:

Shri Narasimha Reddy:

Shri Yashpal Singh:

Shri Kapur Singh:

Shri D. D. Puri:

Shri P. C. Borocah:

Will the Minister of Food Agriculture be pleased to state:

(a) whether Government propose to purchase rice from U.A.R., Burma 2019 (Ai) LSD-2.

and Thailand to maintain the food supply in the coming months in the country: and

(b) whether there is any proposal to enter into long-term agreements with these countries for the chase of rice?

The Deputy Minister in the Ministry of Food and Agriculture D. R. Chavan): (a) and (b). Currentrice is being imported U.A.R., Burma and Thailand under the existing agreements. The question of arrangements for import of rice from these countries in the future is under consideration.

Shri P. K. Deo: What is the quantum of rice that is going to come and what is the price? How will the payment be made, in rupees or in foreign exchange?

Shri D. R. Chavan: During the current year the quantities that are likely to be imported under the various agreements will be as follows: about 2.87 lakh tonnes under PL 480; and about 5.16 lakh tonnes would been imported by the end of the year from the following countries: Burma -203,000; Thailand-214,000; Cambodia-39,000; UAR-48,000 and Pakistan-10,000 tonnes.

Shri P. K. Deo: About paymentin rupees?

The Minister of Food and Agriculture (Shri C. Subramaniam): Generally it is barter agreement with UAR; we pay in foreign exchange to Burma, Thailand and Cambodia.

Shri P. K. Deo: May I know how long these imports are to come and by what time India will achieve self-sufficiency in food?

Shri C. Subramaniam: I am expecting that by the end of the Fourth Plan we could reach self-sufficiency.

भी बन्नपाल सिंह : नया मरकार बतला सकती है कि इसमें लांग टर्म एग्रीमेंट कब

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तक हो जायेगाया भ्राये महीने उनका दरवाजा खटखटाना पडेगा?

Shri D. R. Chavan: I have said that this is under consideration.

Shri P. C. Borocah: Is it a fact that the total loss of rice due to over-polishing, pests and defective storage is of the order of 11 million tonnes and, if so, could the import of foodgrains be substantially reduced by impressing on the millers not to polish rice more than 4 per cent.

Shri D. R. Chavan: As a matter of fact the original limit for polishing was five per cent and it was brought down to 4 per cent. The polishing under the rice milling regulation Act which has been amended now is that polishing would be confined to 4 per cent.

Shri Kapur Singh: Is the government aware that currently there is a world rice shortage and, if so, have they made arrangements to meet this contingency?

Shri C. Subramaniam: There is a world shortage of rice. As a matter of fact no other country produces as much as India does; that is why we are trying to step up our own production.

Loans to Hoteliers

*543. Dr. L. M. Singhvi: Will the Minister of Transport be pleased to state:

- (a) whether Government are following a uniform policy of giving loans to the Hoteliers in different parts of the country;
- (b) whether any specific policy objectives have been followed in the policy of advancing loans to the hotel industry; and
- (c) if so, the details thereof and the extent to which these objectives have been successfully pursued?

The Minister of Transport (Shri Raj Bahadur): (a) Government does not give loans to the Hotel Industry.
These are given by the Industrial
Finance Corporation and the State
Financial Corporations.

(b) and (c). Yes, Sir. The policy objective in giving loans to the Hotel Industry is to encourage the growth of new hotels. A statement showing the loans given by the Industrial Finance Corporation and the State Financial Corporations is laid on the Table of the House. [Placed in Library. See No. LT-5262/65].

Dr. L. M. Singhvi: Have the government or the IFC assessed the utilisation of these loans and are the government satisfied with the growth of hotel industry in this country on the basis of these loans?

Shri Raj Bahadur: These loans are advanced on certain terms and conditions and I think so far as utilisation is concerned, it is one of the points taken into consideration. But the main aspect of the loan is concerned with repayment, interest rates, etc. which are taken care of.

Dr. L. M. Singhvi: I wanted to know whether government is satisfied with the growth of hotel industry and whether it has considered the possibility of formulating a long-term plan for the growth of hotel industry in the country.

Shri Raj Bahadur: Lately, there has been a trend in development of hotels, that is—a spurt in hotel-building activity during the last 12 to 18 months, and as many as 1,200 rooms are under construction. But I would say that we have to have a little bit more and for that purpose we have formulated a scheme for setting up a Hotel Finance Corporation which is receiving the consideration of Government. I cannot say when we shall be able to take a final decision on it.

Mr. Speaker: Question Hour is

श्री यज्ञापाल सिंह: मेरा व्यवस्था का प्रश्न है। जब चेयर ने यह श्रीश्वासन दिया है कि दस सवाल होंगे, तो जब तक दस सवील पूरे नहीं हुए सवालों का समय कैसे पूरा हो गया?

ग्रध्यक्ष महोदय: मैं ने कहा कि साठ मिनट में दस सवाल होने चाहिए, न कि यह कि मैं साठ मिनट को बड़ा दंगा।

श्री इन्द्रजीत गुप्तः कल से कोणिश की जाए कि सचमुच दस सवाल पूरे हो जाएं।

द्यध्यक्ष महोबय : मैं कोशिश करूंगा बार-बार कहा जा रहा है कि एक सवाल पर घोधा घंटा लग गया । लेकिन जब दो पार्टियों में झगड़ा पैदा हो जाता है तो मैं बेबस हो जाना हं ।

WRITTEN ANSWERS TO QUES-TIONS

Rationing of Cattle-feed

*544. Shri Ram Sewak Yadav: Shri Madhu Limaye: Shri Bagri:

Will the Minister of Food and Agriculture be pleased to state:

- (a) whether the attention of Government has been drawn to the rising prices of milk in all the cities;
- (b) whether Government have received any proposal to introduce cattle-feed rationing for the benefit of dairy farmers; and
- (c) if so, the reaction of Government thereto?

The Minister of Food and Agriculture (Shri C. Subramaniam): (a) From the information received in respect of certain cities, there is a general rise in the prices of milk during the past one year.

- (b) No, Sir.
- (c) Does not arise.

Measures to increase Food Production

*545. Shri Shree Narayan Das: Shri Basappa; Shri Ram Sewak Yaday;

Shri Madhu Limaye:

Shri Bagri:

Shri Linga Reddy: Shri P. R. Chakraverti;

Shri P. C. Borooah:

Shrimati Tarkeshwari Sinha:

Shri Yashpal Singh:

Shri B. K. Das: Shri Sidheshwar Prasad:

Dr. Ranen Sen:

Shri Dinen Bhattacharya:

Shri Indrajit Gupta:

Shri Vasudevan Nair:

Shri Balakrishnan:

Shri Kishen Pattnayak:

Shri Hari Vishnu Kamath:

Shri Prakash Vir Shastri; Shri Jagdev Singh Siddhanti;

Shri Onkar Lal Berwa:

Shri Warior:

Dr. Mahadeva Prasad:

Shri Vishram Prasad:

Shri Raghunath Singh:

Shri Himatsingka:

Shri Rameshwar Tantia:

Shri A. S. Saigal:

Will the Minister of Food and Agriculture be pleased to state:

- (a) what short term and long term measures have recently been taken to mobilise and utilise land, water and manpower resources to increase production of foodgrains to meet the full requirements in view of the war-like situation created by Pakistan:
- (b) whether any organisations at the Union and State levels have been set up to organise, supervise and implement such measures; and
 - (c) if so, the details thereof?

The Minister of Food and Agriculture (Shri C. Subramaniam): (a) A statement is placed on the Table of the Sabha. [Placed in Library. See No. LT-5263/65].

(b) and (c). The responsibility for implementing these programmes is

that of the existing administrative and other agencies both at the Centre and in the States.

Haldia Port

*546. Shri P. R. Chakraverti: Shri Indrajit Gupta: Dr. Ranen Sen: Shri Dinen Bhattacharya: Shri P. C. Borooah:

Will the Minister of Transport be pleased to state:

- (a) whether the team of experts from the World Bank arrived in Calcutta to make a final appraisal of India's requirements for Haldia Port;
- (b) whether the question relating to the project of ore berths to be provided at Haldia has been agreed upon;
- (c) how far the World Bank's views on this particular point have been dealt with in the report of the Study Group, appointed by the Ministry and clarified; and
- (d) whether the Calcutta Port Trust Commissioners have in their revised proposals made allowance for a possible revision of the provision for ore berths?

The Minister of Transport (Shri Raj Bahadur): (a) Yes, Sir.

(b) to (d). The Study Team appointed by the Government of India had carried out a survey of traffic expected to be handled at Calcutta and Haldia and also examined the fianancial and other aspects Haldia Dock scheme. In their opinion, there is full justification for providing for an iron ore berth at Haldia. copy of the Study Team's Report was forwarded to the World Bank. report is at present the subject of discussions with the World Bank Appraisal Team now in India. estimates, as prepared by the Calcutta Port Commissioners, provide for iron ore berth. A final decision will be taken in the matter after World Bank Appraisal Team submits

its report to the Bank and the Bank's reactions are known.

Organisation of Ship-Repairers and Ship-Builders

*547. Shri S. C. Samanta: Shri M. L. Dwivedi; Shri Subodh Hansda:

Will the Minister of Transport be pleased to state:

- (a) whether the formation of an all-India Organisation of ship-repairers and ship-builders was recommended by the Ship Repairs Committee; and
- (b) whether such an organisation has been formed and recognised by Government?

The Minister of Transport (Shri Raj Bahadur): (a) Yes, Sir.

(b) A permanent body known as the Central Advisory Council on Ship-building and Ship-repairing has been set up under the Chairmanship of the Minister of Transport to advise the Government in all matters relating to this industry. Major Ship-building, Ship-repairing, Shipping and allied interests in the country and also Central Government Departments concerned with this industry are represented on this Council.

Ex-gratia Amount for I.A.C. Employees

*548. Shri Indrajit Gupta: Will the Minister of Civil Aviation be pleased to state:

- (a) whether the IAC employees have been paid an ex-gratia amount recently in lieu of bonus;
 - (b) if so, the basis and conditions of the payment made; and
 - (c) whether there is any proposal to make similar payment to the Air-India employees also?

The Minister of Transport (Shri Raj Bahadur): (a) and (b). The Indian Airlines Corporation have made exgratia payment to their employees for the year 1964-65 tqual to 50% of the basic pay plus dearness allowance, subject to a ceiling of Rs. 1,000/- to all employees who have completed one year's service or more on 1st April, 1965, other than those on deputation from the Central and State Governments.

(c) The matter is under consideration.

Diversion of Cane for Manufacture of Gur

*549. Shri Heda: Will the Minister of Food and Agriculture be pleased to state:

- (a) whether it is a fact that sizable sugarcane was diverted for the gur production during the current year while the sugar mills were closed due to the shortage of sugarcane;
- (b) the total loss of sugar on account of this factor; and
- (c) the remedial measures, if any, taken to check the loss?

The Minister of Food and Agriculture (Shri C. Subramaniam): (a) Yes, Sir, to some extent in 1964-65 season.

- (b) About a lakh tonne.
- (c) The following measures were taken to check the diversion:—
 - (i) specific areas were reserved for supply of sugarcane to sugar factories;
 - (ii) establishment and operation of power crushers in factory areas were regulated;
 - (iii) purchase tax on sugarcane purchased by power crushers and khandsari units in the factory areas was increased in Uttar Pradesh;
 - (iv) remission in purchase tax was allowed to khandsari units

- to shift from reserved areas of the factories in Uttar Pradesh:
- (v) some sugar factories in Uttar Pradesh paid a higher price for sugarcane than the minimum fixed by Government;
- (vi) inter-State movement of rab was banned.

Tourist Development Council

*550. Shri M. R. Krishna: Will the Minister of Transport be pleased to state:

- (a) whether the recommendations of the Tourist Development Council at its last meeting to reduce the air fares through the International Air Transport Association have been accepted; and
- (b) the other salient recommendations of the Council which have been conceded to by Government and the International agencies to increase the tourist traffic to India?

The Minister of Transport (Shri Raj Bahadur): (a) and (b). The recommendations of the Tourist Development Council were conveyed to Air India. The question was considered by IATA at its meeting held at Bermuda in September 1965 and certain reductions were agreed upon. However, because of certain other interlinked issues the Annual General Meeting of IATA held in Vienna in October, 1965, did not finally adopt the Resolution passed at the Bermuda meeting. A statement showing the recommendations of the Bermuda meeting is given below:

STATEMENT

The recommendations of the IATA members meeting held at Bermuds in

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September 1965, in regard to package tours are given below:

JT 123 North Atlantic Fares Package

(1) Economy Class 28-day Excursion Fares:

USA|Canada-India|Pakistan|Ceylon|Nepal.

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On Air India's insistence the new 28-day Excursion Fare agreed to will be as follows:

From	Nev	v Yor	k To		1	Economy Class Normal Round Trip Fare	New Excursion Fare	Reduction
Bombay		<u> </u>				\$1127.90	\$846.00	\$281.9
Calcutta						\$1180.30	\$886.00	\$294 . 30
Delhi						\$1127.90	\$846-00	\$281.9

(2) Economy Class inclusion Tour Fares;

USA|Canada-India|Pakistan|Ceylon|Nepal.

Similarly on the Economy Class In-

clusive Tour Fares, it was agreed that the discount would be 50 per cent more than that for Europe and the Middle East, i.e., 45 dollars on the new 28-day Excursion Fare. The Inclusive Tour Fare would be:

From New York To					Economy Inclusive Reduc Class Tour Fare Normal Round Trip Fare				
			-	 					
Bombay							\$1127.90	\$801.00	\$326.9
Bombay Calcutta		:		:	:		\$1127.90 \$1180.30	\$801.00 \$841.00	\$326.9 \$339.3

Foodgrains Requirement

°551. Dr. Mahadeva Prasad: Will the Minister of Food and Agriculture be pleased to state:

 (a) the minimum requirement of foodgrains in the country on the basis of the latest available statistical data;

(b) how much of this is to be met by the production in the country and how much through the imports from foreign countries?

The Minister of Food and Agriculture (Shri C. Subramaniam): (a) It is difficult to give a precise estimate of the minimum requirements of foodgrains in the country since in framing such an estimate, account has to be taken of a number of factors such as food habits, tastes, levels of income, etc. which vary widely from region to region.

(b) No precise estimate is yet available regarding the level of production in 1965-86 and of the likely imports. It is, therefore, not possible to say how much of the country's requirements will be met from the production in the country and how much from imports.

भारतीय शिषा कल्याण परिवद्

*552. श्री प्रकाशबीर शास्त्री:

श्री यशपाल सिंहः

श्री अनं० वर्णसि० विष्टः

भी विभूति मिश्रः

थी न० प्र० यादव :

क्या सामाजिक मुरक्ता मंत्री यह बताने की कृषा करेंगे कि :

(क) क्या भारतीय शिशु कल्याण

परिषद् ने 1963-64 और 1964-65 वर्षों के लिये इसको दिये गये धन का हिसाब-किनाब दे दिया है :

- (खा) यदि नहीं, तो क्या कोई कारण बनाये गये हैं: ग्रीर
- (ग) क्या इसको दिये गये धन के दुरुपयोग के बारे में कोई शिकायर्ने घाई हैं?

सामाजिक सुरक्षा विभाग में उपमंत्री (श्रीमती चन्नग्रोक्टर): (क) मारतीय शिण कल्याण परिषद् की मद्रास और महाराष्ट्र की 6 शाक्षाओं को विचार गोष्ठी के लिये दिये गये 11,310 रुपये और 6,785 10 रुपये की राशियों के अनुदानों के अतिरिक्त प्रत्य मंभी अनुदानों के बारे में 1963-64 के लिये लेखे प्राप्त हो गये हैं। 1964-65 के लिये 5,89,419 रुपये के अनुदानों के बारे में लेखे प्राप्त हो चुके हैं और 2,74,653 रुपये के अनुदान के बारे में लेखें प्राप्त हो चुके हैं और 2,74,653 रुपये के अनुदान के बारे में लेखों की प्रतीक्षा की जारही है।

(ख) कुछ मामलों में भारतीय शिशु कल्यांग परिषद् द्वारा अपनी राज्य शास्त्राओं से लेक्कों की प्रतीक्षा की जा रही हैं। केन्द्रीय समाज कल्यांग बोर्ड ने जो अनुदान दिये है उनके बारे में इसे अभी तक राज्य बोर्डों से अपेक्षित सूचना प्राप्त नहीं हुई है।

(ग) जी, नहीं।

Subsidising of Foodgrains Production

- *553. Shri Sidheahwar Prasad: Will the Minister of Food and Agriculture be pleased to state:
- (a) whether there is any scheme under consideration to subsidise production of foodgrains;
- (b) if so, in what form and to what extent; and
- (c) if not, how Government propose to stabilize agricultural incomes?

The Minister of Food and Agriculture (Shri C. Subramaniam): (a) to (c). A statement is placed on the Table of the Sabha. [Placed in Library. See No. LT-5264/65].

राजन सभ्यंज

- *554. श्री दे० शि० पाटिल: क्या स्नास्त्र तथा कृषि मंत्री यह बताने की कृपा करेंगे कि:
- (क) क्यायह मच है कि घान्ध्र प्रदेक के मुख्य मंत्री ने प्रधान मंत्री भीर खाद्य तथा कृषि मंत्री को यह मुझाव भेजा है कि घधिक घाय वर्ग के लोगों को गरीब लोगों की तुलना में कम रागन दिया जाना चाहिए; धौर
- (ख) यदि हां, तो इस सम्बन्ध में क्या-क्या कार्यवाही की गई है ?

काद्य तथा कृषि मंत्री (श्री चि० मुझह्यच्यम् : (क) जीहां।

(ख) मुझाव विचाराधीन है ।

Supply of Fertilizers to States

- °555. Shri Bishwanath Roy: Will the Minister of Food and Agriculture be pleased to state:
- (a) whether it is a fact that some State Governments have demanded a larger quantity of fertilizers than the quota fixed for them in the current Plan period;
- (b) if so, whether Government are in a position to supply the same at present; and
- (c) whether any new proposal is under consideration to meet the increased demand?

The Minister of Food and Agricul-Sir. A statement giving the requirture (Shri C. Subramaniam): (a) Yes, ed information is given below:

Statement Names of States which demanded larger quantities of fertilisers than the quota fixed for them in the current Plan period. I'

Year 1961-62	Year 1962-63	Year 1963-64	Year 1964-65	Year 1965-66
I. Bihar	1. Andhra Pradesh	1. Andhra Pradesh	1. Andhra Pradesh	I. Andhra Pradesh
2. Kerala	2. Bihari	2. Madras	2. Assam	2. Assam
3. J. & K.	3. Kerala	3. Punjab	3. Delhi	3. Delhi
4. Madhya Pradesh	4. J. & K.		4. Gujarat	4. Gujarat
5. Maharashtra	 Madhya Pradesh 		5. Goa.	 Himachal- Pradesh
6. Mysore	6. Msysore		 Himachal Pradesh 	6. Kerala
7. Rajasthan	7. Rajasthan		7. Kerala	7. J. & K.
8. U.P.			8. J. & K.	8. Madras
•			9. Madras	 Madhya Pradesh
			10. Madhya Pradesh	10. Maharashtra
			 Maharshtra 	11. Mysore
			12. Manipur	12. Orissa
			13. Punjab	13. Pondicherry
			1.4. Rajasthan	14. Punjab
			15. Tripura	15. Tripura
			16. U.P.	16. U. P.
			17. West Bengal	17. West Bengal

(b) and (c). No, Sir.

Elections in Orissa

•556. Shri Ramachandra Ulaka: Shri Dhuleshwar Meena: Shri Hari Vishnu Kamath: Shri Krishna Deo Tripathi: Shri P. K. Deo: Shri Y. N. Singh: Shri Kapur Singh:

Will the Minister of Law be pleased to state:

- (a) whether Government have since taken any final decision regarding holding of the next elections to the Orissa Legislative Assembly; and
 - (b) if so, the details thereof?

The Deputy Minister in the Ministry of Law (Shri Jaganatha Rao): (a) No. Sir. The question is still under consideration of Government.

(b) does not arise.

Taxi and Scooter Fares in Delhi

- *557. Shrimati Savitri Nigam: Will the Minister of Transport be pleased to state:
- (a) whether Government are aware that the people are being charged by the Taxi and Scooter drivers in Delhi over and above the reading shown in their meters; and
- (b) If so, the steps taken to curb this practice?

The Minister of Transport (Shri Raj Bahadur): (a) Yes.

- (b) The following steps have been taken by the Traffic Unit of the Delhi Police to detect and deal with such cases:-
 - (i) Whenever a member of the public sends a written com-

plaint against a scooter or taxi driver alleging overcharging, prosecution is launched against the delinquent driver, after enquiries by the Traffic Police.

- (ii) With a view to encourage the public to send complaints against offending scooter and taxi drivers, traffic policemen deployed on duty at important crossings, and specially near taxiscooter stands, have been supplied with printed complaint forms. Members of the public can ask for the printed form from the nearest traffic policeman on duty. Action on such complaints is taken after due enquiries.
- (iii) As from the 16th July, 1965, when traffic control at the Railway stations of Delhi and New Delhi was taken over by the Delhi Traffic Police, boards have been displayed at both these Railway Stations and complaint booths have been set up to register complaints of the passengers.
- taxi-tariff-check-postcard (iv) A was printed and distributed at Palam Air Port recently to passengers hiring taxis with the request that they might fill it at the end of their journey and post the same to the traffic police giving details of the meter reading and fare actually charged. If traffic police finds that a passenger has been over-charged. necessary action will be taken. It is proposed to take similar action in regard to the Railway Stations as well.
 - (v) In order to inform the public of the exact taxi fare from one place to another, taxi fare cards are being printed and will be issued soon.
 - (vi) Taxi and scooter drivers
 have been requested, through

their respective unions, to observe good behaviour towards passengers and not to violate traffic rules/regulations.

Prices of Wheat

*558. Shri Mohammed Koya:
Shri P. C. Borooah:
Shri Onkar Lal Berwa:
Shri Hukam Chand
Kachhavalya:
Shri Bade:
Shri Yudhvir Singh:
Shri Jagdev Singh Siddhanti:
Shri D. C. Sharma:

Shri D. S. Patil:

Shri Jashvant Mehta:

Will the Minister of Food and Agriculture be pleased to state:

Shri Tulsidas Jadhay:

- (a) whether it is a fact that the prices of wheat products have recently been increased in Delhi and some other States:
 - (b) if so, to what extent; and
- (c) the reasons therefor and how far the consumer price level is likely to increase with this rise in the prices of imported wheat and wheat products?

The Minister of Food and Agriculture (Shri C. Subramaniam): (a) Yes, Sir.

- (b) The increase in the prices of wheat products is Rs 2.00 per quintal or 2 paise per kilo.
- (c) The increase in the prices of wheat products were consequential to the increase in the price of imported wheat. As the increase is only 2 paise per kilo, it is not likely to affect the consumer price level to any significant extent.

Ayacut Development Programme

*559. Shri Himatsingka: Shri Rameshwar Tantia: Shri D. C. Sharma:

Will the Minister of Food and

Agriculture be pleased to state:

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- (a) whether it is a fact that Government have formulated a programme called the "Ayacut development programme" to ensure speedy and full agricultural benefits from irrigation projects; and
- (b) if so, the broad outlines thereof?

The Minister of Food and Agriculture (Shri C. Subramaniam): (a) and (b). With a view to ensuring speedy and full agricultural benefits from the irrigation projects, a programme designated as 'Avacut Development Programme' has been for-This programme envisages an integrated approach, using improved agricultural practices in relation to irrigated farming; cooperation development of rural industries. scheme is proposed to be undertaken from the beginning of the Fourth Five Year Plan.

A composite approach seeking for a package of inputs and practices most suited to the regions would be the basis and the main guiding principle of this programme.

Although the programme would vary in details from region to region and project to project, its essential ingredients would be as under:—

- Crop plinning and regulation of irrigation supplies—providing supplemental irrigation wherever necessary and feasible.
- Proper distribution and application of irrigation water provision of adequate drainage facilities.
- Land shaping—consolidation of holdings.
- Soil survey for efficient crop and water use planning.
- Arrangements for supplies and complementary inputs.
- 6. Extension and demonstration.

- Financial arrangements to meet the credit needs of the cultivators.
- Cooperative storage and marketing facilities.
- Communication and Agro-industrial development.

A guide-line for the formulation of necessary programmes for ayacut development in the States has been prepared and forwarded to the State Governments. The scheme is intended to cover during Fourth Plan about 2 million acres out of the estimated unutilised irrigation potential of 4 million acres. The programme will, as far as possible, be implemented in compact blocks, each covering an area of about 5,000—10,000 acres.

Agricultural Bank

*560. Shri P. Venkatasubbaiah; Shri Linga Reddy:

Will the Minister of Food and Agriculture be pleased to state:

- (a) whether it is a fact that Government have suggested to the Food and Agriculture Organisation to institute an Agricultural Bank to provide necessary agricultural inputs to the developing countries to increase agricultural production; and
- (b) if so, the reaction of that Organisation?

The Minister of Food and Agriculture (Shri C. Subramaniam): and (b). No formal proposal has been made, but in the course of the speech delivered by the Minister of Food and Agriculture at the meeting of the Advisory Panel on the Indicative World Plan held in Rome, the Minister suggested to FAO that they may consider establishing a Bank of Agricultural Inputs to which various Nations may make pledges for supply of commodities on the lines of the pledges of foodgrains made for the World Food Programme.

This suggestion was generally favourably received, but no final de-

cision was taken. However, the Secretariat of F.A.O. will no doubt consider various suggestions made by the speakers at the meeting of the Advisory Panel and initiate suitable action at the appropriate stage.

Haldia Port

*561. Shri Rameshwar Tantia: Shri Himatsingka: Shri D. C. Sharma: Shri P. C. Borooah:

Will the Minister of Transport be pleased to state:

- (a) whether the World Bank has approved the Government experts' report on various aspects of the development of Haldia as a subsidiary Port near Calcutta; and
- (b) if so, the extent of aid forthcoming from the World Bank for this project?

The Minister of Transport (Shri Raj Bahadur): (a) The report of the Study Group constituted by the Government to examine the traffic and other aspects of the Haldia project is now under discussion with the Appraisal Team sent by the World Bank.

(b) After the Appraisal Team has considered the matter and submitted its report to the World Bank, the Bank is likely to invite a Team of officers from the Government of India and the Calcutta Port Commissioners to go to Washington to negotiate the loan. It is not possible at present to anticipate as to how much loan will be available from the Bank.

पाकिस्तान द्वारा पकड़ी गई नावें

*562. भी हकम चन्द कड़ावाय: भी भौकार लाल बेरवा: भी युद्धवीर सिंह: भी अगदेव सिंह सिद्धाली:

क्या परिवहन मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सब है कि पाकिस्तान ने

करीमगंज के पार भारत की तीन बड़ी नावों को पकड लिया है; ग्रीर

(ख) यदि हां, तो उन नावों में क्या-क्या वस्तुएं थी तथा उनको वापस लेने के लिए सरकार ने क्या कार्यवाही की है ?

परिचहन मंत्री (श्री राज बहाबुर):
(क) जी नहीं। प्रासाम सरकार ने सूचित
किया कि 1 नवम्बर, 1965 की करीमगंज
चुंगीघाट के निकट बंधी हुई तीन नावें पानी
के यकायक बढ़ जाने भीर तेव धार के कारण
पाकिस्तान की प्रोर बह गई।

(ख) सूचना के धनुसार तीनों नाव खाली थीं। राज्य सरकार मामले की धौर छानबीन कर रही है।

Import of Foodgrains in Indian Ships

- *563. Shri P. C. Borocah: Will the Minister of Transport be pleased to refer to the reply given to Starred Question No. 177 on the 24th August, 1965 and state:
- (a) the decisions since taken to ensure import of maximum quantities of foodgrains under P.L.-480 and other arrangements with different countries, through Indian ships; and
- (b) how much foreign exchange was involved for trunsporting such foodgrains through foreign ships last year, and how far the present arrangements are likely to result in the saving of foreign exchange this year?

The Minister of Transport (Shri Raj Bahadur): (a) The matter is still under consideration in consultation with the concerned Ministries.

(b) The Foreign Exchange incurred in 1964 was to the order of Rs. 47.4 crores. Small quantities of foodgrains under PL-480 were carried by Indian vesseis. Our bulk carriers were mostly utilised on cross-trading to earn more foreign exchange than what they would have by employment on Indian trade. Thus the saving in foreign exchange was of an indirect order.

Procurement of Foodgrains

*564. Shri Madhu Limaye: Will the Minister of Food and Agriculture be pleased to state:

- (a) whether Government's attention has been drawn to the fact that some State Governments in surplus States and black-marketers are making use of the zonal restrictions on the movement of foodgrains to procure grains at cheap rates from the local producers and sell it legally or illegally to the States and consumers outside at a handsome profit; and
- (b) if so, the steps taken by Government to stop this?

The Minister of Food and Agriculture (Shri C. Subramaniam); (a) and (b). Zonal restrictions on the movement of foodgrains exist on rice, wheat and coarse grains and gram. In respect of rice and wheat, the exportable surpluses are moved to the deficit States either on Central Government account or on the account of Food Corporation of India. Only in respect of some of the coarse grains and gram, there are State to State transactions. In some of these transactions, licensed traders were allowed to export some quantities. It was reported to Government that in some cases the prices being charged for these supplies were not considered reasonable by the deficit States. In order to avoid recurrence of cases. Government decided in August last that in future, the Food Corporation of India should take up the purchase of coarse grains and gram in the surplus States and arrange for their movement to the deficit States in accordance with the directions may be issued by the Central Government.

Milk Powder Quotas of States

1518. Shri Madhu Limaye: Shri Bagri:

Will the Minister of Food and Agriculture be pleased to state:

- (a) the basis for allocation of milk powder quotas to the various States;
- (b) the actual quantities allocated during the last five years?

The Deputy Minister in the Ministry of Food and Agriculture (Shri Shahnawaz Khan): (a) Taking into consideration the quantity of milk handled by each of the Government Dairy Plants from time to time and based on the limited foreign exchange made available by the Ministry of Finance, this Ministry apportions the foreign exchange to the State Governments for importing skim milk powder.

(b) The approximate quantities of skim milk powder imported during the last five years are as below:

		Approximate quantity of skim milk powder	
		(in tons)	
		5,200	
		5,600	
		5,500	
		4,500	
		2,100	
	: :	skir	

Wastage of Leather Potential

1519. Shri Karni Singhji: Will the Minister of Food and Agriculture be pleased to state:

(a) whether it is a fact that India has been losing Rs. 27 crores annually worth of foreign exchange due to wastage of leather potential according to Mr. Oranje, Food and Agriculture Organisation expert on tanning; and (b) if so, the steps proposed to be taken to plug in this gap?

The Deputy Minister in the Ministry of Food and Agriculture (Shri Shahnawaz Khan): (a) The Statement made by Mr. B Oranje, Food Agriculture Organisation expert on Hide Flaying, Curing and Carcass Utilisation in the Regional Office of the Food and Agriculture Organisation was that "on account of improper flaying and curing from hides, and skins along with the non-utilisation of fallen animals, India is losing Rs. 27 crores". Taking into consideration the pressing need in Europe for animal proteins, Mr. Oranje had further stated that if more fallen animals could be collected. India might be able to export animal protein and could earn foreign exchange.

- (b) To minimise the loss on account of non-utilisation of fallen animals the following steps have been taken:—
 - (i) With a view to impart training in the technique of hide flaying, curing and carcass utilisation. a model trainingcum-production centre at Bakshi-ka-Talab, Lucknow, has been set up with financial and technical assistance from the Government of Netherlands and FAO of the United Nations.
 - (ii) Another Regional Training
 Centre in Hide Flaying,
 Curing and Carcass Utilisation
 is being established at Kessarpalli, District Krishna, Andhra
 Pradesh and it is expected to
 start functioning in the year
 1966.
 - (iii) The establishment of well equipped Charmalayas has been included in the Gosadan Scheme, for adopting improved methods of flaying, curing of hides, manufacture of meat meal, bone meal etc. Eleven gosadans have been provided with Charmalayas. Most of the other gosadans have facilities for flaying.

- (iv) It is proposed to establish 35 carcass utilisation centres at an estimated cost of Rs. 94.50 lakhs during the Fourth Five Year Plan. It is also to establish 26 new Gosadans with well equipped Charmalayas for utilising the end products of carcasses.
- (v) The Study Group (Export Sector) on Agricultural Commodities and Agriculture-based industries have recommended provision of Rs. 78 lakhs for the establishment of 30 additional carcass utilisation centres, 50 units for the collection of bones and 25 units for the manufacture of animal casings. This is under examination.
- (vi) The Khadi and Village Industries Commission is running a training centre at Kora Gramodyog Kendra, Borivli, Bombay and has also established a number of flaying centres in various parts of the country.

Black-Marketing in Fertilisers

1520. Shri Kolla Venkalah: Will the Minister of Food and Agriculture be pleased to state:

- (a) the number of prosecution cases launched and the number of cases in which some other action has been resorted to in different States for blackmarketing of chemical fertilizers under the Fertilizer Control Order. 1957 during the years 1964-85 and 1965-66 so far; and
- (b) if no action has been taken or no case has been launched, the reasons therefor?

The Deputy Minister in the Ministry of Food and Agriculture (Shri Shahnawax Khan): (a) and (b). The information is being collected from the States/Union Territories and will be laid on the Table of the Sabha.

Rice Mills in Kerala

1521. Shri A. K. Gopalan: Will the Minister of Community Development

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and Co-operation be pleased to state: (a) whether there is a proposal for the establishment of three modern rice

- mills in Kerala in the Private Sector on co-operative basis;
 - (b) if so, their proposed sites:
- (c) the capital investment required for each mill; and
- (d) when the work is proposed to begin?

The Deputy Minister in the Ministry of Community Development and Co-operation (Shri B. S. Murthy): (a) No. Sir.

(b) to (d). Do not arise.

Fishery Development for Cochin and Goa

1522. Shri A. K. Gopalan: Will the Minister of Food and Agriculture be pleased to state:

- (a) whether Government have received the project reports of fishery development for Cochin and Goa;
- (b) if so, the main schemes recommended; and
- (c) the schemes which are going to be taken up immediately?

The Deputy Minister in the Ministry of Food and Agriculture (Shri D. R. Chavan): (a) to (c). The project reports of fisheries development prepared for Goa and Cochin contain suggestions for marketing of fish, fish providing ancillary processing and facilities. They are being examined with regard to the agencies for implementation and the allocation of finances as they relate to schemes to be implemented by the State Government, Central Government and the private sector. The schemes are likely to be implemented only in the Fourth Plan

Cochin Shipyard

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1523. Shri A. K. Gopalan: Shri N. R. Laskar: Shri D. C. Sharma:

Will the Minister of Transport be pleased to state:

- (a) whether Government have received the project report for the Cochin Shipyard from its foreign collaborators:
- (b) if so, whether Government have accepted the same; and
 - (c) if not, the reasons therefor?

The Minister of Transport (Shri Raj Bahadur): (a) No, Sir. The report is to be submitted by 30th April 1966.

(b) and (c). Do not arise in view of (a) above.

Minor Irrigation Schemes in Andhra Pradesh

1524. Shri Kolla Venkaiah: Will the Minister of Food and Agriculture be pleased to state:

- (a) whether Government have accepted any minor irrigation schemes for execution this year in Andhra Pradesh as an emergency measure in view of the food scarcity conditions;
 - (b) if so, the details thereof:
 - (c) the total cost of the schemes;
- (d) whether Government agreed to bear the total cost of the schemes; and
- (e) the conditions, if any, attached to the approval of the schemes?

The Deputy Minister in the Ministry of Food and Agriculture Shahnawax Khan): (a) to (c). The Government of India have approved in June, 1965, 79 Emergent Lift Irriga-tion Schemes involving pumping of water from rivers, streams, lakes, etc. for being undertaken in the Andhra

Pradesh State. The total cost of the approved Schemes is Rs. 86.68 lakh as per details given in the statement. [Placed in Library, See No. LT-5264/651.

- (d) No. A total Central assistance to the extent of Rs. 44 lakhs has been allocated to the State Government for the schemes to be implemented in 1965-66.
- (e) The main conditions for approval of Emergent Lift Irrigation Schemes are us follows:—
 - The area concerned should be such that gravity-flow minor irrigation projects are not feasible.
 - (ii) At the locations selected ample water should be available for at least 200 days in a year.
 - (iii) Technical, including hydrological, surveys should have been carried out.
 - (iv) Electric connections for the pump-sites should be available at an economical distance.
 - (v) Motors, pumps, cement, pipes, etc. should be available.
 - (vi) There should be proper organisations for executing the schemes.
 - (vii) The schemes should be capable of being executed within two years.
 - (viii) The running cost of the scheme should not exceed Rs, 35 to Rs, 40 per acre and cultivators should be willing to pay charges at these rates.
 - (ix) Initial cost-benefit ratio of the scheme should not exceed Rs. 300 per acre.
 - (x) The scheme should be suitable from the agricultural point of view taking into account such factors as the land, soil rainfall, climate, crops to be grown, etc.

(xi) Advance action should be planned and taken up for ayacut development to cover matters like construction of field channels, preparation of fields etc.

ब्रध्यापकों को राज्ञन कार्ड बनाने के लिए पारिश्रमिक

1525 भी सिखेक्यर प्रसाद : क्या साध तथा कृषि मंत्री यह बताने की कृषा करेंगे कि :

- (क) क्या यह सच है कि दिल्ली में राशन कार्ड तैयार करने का कार्य प्रध्यापकों को सीपा गया है:
- (ख) यदि हां, तो क्या उन्हें इस कार्य को करने के लिए कोई प्रतिरक्त पारिश्रमिक दिया जायेगा: भीर
- (ग) घ्रध्यापकों के घ्रतिरिक्त किन ग्रन्थ व्यक्तियों को यह काम सीपा गया है?

कास्य तथा कृषि मंत्रालय में उपमंत्री (श्री दा० रा० चहुताण): (क) जी हां।

- (ख) जी हां । केवल मीनदेय दिया जायेगा ।
- (ग) इस समय कोई नहीं । तथापि, सिविल सप्ताइज विभाग के निरीक्षकों को भ्रष्यापकों की सहायता करने के लिए नियुक्त किया गया है ।

Prices of Paddy

1526. Shri M. Malaichami: Will the Minister of Food and Agriculture be pleased to state:

- (a) whether prices fixed for paddy in certain States are not remunerative considering the cost of cultivation and whether this is causing an imperceptible shift to cash crop from food crops; and
- (b) if so, the steps Government propose to take to ensure that the agriculturists get remunerative price based on the cost of cultivation?

The Deputy Minister in the Ministry of Food and Agriculture (Shri D. R. Chavan): (a) The minimum support prices announced by the Government for paddy range from Rs. 35 to Rs. 40 per quintal. These prices were announced by the Government on the basis of the recommendations made by the Agricultural Prices Commission. In the absence of reliable farm cost data, the Commission were unable to base its recommendations on the cost of cultivation. therefore, took into account the average price of paddy during the last harvest as well as in the three harvests. Before announcing the prices, the Government took into consideration the views of the State Governments on this matter.

The figures of area under cultivation in respect of rice and in respect of Kharif commercial crops do not show any shift from rice to other cash crops in the recent past.

(b) Steps are being taken to organise requisite studies for collection of cost of production data in order that this factor may be taken as a guiding criterion for fixing paddy prices in future. It may, however, be mentioned that the prices fixed by different State Governments for the purchase of paddy from producers under the levy recently introduced are considerably higher than the support prices.

मुस्तानपुर जिले में चीनी मिल

- 1527. भी रणंजय सिंह : नया सामु-वायिक विकास तथा सहकार मंत्री यह बनाने की कृपा करेंगे कि :
- (क) उत्तर प्रदेश के मुल्तानपुर जिले में कब तक एक जीनी मिल स्थापित करने का विचार है:
- (खा) यह मिल किस गांव में स्थापित की जा रही है;
- (ग) इस पर कितना व्यय होने का भन्मान है;

- (घ) सरकार इस प्रयोजन के लिये कितनी राशि देग्ही है: ग्रीर
- (ङ) उत्तर प्रदेश सरकार कितनी राशि टेगी ?

सामुदायिक विकास तथा सहैकार मंत्रालय में उपमंत्री (श्री ब॰ सु॰ मूर्ति) : (क) उत्तर प्रदेश के मुस्तानपुर जिले में चीनी कारखाना स्थापित करने के लिए उद्योग (विकास तथा नियमन) प्रधिनियम, 1951 के प्रस्तावत लाइसेंस देने के लिए प्रभी तक कोई प्रस्यावेदन-पन्न प्राप्त नहीं हथा है।

(ख) से (ङ). प्रश्न ही नहीं उठते ।

Export of Sugar

1528. Shri Lakhmu Bhawani: Will the Minister of Food and Agriculture be pleased to state:

- (a) the total amount of sugar exported during the year 1964-65; and
- (b) the total amount of foreign exchange earned in this regard?

The Deputy Minister in the Ministry of Food and Agriculture (Shri D. R. Chavan): (a) 2.62 lakh tonnes during the year 1964-65 (November to October).

(b) About Rs. 10.6 crores.

Fodder Banks

1529. Shri Ram Harkh Yadav: Will the Minister of Food and Agriculture be pleased to state:

- (a) whether Government have sanctioned the establishment of five Fodder Banks in the country to meet the fodder shortage;
 - (b) if so, the details thereof; and
- (c) the States affected by the schemes?

The Deputy Minister of Agriculture (Shri Shahnawaz Khan): (a) Yes.

(b) and (c). The establishment of three fodder banks each with a capacity of 2,000 tonnes in Andhra Pra4605 Written Answers AGRAHAYANA 9, 1887 (SAKA) Written Answers 4606

desh, Uttar Pradesh and Maharashtra, four banks each with a capacity of 1000 tonnes in Rajasthan and one bank with a capacity 3000 tonnes in Bihar has been approved under the Third Five-Year Plan at a total estimated cost of Rs. 13:75 lakhs in 1965-66. Each fodder bank is proposed to be located near the forest area and also near rail heads for arranging quick transport of baled hay or grass areas affected by drought, flood etc. The scheme is eligible for 100 per cent for non-recurring expenditure and 75 per cent grant for recurring expenditure under the Third Plan.

Bakery in Kerala

- 1530. Shri Ram Harkh Yadav: Will the Minister of Food and Agriculture be pleased to state:
- (a) whether Government propose to set up a modern bakery in Kerala;
- (l:) whether the site has been finally selected and work begun; and
- (c) the approximate outlay on the project?

The Deputy Minister in the Ministry of Food and Agriculture (Shri D. R. Chavan): (a) Yes, Sir.

- (b) Yes, Sir. The land is expected to be made available by the middle of December, 1965, fater which the construction would be taken up.
- (c) The estimated capital outlay is approximately Rs. 14 lakhs.

चतिषि नियंत्रम धारेश

- 1531. भी दे० कि० परिटल : क्या इसाझ तथा कृषि मंत्री यह बताने की कृपा करेंगे कि :
- (क) प्रतिथि नियंत्रण प्रादेश के प्रन्तर्गत प्रत्येक राज्य में ब्रांज के लिए कितने व्यक्तियों को निमन्त्रित करने की इजाब है;
- (ख) पिठने तीन महीनों में राज्यबार क्रितने व्यक्ति निर्वारित संब्या से प्रधिक अतिषि प्रामंत्रित करने के कारण अतिषि 2019 (Ai) LSD—3.

नियंत्रण क्ष्मिय का उल्लंबत करने के दोषी पाये गये: धीर

(ग) कितने मामलों में मुक्दमे चलाबे गयं भौर कितने मुकदमों में जुमनि किथे गयं?

साझ तथा कृषि मंत्रालय में उपमंत्री (बी दा॰ रा॰ चक्काण) : (क) से (ग). एक विवरण सन्ता पटल पर रक्षा गया है। [पुस्तकालय में रक्षा गया। देखिये संख्या एल॰ टी॰ 5266/65।]

Sugar Mills in Madhya Pradesh

1532. Shri Lakhmu Bhawani: Wili the Minister of Food and Agriculture be pleased to state:

- (a) the total number of sugar mills presently functioning in Madhya Pradesh and the names of the places where they are located; and
- (b) the total production of sugar in Madhya Pradesh during the last year and anticipated production during this year?

The Deputy Minister in the Ministry of Food and Agriculture (Shri D. R. Chavan): (a) Five sugar mills are functioning in Madhya Pradesh. These are located at Dabra, Sehore, Mehidpur Road, Jaora and Dalauda.

(b) The total production of sugar in Madhya Pradesh last year (1964-65) was 37,240 tonnes. According to preliminary estimates the anticipated production during 1965-86 is about 25,000 tonnes.

Sheds at Nagapattinam Port

1533. Shri M. G. Thengondar: Will the Minister of Transport be pleased to state:

- (a) whether it is a fact that there are no adequate sheds for accommodating the passengers coming from Malaysia at the Nagapattinam Port;
- (b) whether there is any proposal to construct additional sheds for the convenience of the passengers; and

(c) if so, the reason for the delay in executing the construction of the proposed additional sheds?

The Minister of Transport (Shri Raj Bahadur): (a) to (c). It has ascertained from the State Government that there are two open passenger sheds and one saloon passenger shed at the port of Nagapattinam for the use of passengers. These sheds were built several years ago and are not considered adequate. The Government of Madras have sanctioned the construction of a new passenger Terminal Station at an estimated cost of Rs. 8 lakhs in May 1965. This Central scheme is included in the Third Plan. Boring operations for ascertaining soil particulars have been completed and tenders for the pile foundation are under consideration by the Public Works Department of the State Government.

Nagapattinam Port

1534. Shri M. G. Thengondar: Will the Minister of Transport be pleased to state:

- (a) whether it is a fact that the machinery being used at the newlyconstructed pier of the Nagapattinam Port for removing the accumulation of sand near about the pier is not in a proper working condition; and
- (b) if so, the steps taken by Government to put the machinery in a working order?

The Minister of Transport (Shri Raj Bahadur): (a) and (b). It has been ascertained from the State Government that the mobile sand pump in use at the Port of Nagapattinam for removing accumulation of sand is in good condition. It was commissioned only in September. The results of its working will be available only after it has worked for at least one year.

Procurement of Paddy

1535. Shri M. G. Thengondar: Will the Minister of Food and Agriculture be pleased to state:

(a) how many tonnes of 'kuruvai' paddy have so far been purchased by

the authorities of the Food Corporation of India for the godown at Mannargudi;

- (b) whether it is a fact that the authorities reduced the price payable to the merchants, farmers etc. at a later date on the basis of the samples taken out from the paddy supplied to the Corporation;
- (c) whether there is any procedure to re-examine the fixation of the price for the paddy purchased by the Corporation; and
- (d) if so, in the event of any discrepancy found out in arriving at the price earlier determined, whether the merchants, farmers, etc. would make good the difference in the price?

The Deputy Minister in the Ministry of Food and Agriculture (Shri D. R. Chavan): (a) The Food Corporation of India is purchasing Kuruvai paddy in three districts of Madras viz. Tanjavur, S. Arcot and Tiruchirapalli. These purchases are being made for the exports to Kerala after conversion into rice, and not for storage in the Mannargudi godown. A quantity of about 5.4 thousand tonnes of this paddy has been purchased by the Corporation upto 21-11-1965.

(b) to (d). The Corporation chases paddy/rice at the prices notified by the State Government Madras fixed for Fair Average Quality according to the prescribed specification. Suitable cut is imposed in prices for different refractions in quality. Final payment to the seller is made, subject to the quality cuts, on the basis of the results of the analysis of the grain. If the seller does not accept the analysis of the first sample, it is open to him to notify this to the Corporation authorities within one week of the receipt of the analysis results of the first sample. The second sample is then analysed in the presence of the seller or his representative and the results of that analysis are binding on both sides.

'Samlea' Crop in Thaniavur Disti.

1536, Shri M. G. Thengondar: Will the Minister of Food and Agriculture be pleased to state:

- (a) whether it is a fact that due to inadequate supply of water from the Mettur Dam and the failure of monsoon, the 'Samlea' crop has been widely affected in the Thanjavur District Madras State;
- (b) if so, the measures taken by Government for supplying water for the crops:
- (c) the number of Russian power drillers which have so far been sent to the Thanjavur District for drilling purposes;
- (d) whether there is any proposal to increase the number of Russian power drillers supplies to the Thanjavur District due to the large demand for them; and
- (e) the number of wells which have so far been dug by the Russian power drillers in the said District?

The Deputy Minister in the Ministry of Food and Agriculture (Shri Shahnawaz Khan): (a) to (e). The information is being collected from the Government of Madras and will be placed on the Table of the Sabha as soon as possible.

Central Commodity Committees 1537. Shri S. C. Samanta: Shri Subodh Hansda: Shri M. L. Dwivedi:

Will the Minister of Food and Agriculture be pleased to state:

- (a) why the Indian Central Jute Committee, the Indian Central Tobacco Committee, the Indian Central Lac Cess Committee etc. having export bias, are controlled by the Department of Agriculture;
- (b) whether it is a fact that cultivation of Rubber, Coffee, Tea, etc. is dealt with by Boards controlled by the Ministry of Commerce; and
- (c) if so, whether a statement will be laid on the Table stating the

reasons for the inclusion of different Commodity Committees under different Ministries?

The Deputy Minister in the Ministry of Food and Agriculture (Shri Shahnawaz Khan): In accordance with the Allocation of Business. while the Ministry of Food and Agriculture is broadly responsible research and development of agricultural commodities, the Ministry of Commerce broadly concerns itself with their export. The various problems connected with the agricultural commodities are normally dealt with in accordance with the above principle. However, it is proposed to constitute a statutory or non-statutory composite agency to deal with all the aspects of a commodity viz., research, development, processing, marketing etc., the proposed agency is set up under the Ministry of Food and Agriculture, or the Ministry of Commerce, depending upon whether research and development or marketing and expredominates the functions port the agency. In Of cases where the agency concerned predominantly looks after the marketing and export aspects, the agency is set up under the Ministry of Commerce and Industry. In others, where research and development predominate, the agency is set up under the Ministry of Food and Agriculture.

2. The various Statutory and non-Statutory Commodity Committees and Boards have been broadly set up under the Ministries of Commerce and Food and Agriculture in accordance with the above broad principles. Accordingly, the Tea, Coffee and Rubber Boards, which deal with these commodities primarily from the angle, have been set up under the Commerce Ministry, whereas Central Commodity Committees dealing with Cotton, Oilseeds, Lac, Jute etc. were constituted under the Ministry of Food and Agriculture, as these were mainly concerned with measures for the improvement and development of the cultivation of the respective commodities.

Prices of Foodgrains in Delhi

1538. Shri P. C. Borooah: Will the Minister of Food and Agriculture be pleased to refer to the reply given to Starred Question No. 762 on the 21st September, 1965 and state:

- (a) how the prices of the different essential commodities in Delhi have reacted to the Indo-Pakistani hostile relations upto the beginning of November, 1965;
- (b) the level of Consumer Price Index at the end of September and October, 1965; and
- (c) how the prices referred to in part (a) above compare with those in the beginning of November in last two years and the percentage rise in the prices recorded each year in each item?

The Deputy Minister in the Ministry of Food and Agriculture (Shri D. R. Chavan): (a) The prices of different essential commoditie: like wheat, rice, pulses and mustard oil, on the whole, showed a declining trend since the escalation of conflict by Pakistan upto the first week of November, 1955. The prices of potatoes and groundnut oil however, showed some increase.

(b) Consumer Price Index number for the working class for Delhi was as follows:

(Busa 1960-100)

	(much)		
Month	Food	General	
September, 1965	146	137	
October, 1965	144	135	

(c) A statement is laid on the Table of the House. [Placed in Library. See No. LT-5267/65].

Tourism Hotel Corporation

1539. Shri Subodh Hansda: Will the Minister of Transport be pleased to state:

(a) whether the Tourism Hotel Corporation has made out any plan to construct Hotels at selected tourist centres:

- (b) if so, the places selected for the construction of such hotels; and
- (c) when the construction is likely to start?

The Minister of Transport (Shri Raj Bahadur): (a) Preliminary studies in respect of some projects have been completed.

- (b) The likely places for establishment of hotels by the Corporation in the first phase of their programme are Madras, Bangalore, Hyderabad, Bombay, Calcutta, Agra and Varanasi.
- (c) The construction may start some time next year.

Estimated Production of Rabi Crop 1540. Shri P. C. Borooah: Shri Vishram Prasad: Shri Mohammed Koya: Shri Laxmi Dass:

Shri Kolla Venkalah:
Will the Minister of Food and Agriculture be pleased to state:

- (a) the estimated production of wheat and other cereals during the Rabi crop in 1965-66 and how it compares with that in the last year; and
- (b) the likely rate of growth to be achieved in the food production this year?

The Deputy Minister in the Ministry of Food and Agriculture (Shri Shahnawaz Khan): (a) Sowings of wheat and other rabi crops of 1965-66 are still taking place; and so far, even preliminary estimates of area sown to the rabi crops have not become available. It is, therefore, too early to make even a tentative estimate of production during 1965-66.

(b) Does not arise.

Bikaner-Agra National Highway 1541. Shri Karni Singhji: Will the Minister of Transport be pleased to state:

(a) whether it is a fact that the construction of Bikaner-Agra National Highway No. 11 has been delayed almost by a year because of the failure of the contractor to fulfil his obligations; and

(b) if so, the steps Government propose to take in the present emergency to ensure that this road is completed on a top-priority basis?

The Minister of Transport (Shri Raj Bahadur): (a) and (b). It is presumed that the Hon'ble member is referring to the construction of one section, namely, Bikaner-Dungargarh of National Highway No. 11, which was scheduled to be completed by the 31st March 1966. The work has been delayed by about 6 months partly because of the contractor stopping the work for some time and partly because of other reasons such as scarcity of labour, delay in the carriage of materials and shortage of petrol, diesel etc., required by trucks carrying the materials. The work is now expected to be ready by the end of August 1966.

On the contractor's stopping the work, it was continued departmentally. Now the contractor has resumed the work which is progressing satisfactorily.

I.A.C. Winter Time Table

1542. Shri Yashpal Singh: Will the Minister of Civil Aviation be pleased to state:

- (a) whether Government's attention has been drawn towards the editorial comment in the Times of India of the 4th October, 1965 that the interests of the Western Region have been ignored while revising the winter I.A.C. Time Table:
- (b) whether any representations have been received from the State Governments of Gujarat and Maharashtra; and
- (c) if so, the action proposed to be taken in the matter?

The Minister of Transport (Shri Raj Bahadur): (a) Yes, Sir. In this editoria) there is a reference to the inconvenient timings of the service to and from Ahmedabad and the operation of majority of the services ex-Bombay in the evening.

- (b) No. Sir.
- (c) The Bombay-Ahmedabad service was operated to an evening schedule for a short period only due to operational reasons. There are now two services operating from Bombay/Ahmedabad—one leaving Bombay at 07.00 hours, and the other at 14.00 hours.

Railway Inspectorate

1543. Shri S. C. Samasta: Shri Subodh Hansda: Shri M. L. Dwivedi:

Will the Minister of Civil Aviation be pleased to state:

- (a) what sort of inspection is done by the Railway Inspectorate on non-Government lines and new railway lines;
- (b) whether any action has been taken on the recommendations of the Railway Inspectorate during the last five years in respect of these lines; and
 - (c) if so, details thereof?

The Minister of Transport (Shri Raj Bahadur): (a) The duties of the organisation for Railway Safety in connection with the inspecton of non-Government Railway lines and new Railway lines etc., are indicated below:—

I. Non-Government Lines:

During his in spection of these railway lines, an Additional Commissioner of Railway Safety has to report whether—

- The sub-grade works, bridges, tracks, accommodation works, signalling and interlocking equipment, locomotives, and rolling stock are properly maintained;
- (ii) Adequate arrangements exist for fire fighting:

(iii) Adequate facilities are available for passengers in regard to matters such as exhibition of fare tables, provision of safety catches on the doors of compartments, suitable arrangements for dealing with traffic, booking arrangements, waiting accommodation, refreshment arrangements and general sanitary conditions, exist:

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- (iv) The operation of the railway is being carried out in such a manner as to secure the safety both of the public and all persons operating the railway, and whether the staff are thoroughly familiar with their duties and rules;
- (v) The equipment in relief trains and first aid boxes, medicine chests etc., is properly maintained; and
- (vi) The inspections carried out by the various inspecting officers of the railway come up to the prescribed standards.

II. New Railway Lines, Doublings etc.:

An Additional Commissioner of Railway Safety has to make a careful inspection of the railway and rolling stock before the opening of a new railway line, doubling etc., for the public carriage of passengers/goods to ensure that—

- (i) The moving and fixed dimensions prescribed by Government have not been infringed;
- (ii) The weight of rails, strength of bridges, general structural character of works, and the size of and maximum gross load upon the axles of any rolling-stock are such as have been prescribed by Government;
- (iii) The railway is sufficiently supplied with rolling-stock;
- (iv) The general rules for the working of the railway when

- opened for the public carriage of passengers have been made, sanctioned and published under the Indian Railways Act, 1890; and
- (v) The railway can be opened for the public carriage of passengers without danger to the public using it.
- (b) Yes.
- (c) There are numerous recommendations, and collection of the information regarding the action taken on these recommendations will involve a considerable amount of time and labour which will not be commensurate with the results likely to be achieved.

सरसों के भाव

1544 श्री मधुमिलये: श्री वागकी:

क्या **काग्र तथा कृषि** मंत्री यह बताने की कृपा करेंगे कि :

- (क) सरसों के फसल की कटाई के समय तथा इस समय के भावों में क्या अन्तर है;
- (ख) क्या यह सब है कि सहकारी मिलों द्वारा उत्पादित तथा गैर-सरकारी मिलों द्वारा उत्पादित सरसों के तेल का भाव एक नहीं है; भीर
- (ग) यदि हां, तो समान मूल्य लागू करने के लिए सरकार का विचार क्या कार्यवाही करने का है ?

काच तथा कृषि मंत्रालय में उपमंत्री (भी शाहनवाब को) : (क) सितम्बर-धक्तूबर, 1965 के सरसों के मूल्य, सरसों की कटाई के समय (फरवरी से प्रप्रैल, 1965 तक) के भीसत मूल्यों से लगभग 25 प्रतिशत ज्यादा हैं।

- (ख) सम्बन्धित सरकारों से जानकारी इकट्ठी को जा रही है और मिलते ही समा-पटल पर रख दी जायेगी।
 - (ग) प्रश्न ही नहीं होता ।

किसानों को ऋष

1545 भी बागड़ी: भी मधुलिमये:

क्या **काश्च तथा कृषि** मंत्री यह बताने की कृपा करेंगे कि :

- (क) क्या सरफार बीज तथा उर्वरक खरीदने के लिए किसानों को ऋण दे रही है जिससे धागामी रबी तथा खरीफ की फसल में खादाफ़ का उत्पादन बढ़े;
- (ख) यदि हां, तो इस कार्य के लिए कुल कितना धन रखा गया है; भीर
- (ग) क्या तीसरी योजना की श्रेष अविध में नलकूप लगाने के लिए किसानों को इसी प्रकार का ऋण दिया जायेगा?

साध तथा कृषि मंत्रालय में उपमंत्री (श्री शाहनवाज लां): (क) खादा उत्पादन की वृद्धि को वृष्टि में रखते हुए बीज तथा उर्वरक खरादन के लिये किसानों को ऋण राज्य सरकारों द्वारा दिये जाते हैं। फिर भी उर्वरकों तथा उन्नत बीजों की खरीद भीर उन्हें किसानों में ऋण पर बांटने के लिये भारत सरकार राज्य सरकारों को भ्रत्य-कालीन ऋणों के रूप में वित्तीय सहायता देती है। ऐसे भ्रष्टाकालीन ऋण 1965 खरीफ मौसम तथा चालू रबी मौसम के लिए स्वीकृत किये जा चुके हैं। भ्रभी से भ्रामामी खरीक मौसम के लिये ये ऋण स्वीकृत करना बस्दी होगा।

(ख) 1965-66 के दौरान सभी 2602.06 लाख रुपये के स्रत्यकालीन ऋण उपरोक्त कार्य हेतु विभिन्न राज्य सरकारों के मिए स्वीकृत कर दिये गये हैं। (क) बी हां। नलकूप लगाने के लिए भी किसानों को ऋण राज्य सरकारों द्वारा दिये जाते हैं। गैर-सरकारी या सहकारी उत्थापक सिवाई योजनायें जैसे पम्प सैट, ट्यूवर्वल, फिल्टर प्वाइंट भादि को 25 प्रतिज्ञत सहायता मिल सकती है, यह सहायता केन्द्रीय तथा राज्य सरकारों द्वारा बराबर-बराबर वहन की जाती है भीर सेय 75 प्रतिज्ञत के लिए ऋण स्वीकार्य हैं।

चीनी का मृत्य

1546- भी बागड़ी: भी मधुतिमये:

क्या साध तथा कृषि मंत्री यह बताने की कृपा करेंगे कि :

- (क) क्या यह सच है कि चालू वर्ष में चीनी का मूल्य बहुत बढ़ गया है;
- (ख) यदि हो, तो इसके क्या कारण हैं; ग्रीर
- (ग) मूल्य में वृद्धि को रोकने के लिए सरकार क्या कार्यवाही कर रही है?

साध तथा कृषि मंत्रालय में उपमंत्री (श्री बा॰ रा॰ बहुाण): (क) से (ग). पश्चिमी उत्तर प्रदेश, गुजरात, झान्ध्र प्रदेश झौर मध्य प्रदेश की कुछ शकरा फैक्ट्रियों की शकरा की कीमत उन कीजों में 1964-65 के सीजन में वास्तव में प्राप्त उपलब्धि मौर गन्ना पेरने की घवधि के घाधार पर 6 झगस्त, 1965 से बढ़ा दी गयी थी। घन्य जेवों में शकरा की कीमत में कोई वृद्धि नहीं की गयी थी।

सामाजिक सुरका कार्यकम

- 1547. भी द्वां ना तिवारी: क्या सामाजिक पुरका मंत्री यह बताने की कृपा करेंगे कि !
- (क) क्या सामाजिक सुरक्षा कार्यकर्मों के मृख्यांकन के लिये प्रधिकारियों, सामाजिक

कार्यकर्ताच्यों तथा संसत्सदस्यों की एक विदलीय समिति बनाई गई है;

- (ख) यदि हां, तो उसका ब्यौरा क्या है: भौर
- (ग) उसकी रिपोर्टकब तक मिलने की सम्भावना है ?

सामाजिक बुरका विभाग में उपमंत्री (भीमती बजारोकर): (क) स्थिति यह है कि इस बात को देखते हुए कि सामाजिक सुरक्षा विभाग नया स्थापित हुमा था, यह विनिश्चय किया गया था कि स्थिति की पड़ताल करने के लिये संमाज कल्याण तथा समान विषयों के कार्यभारी राज्यों के मंत्रियों का सम्मेलन बुलाया जायेगा भीर सम्मेलन के विभन्नों के माधार पर प्रस्तावित विपक्षीय समिति के लिए हवाले की शत तैयार की जायेंगी। परन्तु भापात के कारण सम्मेलन नहीं बुलाया जा सका भीर न ही विपक्षीय समिति बनाई जा सकी।

(ख) ग्रौर (ग). प्रश्न नहीं उठते ।

Monthly Allowances to Panchayat Officials

1548. Shri P. R. Chakraverti: Shri K. N. Tiwary:

Will the Minister of Community Development and Cooperation be pleased to state:

- (a) whether provision has been made in different States for payment of monthly allowances to non-official office-holders in Panchayat Samitis and Zilla Parishads, in addition to the usual Conveyance Allowances;
- (b) the States which have refused to sanction such payment of allowances and the arguments advocated by them; and
- (c) how far the administrative efficiency has been toned up by this innovation?

The Deputy Minister in the Ministry of Community Development and Cooperation (Shri B. S. Murthy): (a) to (c). A statement giving the required information is laid on the Table of the House. [Placed in Library. See No. LT-5268/65].

Social Policy

1549. Shri P. R. Chakraverti: Shri K. N. Tiwary:

Will the Minister of Social Security be pleased to state:

- (a) whether Government have finalised the formulation of a clearly defined Social Policy Resolution;
 - (b) if so, its salient features; and
- (c) when it is likely to be brought up before Parliament?

The Deputy Minister in the Ministry of Law (Shri Jaganatha Rao): (a) No. The matter is under reference to the Planning Commission.

(b) and (c). Do not arise.

Indian Agricultural Research Service

1550. Shri P. R. Chakraverti: Shri K. N. Tiwary: Shri Rameshwar Tantia: Shri Himatsingka:

Will the Minister of Food and Agriculture be pleased to state:

- (a) whether Government have decided to constitute an Indian Agricultural Research Service to foster a national programme of agricultural research:
- (b) whether the proposed service will be patterned after the I.A.S.;
- (c) how the terms of appointment and promotion will be determined; and
- (d) the financial implications of the scheme?

The Deputy Minister in the Ministry of Food and Agriculture (Shri Shahnawax Khan): (a) A proposal for the constitution of an Indian Agricultural Research Service was considered by the Governing Body of the Indian Council of Agricultural Research at its meeting held on the 23rd September, 1965. The Governing Body approved the proposal in principle. Details are being worked out and the proposal is yet to be considered by the Government of India.

- (b) No, Sir. The proposed service will not be a service on the normal Civil Service pattern like I.A.S. etc. The term "Service" is proposed to be used in the same sense as that of the Agricultural Research Service of the U.K., where such a term refers to a collection of personnel employed in the Agricultural Research Institutes and units which are financed out of public funds and supervised by the Agricultural Research Council, U.K.
- (c) and (d). Details are being worked out.

Dibbler Method of Sowing

1551. Shri Heda: Will the Minister of Food and Agriculture be pleased to state:

- (a) the farms where the Dibbler method of sowing has been used;
- (b) the results of this experiment;and
- (c) the areas to which the method will further be applied to?

The Deputy Minister in the Ministry of Food and Agriculture (Shri Shahnawaz Khan): (a) It is being used on quite a large number of farms in Uttar Fradcah.

- (b) Sowing by dibbler method saves seed
- (c) It has been proposed to extend the area in Uttar Pradesh for use of dibbler method. Other States have also been requested to try this method.

Allotment Land to M/s Birla Bros.

1552. Shri M. R. Krishna: Will the Minister of Food and Agriculture be pleased to state:

- (a) whether it is a fact that Government have directed the State Government of Punjab to give more than thousand acres of land to M/s. Birla Brothers at the lowest possible rent; and
- (b) whether the same concession has been shown to other parties to attract them to produce seeds and to develop seed farms?

The Deputy Minister in the Ministry of Food and Agriculture (Shri Shahnawaz Khan): (a) No.

(b) Does not arise.

Indo-Iran Air Service

- 1553. Shri M. R. Krishna: Will the Minister of Civil Aviation be pleased to state:
- (a) whether it is a fact that the agreement signed in 1960 between the Governments of India and Iran relating to operation of air services between the two countries came into force with effect from the 20th September, 1965; and
- (b) if so, the reasons for the protracted delay in implementing the said agreement?

The Minister of Transport (Shri Raj Bahadur): (a) Yes, Sir.

comes (b) The Agreement force from the date of ratification. The delay in ratification of the India/ Iran Air Services Agreement was due to the requirement that the agreement had to be placed before both the Houses of Parliament in Iran. This could not be complied with until March 1964 and we received information about confirmation of the agreement only in July-August 1965. The final date of exchange of documents was fixed in September after the arrival of the new Ambassador for Iran.

Wharfage Charges at Visakhapatnam Port

1554. Shri Kolla Venkalah: Will the Minister of Transport be pleased to state:

(a) whether Government have finalised its decision regarding the proposals relating to revision of the wharfage charges on the export and import of oil at Visakhapatnam Port, in accordance with the agreement with the Caltax Oil Refining (India) Ltd.:

- (b) if so, the rates approved by Government as against the rates proposed by the Port authorities for different varieties of oil; and
- (c) if the answer to part (a) be in the negative, the reasons for the delay?

The Minister of Transport (Shri Raj Bahadur): (a) Yes, Sir

(b) The rates are indicated in the statement given below. They are the same as those finally proposed by the Port Trust.

STATEMENT

Description	Unit	Rate
Diesel Oil and other liquid oil. Furnace Oil. Crude Oil. M Mor Spirit (Petrol) (Dangerous Petroleum flash point below 76°) Naphtha turpene, Benzol & Benzoline in bulk.	1000 Litres	Rs. 2·70 1·80 3·60 1·80 3·60 2·70 4·46 2·86 4·20 4·20

(c) Does not arise.

Visakhapatnam Port

1555. Shri Kolla Venkalah: Will the Minister of Transport be pleased to state:

- (a) whether the Central Water and Power Research Station, Poona has given its considered opinion on widening and deepening of the shipping channel at Visakhapatnam Port and on the proposal of second channel;
- (b) if so, the decision taken in the matter; and
- (c) if the answer to part (a) be in the negative, the reasons for the inordinate delay?

The Minister of Transport (Shri Raj Bahadu:): (a) Matters relating to the establishment of a second ship channel were referred by the Visakhapatnam Port Trust to the Central Water and Power Research Station, Poona. It was not considered necessary by the Port Trust to refer matters relating to the widening deepening of the present shipping channel for opinion to the Poons Research Station. The final of the Poona Research Station regarding the second channel has not yet been received.

- (b) Does not arise.
- (c) Matters relating to the second ship channel were referred to the Poona Research Station about a year

back. The work, being complicated and voluminous, is time-consuming. The information required by the Research Station from time to time in connection with their investigations is being furnished by the Port.

Prices of Vegetable Oils

1556. Shri Yashpal Singh: Shri Kapur Singh: Shri Bagri: Shri Madhu Limaye:

Will the Minister of Food and Agriculture be pleased to state:

- (a) whether it is a fact that the prices of vegetable oils has gone very high during the last three months;
 and
- (b) if so, the steps taken by Government in the matter?

The Deputy Minister in the Ministry of Food and Agriculture (Shri Shahnawaz Khan): (a) Prices of major vegetable oils except Mustard oil have risen over the last three months by 10 per cent to 26 per cent in different cases.

(b) The steps taken to check the rise in prices include regulation of forward trading in non-transferable specific delivery contracts in groundnut and groundnut oil; imposition of strict margins in linseed and castorseed futures contracts; regulation of bank advances against oilseeds and vegetable oils; continued restrictions on export of edible oilseeds and oils; imposition of restrictions on the use of edible oil for industrial purposes and non-edible uses; and imports of soyabean oil from the U.S.A. under PL 480.

Supply of Foodgrains to Mysore

1557. Shri Basappa: Will the Minister of Food and Agriculture be pleased to state:

(a) whether the Government of Mysore have asked the Centre to assure them of supplies of foodgrains for five to six months before statutory rationing could be introduced in Bangalore and other places; and (b) if to, the Government's reaction thereto?

The Deputy Minister in the Ministry of Food and Agriculture (Shri D. R. Chavan): (a) No, Sir.

(b) Does not arise.

Fisheries Plan

1558. Shri Subodh Hansda: Shri S. C. Samanta: Shri Vasudevan Nair: Shri A. V. Raghavan:

Will the Minister of Food and Agriculture be pleased to state:

- (a) whether it is a ject that a team of Soviet delegates toured the marine States to help Government in its plan for development of Fisheries;
- (b) if so, when they completed the tour;
- (c) whether they have submitted any report; and
- (d) if so, the nature of recommendations made?

The Deputy Minister in the Ministry of Food and Agriculture (Shri D. B., Chavan): (a) and (b). A team from the U.S.S.R. consisting of a fishery expert, processing expert and harbour expert came to India for discussions and for getting first-hand knowledge of various fishing centres and the equipment in use. It has just completed its tour.

(c) and (d). The team of experts will give concrete suggestions about the equipment and assistance that the U.S.S.R. will be able to offer after further discussions with the Soviet Government in Moscow.

सहकारी केती योजना

1559- वी रामचन्त्र वीरप्या: क्या सामुदायक विकास तथा सहकार मंत्री यह बताने की कृपा करेंगे कि:

(क) ग्रव तक भारत में किन-किन जैवों में महकारी खेती योजना लागू की गई है; थौर

(खा) यह कहांतक सफल रही है?

सीमुदायिक विकास तथा सहकार मंत्रालय में उपमंत्री (श्री वर्ण्यूर्ण मूर्ति) : (क) सहकारी खेती के प्रायोगिक क्षेत्रों की स्थिति बताने वाला एक विवरण (धनुबन्ध 1) सभा-पटल पर रखा गया है [पुस्तकालय में रक्ता गया, बेकिय संख्या LT-5269/65] प्रायोगिक क्षेत्रों के घलावा, समितियां प्रत्य क्षेत्रों में भी गठित की जाती हैं । चूंकि ये समितियां इधर-उधर बिखरी हुई हैं, प्रतः इनकी स्थिति के बारे में जानकारी उपलब्ध नहीं है ।

(क) समितियों के गठन की दिशा में प्रगस्त, 1965 के अन्त तक हुई प्रगति का विवरण (अनुबन्ध 2) सभा-गटल पर रखा गया है [पुस्तकालय में रक्ता गया, बेक्सिये संख्या LT—5269165], जिससे पता कलता है कि राज्यों में प्रगति एक समान नहीं हुई है। हाल ही में प्रो० डी० आर० गाडगिन की प्रध्यक्षता में निदेशक समिति ने प्रायोगिक परियोजनाओं के कार्यकरण का मूल्यांकन किया था। रिपोर्ट की एक प्रति पहले से ही संसद् पुस्तकालय में रख दी गई है। समिति की मुख्य सिफारियों का संक्षेप 23-11-1965 को लोक सभा तारांकित प्रश्न संख्या 400 के उत्तर में लोक-सभा पटन पर रखा गया था।

जमीन में सेती करना

1560. श्री योगैन्द्र झाः क्या साछ तथा कृषि मंत्री यह बताने की कृपा करेंगे कि:

- (क) क्या वर्तमान संकटकाल की दृष्टि से खाद्याप्त की कमी को पूरा करने के लिए देश में लगभग 10 करोड़ एकड़ खेती योग्य बंजर भूमि का शीध्र कृष्यकरण करने का कोई कार्यकम बनाया गया है; भौर
- (ख) यदि हां, तो इस सम्बन्ध में क्या कार्यवाही की गई है ?

साध तथा कृषि मंत्रालय में उपमंत्री (भी शाहनवाज ली): (क) देश के मुमि-उपयोगिता बांकड़ों के ब्रनुसार खेती योग्य बकार भूमि का क्षेत्र 85.25 मिलियन एकड़ है। इस क्षेत्र के अधिकांश भाग को कम लागत पर सुधारा नही जा सकता। देश में कितनी बैकार भिम ऐसी है जिसकी मुघारा जा सकता है भीर जिस पर खेती की जा सकती है यह निश्चित करने हेत् 250 या उससे भ्रधिक एकड वाले खण्डां का सर्वेक्षण करने के लिए भारत सरकार ने बैकार भमि सर्वेक्षण समिति नियक्त की । इस समिति ने 12.2 लाखा एकड़ भूमि के सुधार की सिफारिश की । कृषि योग्य 250 एकड से कम के छोटे खण्डों में क्षेत्र निश्चित करने की दिष्टि से केन्द्र द्वारा ग्रायोजित एक योजना शुरू की गई। यह सर्वेक्षण चालु है। श्रव तक 25.80 लाख एकड के क्षेत्र को मुधार करने तथा बेती के लिये निश्चित किया गया है। सर्वेक्षण पुरा होने के बाद ही ठीक क्षेत्र का पता लगेगा ।

(ख) राज्य सामान्य भूमि प्रलाटमेंट निवसों प्रीर भूमिहीन कृषि परिवारों के पुनर्वास के लिए केन्द्र द्वारा चलाई गई योजना के प्रधीन राज्यों में भूमिहीन लोगों को भूमि प्रलाट करके खेती योग्य बैकार मूमि का उपयोग करने के प्रयत्न किये जा रहे हैं।

रसायनों से मरे जहाजों में प्राग

1561- भी हुकम चन्त्र कस्त्रवाय : क्या परिचहन मंत्री यह बनाने की कृपा करेंगे कि

- (क) क्या यह सज है कि अपनूतर, 1965 के मन्तिम सप्ताह में बम्बर्ड के सेवारी क्षेत्र में रसायनों से लदेतीन छोटे जहाजों में श्राग लग गई थीं;
- (ख) यदि हां, तो उस के क्या कारण थे; भीर

(ग) उस से धनुमानतः कितनी हानि हई ?

परिवहन मंत्री (भी राज बहाबुर):
(क) जी हां, रसायनिक पीपों से लदे तीन पाम जहाजों पर 22-10-1965 को बम्बई पत्तन के सिवरी बन्दर क्षेत्र में प्राग लगने की दुर्घटना हो गई थी।

(ख) भीर (ग). भ्रभीतक नतो भाग लगने का कारण भीर नहीं हानि की सीमा का पता लगा है। लेकिन वाणिज्यिक पोत भ्रिधिनियम 1958 के भन्तगंत प्रारम्भिक जांच पडताल की जा रही है।

Speculation in Foodgrains

1562. Shri M. Rampure: Shri Mohammed Koya:

Will the Minister of Food and Agriculture be pleased to state:

- (a) whether Government's attention has been drawn to the newsitem appearing in the Patriot dated the 7th October, 1965 that a group of Delhi traders are using warehouses for speculation purposes through the change of ownership receipts which does not imply actual movement of goods; and
- (b) if so, whether any inquiry into the matter has been made?

The Deputy Minister in the Ministry of Food and Agriculture (Shri D. B. Chavan): (a) Yes, Sir.

(b) Warehouse receipts are issued to all institutions and individuals who actually deposit their stocks in the warehouses. Such warehouse receipts are negotiable instruments under the provisions of the various State Warehousing Acts and they can either be pledged with the financing institutions, including Banks, or can be sold by endorsement. Even according to the normal trade practices, ownerships of goods do change without actual movement of goods and warehouse receipts are no exception.

Scheduled Castes & Scheduled Tribes

1563. Shri Yashpal Singh; Will the Minister of Social Security be pleased to state:

- (a) whether Government's attention has been drawn to the survey conducted by the Bureau of Economics and Statistics according to which about 74 per cent of the Scheduled Castes and 36 per cent of the Scheduled Tribes in Kerala are indebted; and
- (b) if so, whether any action is proposed to be taken to improve the conditions of these people?

The Deputy Minister in the Department of Social Security (Shrimati Chandrasekhar): (a) Yes. The Survey Report indicates that about 47 per cent. (and not 74 per cent.) of the Scheduled Castes households and 36 per cent. of the Scheduled Tribes households are in debt.

(b) The Government of Kerala has decided to take steps so that the people concerned may not go to the moneylenders. They have decided to advance loans to the tribals for cultivation, subject to the condition that marketing of produce should be made through cooperative societies.

As regards Scheduled Castes, the Government of Kerala have decided that all Members of Scheduled Castes in the jurisdiction of a normal cooperative Society should be enrolled as members of the society and that a good percentage of loans and other benefits advanced by the Society should go to the Scheduled Castes in that area.

गम्रेका उत्पादन

1564 श्रीयोगेना ज्ञाः श्रीतृ० रामः

क्या **कास्त्र तथा कृषि** मंत्रीयह क्तःनेकी इत्या करेंगेकि

 (क) गत पांच वर्षों में गर्ने के प्रति एकड़ राष्ट्रीय ग्रीमत उत्पादन में कितने प्रतिगत वृद्धि हुई है; (ख) इसी भ्रवधि में गन्ने का उत्पादन प्रति एकड़, राज्यवार, श्रौसतन कितना बढा है;

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- (ग) क्या यह सच है कि प्रति एकड़ गन्ने का उत्पादन बढ़ने के बारे में बिहार सब से पिछड़ा हुमा राज्य है;
- (घ) यदि हां, तो इस के क्या कारण हैं; भौर
- (ङ) पिछड़ापन दूर करने के लये केन्द्रीय सरकार ने राज्य सरकार को किस प्रकार की सहायता दी है?

साध तथा कृषि मंत्रालय में उपमंत्री (श्री बा॰ रा॰ चहाण): (क) प्रन्तिम स्यालीपुलाक फसल कटाई सर्वेक्षणों के परिणामों के मृतुसार, 1952—53 से 1961—62 की भवधि में गन्ने की प्रखिल भारतीय प्रति एकड़ पदावार में 1.66 प्रतिशत प्रति वर्ष की दर से वृद्धि हुई थी।

- (ख) सूचना देने वाला एक विवरण सभा पटल पर रखा गया है। [पुस्तकालय में रक्ता गया बेकिये संख्या $\mathbb{L}^{T-5270/65}$]
 - (ग) जी नहीं।
 - (भ) प्रश्न नहीं उठता।
- (ङ) सामान्य गन्ना विकास योजना के झलावा, राज्य में गन्ने की प्रति एकड़ पैदाबार बढ़ाने के उद्देश्य से, हाल ही में, शर्करा फैक्ट्री के क्षेत्रों के धास-पास गन्ने की सभन खेती की एक योजना शुरू की गई है। इस योजना पर होने वाले कुल खर्च का 1/3 भाग केन्द्रीय सरकार देती है धौर शेष खर्च राज्य सरकार और हिलाधिकारियों के बीच, 50:50 के धाधार पर बांटा जाता है।

Increase in Freight Rate 1565. Shri Dinen Bhattacharya:

Will the Minister of Transport be pleased to state:

Dr. Ranen Sen:

(a) whether the Shipping Com-

panies operating from East Coast of India on Australia and New Zealand route have announced a general increase in freight rates from October, 1965;

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- (b) if so, the extent thereof; and
- (c) the reaction of Government thereto?

The Minister of Transport (Shri Raj Bahadur): (a) and (b). Yes, a general increase of 7½ per cent, was effected from 1st October, 1965.

(c) The Government of India had lodged a strong protest with the shipping lines concerned who replied that the increase was inevitable due to increasing cost of operation and labour conditions and that in deference to the views of the principal trading associations, whom they had consulted, a number of commodities had already been exempted from the increase.

Water for Irrigation

1566. Shri Krishnapal Singh: Will the Minister of Food and Agriculture be pleased to state:

- (a) whether it is a fact that the Prime Minister in a letter addressed to the Members of the Planning Commission in October, 1965 made a suggestion that the cultivators should be given water free or at a nominal cost for irrigation purposes at least for one year; and
- (b) if so, the action taken to implement this proposal?

The Deputy Minister in the Ministry of Food and Agriculture (Shri Shahnawaz Khan): (a) Yes, Sir.

(b) The Prime Minister's suggestion to make available irrigation water to farmers either free, or on a nominal payment for a period of a year has been considered at a High Level Meeting held in the Planning Commission on October 20, 1965. It was noted that most of the States had already provided for graded water charges in the commands of new irrigation projects. It was further agreed that this approach should be adopted for

additional crops also in the old projects in addition to the command of new irrigation projects.

Plant Protection Measures

1567. Shri Yashpal Singh: Will the Minister of Food and Agriculture be pleased to state:

- (a) the percentage of the crops to the total produce in a year which came under plant protection measures;
 and
- (b) whether there is any proposal to raise this percentage so as to eliminate the loss of grains?

The Deputy Minister in the Ministry of Food and Agriculture (Shri Shahnawaz Khan): (a) Approximately 10 per cent. of crops came under plant protection measures in the year 1964-65.

((b) Yes. There is a proposal gradually to intensify plant protection measures. In the last years of the 1st and 2nd Five Year Plans a level of coverage of 6·1 and 16·0 million acres respectively was reached. It is anticipated that a level of coverage of 43 million acres per year will be reached in the last year of the 3rd plan. It is proposed to reach a level of coverage of 210 million acres per year in the 3rd year of the Fourth Plan and to maintain that level for the last two years of the Fourth Plan.

Farm Prices

1568. Shri Sidheshwar Prasad: Will the Minister of Food and Agriculture be pleased to state:

- (a) whether it is a fact that the present farm prices in India are much below international levels;
 - (b) if so, what are its details; and
- (c) how they compared in 1950. 1955 and 1960 respectively?

The Deputy Minister in the Ministry of Food and Agriculture (Shri Shahnawaz Khan): (a) to (c). It is difficult to give a categorical answer to this question primarily because comparable farm prices are not published by many countries and secondly Indian farm prices are lower than those in some and higher than those in other countries. A comparative statement, for some important countries for which farm prices are available, is laid on the Table of the House. [Placed in Library. See No. LT-1568/65].

National Co-operative Bank

1569. Shri Himatsingka: Shri Rameshwar Tantia:

Will the Minister of Community Development and Co-operation be pleased to state:

- (a) whether there is any proposal under consideration of Government to set up a national co-operative bank; and
- (b) if so, when the decision is likely to be taken in this regard?

The Deputy Minister in the Ministry of Community Development and Cooperation (Shri B. S. Murthy): (a) and (b). The Ram Niwas Mirdha Committee on Cooperation recommended the setting up of a National Cooperative Bank, which would form the apex of the cooperative financial structure in the country. The Conference of State Ministers of Cooperation held on the 3rd and 4th of November, 1965 which considered the recommendations of the Mirdha Committee recommended that the All India Cooperative Banks' Federation should be requested to study the proposal in consultation with the Reserve Bank of India and the Ministry of Community Development & Cooperation. matter will be considered further in the light of the study.

Special Trains for carrying Fertilizers to U.P.

1570. Shri Himatsingka: Shri Remeshwar Tantia:

Written Answers

Will the Minister of Food and Agriculture be pleased to state:

- (a) whether the Government of Uttar Pradesh have sent a team of officials to urge upon the Centre to arrange immediately 50 special trains for carrying 50,000 tons of fertilizers to relieve the grave shortage of fertilizers in the State; and
- (b) if so, the reaction of Government thereto?

The Deputy Minister in the Ministry of Food and Agriculture (Shri Shahnawaz Khan): (a) The State Government officials visited Delhi to chalk out a programme of movement of fertilisers from ports and factories by special trains with a view to expediting despatches against the allotments made in favour of the State Government.

(b) Arrangements have been made to move 46.000 MT by 55 special trains from ports/factories to various selected centres in Uttar Pradesh in accordance with the despatch programme chalked out by the State Government.

Recognition of Hotels and Restaurants

1571, Shri J. N. Hazarika: Will the Minister of Transport be pleased to state:

- (a) the reasons for delay in appointing a Committee for reviewing and revising the applications which were submitted to the Hotel Classification Committee set up on the 6th June, 1962;
- (b) the number of applications pending for review with a view to give recognition to hotels and restaurants;
- (c) whether Government have received representations urging upon

them to review the applications which were earlier not considered favourably by the Hotel Classification Committee; and

(d) if so, the action taken or proposed to be taken thereon?

The Minister of Transport (Shri Raj Bahadur): (a) In view of the need for economy it has not been possible to set up the Committee so far. However the question is being actively considered.

- (b) The applications of 55 hotels and 18 restaurants for recognition are pending.
- (c) 54 hotels which were classified by the Hotel Classification Committee have expressed dissatisfaction with the star category allotted to them and have sent representations for a review of their classification.
- (d) The applications of hotels and restaurants for recognition or reclassification would be considered by the Committee of Review when it is set up.

Tube-wells in Orissa

1572. Shri Ramachandra Ulaka: Shri Dhuleshwar Meena:

Will the Minister of Food and Agriculture be pleased to state:

- (a) the number of exploratory tubewells sunk in Orissa till the 30th September, 1965; and
- (b) the details thereof (District-wise)?

The Deputy Minister in the Ministry of Food and Agriculture (Shri Shahnawaz Khan): (a) In the course of groundwater exploration in Orissa from 1958-59 to 30th September, 1965, the Exploratory Tubewells Organisation under the Department of Agriculture (Ministry of Food and Agriculture) drilled 33 exploratory bores of which 20 only yielded satisfactory discharge of water.

(b) The details are as follows:

S.N	lo. D	istrict			No. of bores drilled	Aba	ndoned and reasons therefor
1.	Balasore .				17	1	Due to lack of adequate water.
2.	Cuttack				3		
3.	Mayur Bhani .				8	8	Due to lack of adequate water.
4.	Puri				5	4	
			To	TAL	33	13	due to bad quality of water.

Ambar Charkha Training Courses in Orissa

1573. Shri Ramachandra Ulaka: Shri Dhuleshwar Meena:

Will the Minister of Social Security be pleased to state:

- (a) the number of Ambar Charkha training courses conducted in Orissa during the last six months;
- (b) the total number of trainees who took part; and
- (c) the total expenditure incurred thereby during the above period?

The Deputy Minister in the Ministry of Law (Shri Jaganatha Rao): (a) to (c). Information is being collected and will be placed on the Table of the House in due course.

Wholesale Depots in Kerala

1574. Shri Vasudevan Nair: Shri Warior:

Will the Minister of Food and Agriculture be pleased to state:

- (a) whether wholesale ration depots have been allotted to private traders in Kerala State in spite of the declared policy of giving preference to cooperative societies; and
 - (b) if so, the reasons therefor?

The Deputy Minister in the Ministry of Food and Agriculture (Shri D. R. Chavan): (a) and (b). In allotting wholesale depots, preference is given 2019 (Ai) LSD—4

by the Kerala Government to cooperatives. Private traders are continuing only where they have been running fair price shops efficiently over a number of years.

Roads in Tribal Blocks

1575. Shri H. C. Soy: Will the Minister of Social Security be pleased to state:

- (a) whether it is a fact that the Tribal Blocks in Bihar and Madhya Pradesh have been started without developing roads joining large areas with block headquarters resulting in extreme difficulty of mutual contact zetween tribal people and Block Officers:
- (b) whether it is also a fact that in the construction of roads in blocks including tribal blocks, Government's contribution is only 25 per cent resulting in non-utilisation of funds for road development; and
- (c) if so, the steps to increase the Government's contribution?

The Deputy Minister in the Department of Social Security (Shrimati M. Chandrasekhar): (a) to (c). The required information has been called for from the State Governments and will be laid on the Table of the House when received.

Sale of Khadi

1576. Shri Lakhmu Bhawani: Will the Minister of Social Security be pleased to state:

(a) the total sale of khadi at the khadi and village industries centres in

the country during the special rebate period starting from the 22nd October, 1965;

- (b) whether all the surplus stock of Khadi has been cleared; and
- (c) the net profit gained by Government by this sale?

The Deputy Minister in the Ministry of Law (Shri Jaganatha Rao): (a) Cotton khadi of the value of Rs. 22.02 lakhs was sold during the special rebate period in connection with the Gandhi Jayanti starting from 2nd October, 1965, by the Khadi Bhavans at Calcutta, Delhi, Bhopal, Madras, Bangalore and Goa which are run directly by the Khadi & Village Industries Commission.

Information regarding the value of the sales through other Khadi Bhandars will be collected and placed on the Table of the House in due course.

- (b) Information will be collected and placed on the Table of the House in due course.
- (c) The question of profit on these sales does not arise as the prices are not fixed with a view to earn profits.

Water for Irrigation

1577. Shri Linga Reddy: Will the Minister of Food and Agriculture be pleased to state:

- (a) the steps taken to economise water under the major irrigation projects and to tap sub-soil water to grow more food on account of the failure of the North-West and North-East Monsoon in the South this year;
- (b) whether he had discussions with the Southern States on this matter; and
 - (c) if so, the out-come thereof?

The Deputy Minister in the Ministry of Food and Agriculture (Shri Shahnawas Khan): (a) In order to

economise irrigation water in the context of the situation that has arisen due to the failure of monsoons, a critical assessment has been carried out, in the first instance, of the supplies that would be available in the canal systems and of the manner in which the available supplies can be used to the maximum advantage of agricultural production. Cropping for Rabi cultivation has been decided on the basis of this appraisal. Other steps being taken in this direction are:

- (i) Regulation of the available water supplies in the best possible manner—preparation for this purpose of the detailed programme of rotation of supplies in consultation with the Agriculture Department and publicising this programme for the benefit of cultivators;
- (ii) Eliminating wastage of water at the headworks and in the distribution systems;
- (iii) Providing temporary outlets wherever necessary for facllitating irrigation;
- (iv) Arranging extensive tours of the efficers of the Irrigation and Agriculture Departments of the States for ensuring availability of the supplies and economic use of water at all outlet points during the entire seasons; and
- (v) Disseminating information among the cultivators about preparation and levelling of fields for proper and economic use of available irrigation water in right quantities and at right intervals.

The State Governments have been requested to devote attention to measures to be taken to increase the area under crops by following rational cropping patterns designed to make optimum use of irrigation water resources, particularly in areas where

new irrigation potential has been created through major and medium irrigation projects and also in areas served by minor irrigation works.

For providing supplemental irrigation, a critical review of the minor irrigation programme, State-wise, has been carried out from the techo-economic and organisational angle. Measures have been taken for quick construction of wells and tubewells the command of major-medium irrigation projects and other areas to tap sub-soil water for food production. Improvement of existing wells boring and deepening operations has also been given priority. States have also been asked to mobile pumpsets and arrange lifting of water from streams and reservoirs, etc. wherever such water is available.

With a view to enabling the States to accelerate the pace of minor irrigation schemes including construction of wells, deepening and repairs of wells, installation of diesel engines and electrical pumpsets, lift irrigation schemes, etc., allocation of further additional finances is under consideration of Government.

In the field of electrification of pumpsets and tubewells, a special drive has been initiated. State Electricity Boards are being provided with additional finances for the extension of power lines in areas where there is a good potential for tubewells and pumpsets schemes.

(b) and (c). Discussions were held with the Southern States on this matter and they have agreed to take all possible steps.

Soil Conservation Programme

1578. Shri Linga Reddy: Will the Minister of Food and Agriculture be pleased to state:

 (a) the amount set apart for soll conservation schemes in the States in the Third Five Year Plan;

- (b) the amount spent by the States, with the reasons for the shortfall in expenditure; and
- (c) the place given to the soil conservation programme in the Fourth Five Year Plan?

The Deputy Minister in the Ministry of Food and Agriculture (Shri Shahnawax Khan): (a) and (b). Against the Plan outlay of Rs. 57.30 crores in respect of the State Plan Schemes of Soil Conservation about Rs. 64.02 crores are likely to be utilised by the end of Third Five Year Plan.

(c) Soil Conservation will be one of the priority programmes in the Fourth Five Year Plan.

Agriculture in Malabar Region

1579. Shri A. V. Raghavan: Shri Pottekkatt:

Will the Minister of Food and Agriculture be pleased to state:

- (a) whether Government are aware of the difficulties of the agriculturists of the Malabar region of Kerala whose lands have not been surveyed so far;
- (b) whether financial assistance and other facilities to improve agriculture have been denied to them on the ground that their lands have not been surveyed;
- (c) whether Government are collecting agricultural income-tax, plantation tax and other taxes from such lands; and
- (d) the steps taken to assist the agriculturists whose lands have not been surveyed?

The Deputy Minister in the Ministry of Food and Agriculture (8hri Shahnawar Khan): (a) to (d). The information is being collected and will be placed on the Table of the Sabha.

Soil Conservation and Minor Irrigation Schemes in N.E.F.A.

- 1580. Shri Rishang Keishing: Will the Minister of Food and Agriculture be pleased to state:
- (a) the financial allocation in the Third Five Year Plan for soil conservation and Minor Irrigation Schemes in N.E.F.A.;
- (b) the target set forth in the Third Plan;
- (c) how far the target has been achieved; and
- (d) the main schemes undertaken by Government in this connection?

The Deputy Minister in the Ministry of Food and Agriculture (Shri Shahnawaz Khan): The required information is given below:—

Soil Conservation Schemes.

Minor Irrigation Schemes.

- (a) Rs. 4.00 lakhs
- (b) 550 acres
- (c) 824 acres (anticipated)
- (d) (i) Land Development and Reclamation.
 - Agronomic Research on Jhum and Soil Conservation.
- Rs. 4.96 lakhs
 - 5,000 acres
- 5,810 acres (anticipated)

 Construction of small diversion
 channels called Khuls.

Co-operative Bus Societies in N.E.F.A.

1581. Shri Rishang Keishing: Will the Minister of Transport be pleased to state:

- (a) the number of Co-operative Bus Societies or Unions now plying buses in N.E.F.A.;
- (b) the places where the Societies are in operation; and
- (c) whether the Societies are functioning satisfactorily?

The Minister of Transport (Shri Raj Bahadur): (a) to (c). The information required is being collected from the NEFA Administration and will be laid on the Table of the Sabha as soon as it is received.

Khadi produced in Madhya Pradesh

1582. Shri Lakhmu Bhawani: Will the Minister of Social Security be pleased to state:

- (a) the total quantity of Khadi produced in Madhya Pradesh during the years 1964-65 and 1965-66, so fer; and
- (b) the estimated cost of Khadi produced during the above period?

The Deputy Minister in the Ministry of Law (Shri Jaganatha Rao):

(a)	Year				Khadi produced (lakhs sq. meters)
	1964-65				. 5.41
	1965-66 (upto 30-9-19	965)			 0.85 (According to the re- ports so far received
(b)	Year				Value of khadi produced (Rs. lakhs)
	1964-65				. 27·20
	1965-66			•	. 3.02 (According to the re- ports so far received).

Air Hostesses for LA.C.

1583. Shri Lakhmu Bhawani: Will the Minister of Civil Aviation be pleased to state:

- (a) whether there is any proposal to employ girls from other countries as air hostesses in the Indian Airlines Corporation;
 - (b) if so, the reasons therefor; and
- (c) the names of the countries from where these air hostesses will be recruited?

The Minister of Transport (Shri Raj Bahadur): (a) No, Sir.

(b) and (c). Do not arise.

Air conditioned Buses from Japan

1584. Shri M. S. Murti: Will the Minister of Transport be pleased to state:

- (a) whether it is a fact that Government propose to import air-conditioned buses from Japan;
- (b) whether any contract in this regard has been signed with some Japanese firm; and
- (c) if so, the number of buses to be imported?

The Minister of Transport (Shri Raj Bahadur): (a) No. There is no proposal to this effect.

- (b) Does not arise.
- (c) Does not arise.

Vehicles Registration and Permanent Driving Licences Forms

1585. Shri Daljit Singh: Will we Minister of Transport be pleased to state:

- (a) whether it is a fact that vehicles, scooters registration forms and permanent driving licences which are required to be preserved for the life are issued on a sheet of very rough and ordinary paper in Delhi;
- (b) whether it is also a fact that these documents are spoiled in less than a year and are replaced against certain fee;

- (c) if so, the reasons for charging the fee to replace the documents which are spoilt due to rough and ordinary paper and not any negligence on the part of the holder; and
- (d) whether Government propose to issue these documents in book form and if not, the reasons therefor?

The Minister of Transport (Shri Raj Bahadur): (a) to (d). These documents are generally issued in proper book forms. In some cases, however, on account of non-availability of printed forms, ordinary paper is used. Steps are being taken to obtain adequate supplies of printed forms from the Manager, Government of India Forms Store.

No fee is charged for supply of duplicate copies of the documents, issued on ordinary paper, if the cause of the damage is not attributable to the holder's fault.

विल्ली में मनोरंजन उड़ान

1586 श्री हुकम चन्य कल्लुवाय : क्या धर्मनिक उड्डयम मंत्री यह बताने की कृपा करेंगे कि :

- (क) क्या यह सच है कि दिल्ली में लोगों को 15 क्ये प्रति व्यक्ति निश्चित किराये पर विमान द्वारा मारी दिल्ली की मैंग कराई जाती है:
- (वा) क्या छोटे बच्चों से भी इतना ही किराया लिया जाता है ;
- (ग) क्यायह भी सच है कि ये मनोरंजन उड़ार्ने निर्धारित समय पर नहीं की जाती;
- (घ) क्या इस सेवा को प्रधिक लोक प्रिय प्रौर मुविध अनक बनाने तथा इस का किराया कम करने का काई प्रस्ताव है, ताकि प्रत्येक स्यक्ति इस का धानन्द ले सके; धौर
- (इ) यदि हां, तो इस दिशा में क्या कार्यवाही की जा रही है ?

परिवहन मंत्री (औ राज बहादुर):
(क) से (ग). दिल्ली में मनोरंजन उड़ान का कोई नियमित प्रबन्ध नहीं है। फिर भी, 14 नवम्बर, 1965 को कलकत्ता की बी के एयर ब्यूज ने इण्डियन एयरलाई सकारपेरिशन से मनोरंजन उड़ान के लिये एक 28 सीटों वाला डकोटा एयरकाफ्ट किराये पर लिया था। पता चला है कि कम्पनी ने प्रति सीट प्रति वयस्क/बच्चा 15 रुपये चार्ज किया है, गोद वाले बच्चे का २ रुपया प्रतिरिक्त चार्ज किया है।

Written Answers

- (घ) जीनहीं।
- (ङ) प्रश्न नहीं उठता ।

इन्दौर का हवाई ग्रहा

1587 भी हुकम बन्द कम्ब्राय : क्या भलीवक उड्डबन मंत्री 16 नवस्वर, 1965 के भ्रतारांकित प्रका संख्या 709 के उत्तर के सम्बन्ध में यह बताने की कृपा करेंगे कि :

- (क) इन्दौर हवाई श्रह्वे के धावन पथ का विकास कार्य पूरा न होने के क्या कारण हैं:
- (सा) क्या यह सच है कि पहले इन्दीर से भ्रन्य नगरों के लिये विमान सेवा चालू थी;
- (ग) यदि हां,तो उसे बन्द करने के क्या कारण ये: भीर
- (घ) क्या उस क्षेत्र के व्यापारियों तथा श्रीकोगिक साथों ने उक्त सेवा को फिर से बालू करने की मांग की है. भौर यदि हां, तो सरकार ने इस सम्बन्ध में क्या निर्णय किया है ?

परिवहन मंत्री (भी राज बहाबुर):
(क) इन्दौर के नये धावन पय का
निर्माण कार्य प्रगति पर है। प्रकट्डर, 1965
के ग्रंत तक लगभग 67 प्रतिशत कार्य पूरा
हो चुका था। जनवरी, 1966 तक सारा कार्य
पुरा हो जाने की संभावना है।

(ख) भीर (ग). जी, हां। बम्बई-भीरंगाबाद-इन्दौर मार्गपर इन्दौर को जाने वाली हवाई सेवा 9 सितम्बर, 1965 को बन्द करदी गई थीं क्योंकि हवाई पट्टी मरम्मत के लिये बन्द थीं।

(घ) जी, हां। इन्दौर-भोपाल सैक्टर को नागर विमानन विकास निधि से धार्षिक सहायता देने का निर्णय किया गया है, धौर हवाई पट्टी के ठीक हो जाने पर कारपोरेकन की सेवा के चालू हो जाने पर, बम्बई-इन्दौर सेवा को भोपाल तक बढ़ाने की योजना है।

Mudras Port

1588. Dr. P. Srinivasan: Will the Minister of Transport be pleased to state:

- (a) whether it is a fact that there is a congestion in Madras Port because of gradual withdrawal of bullock cart trucks; and
- (b) if so, whether there is any proposal to revive the bullock cart trucks to relieve congestion?

The Minister of Transport (Shri Raj Bahadur): (a) and (b). The information is being collected and will be laid on the Table of the Sabha in due course.

Loan to Farmers

1589. Shri Umanath: Will the Minister of Food and Agriculture be pleased to state:

- (a) whether any proposal for revision of terms for the grant of loan to farmers for sinking irrigation wells in Pudukkottai Division, a backward area in Madras State, is under consideration;
- (b) if so, the details of the proposed revised scheme;
- (c) the reasons for which the terms of the original schemes for the grant of loans for irrigation wells in this area, are proposed to be revised; and
- (d) whether Government have approved the proposed revised schemes?

The Deputy Minister in the Ministry of Food and Agriculture (Shri Shahnawas Khan): (a) No such proposal is under consideration of the Ministry of Food and Agriculture.

(b) to (d). Do not arise.

12.00 hrs.

RE: CALLING ATTENTION NOTICES (Query)

Shri S. M. Banerjee (Kanpur): Sir, I have to submit a few words about Calling Attention Notices; not on this particular Calling Attention Notice. There are many Calling Attention Notices which are still under consideration, and there are hardly seven to eight days now remaining.

Mr. Speaker: I am not keeping anything under consideration. The only thing is, the time now remaining is limited.

Shri S, M. Banerjee: I only want to submit that because of this rigidity, because of this particular rule that there should be only one Calling Attention on a day, I am afraid that some of the very important Calling Attention Notices on subjects which are important to us and to the country as a whole may be rejected. So, as a special case, may I request you to allow two Calling Attention Notices a day for at least the remaining days of this session?

Mr. Speaker: The sense of the House was taken the other day; and from now on, one Calling Attention Notice will be taken up on the floor of the House—it will be answered on the floor of the House—and the answer or statement in regard to the other will be placed on the Table of the House.

भी मधु लिमये (मृंगेंग): म्राग्य यह है कि कुछ बीजों का उत्तर समा पटल पर मा सकता है, तो क्या हमारा नहीं माबेगा ? जिसनाइट कारपोरेजन, नेवी बैली...

ग्रस्थल महोदयः दो से ज्यादा नहीं होंगे, एक का जवाव दिया जाएगा, एक सेज पर रच्चा जाएगा।

षी मबु लिमबें : जवाब के लिए उसको रखा जाए। नेपी बैली लिगनाइट कारपोरेशन में 360 इंजीनियरों में से 230 की छंटनी हो रही है। 12.02 hrs.

CALLING ATTENTION TO MATTER OF URGENT PUBLIC IMPORT-ANCE

CHINESE INTRUSION INTO NORTH SIRKIM
AND NEFA

Shri Linga Reddy (Chikballapur): I call the attention of the Minister of Defence to the following matter of urgent public importance and I request that he may make a statement thereon:

Reported Chinese intrusion into North Sikkim on the 24th November, 1965 and into NEFA on the 27th November, 1965.

The Minister of Defence (Shri Y. B. Chavan): Mr. Speaker, Sir, on 24th November at 12.15 P.M., 40 armed Chinese soldiers intruded about 1500 yards into north Sikkim territory in the area north-west of Born Cho. An Indian patrol on routine duty in the area warned the Chinese soldiers and demanded their withdrawal. When the Chinese troop ignored the warning and continued to advance towards our patrol, the Indian personnel opened fire in self-defence. Thereupon the Chinese soldiers withdrew across the Sikkim-Tibet border.

2. On the same day, a three-man Indian patrol of the Assam which was patrolling as usual within Indian territory was ambushed, kidnapped and killed by the Chinese in Indian territory south of the border in the vicinity of Domla Pass in NEFA. Their bodies were taken across the border by the intruding Chinese troops. The Chinese later put a different version on the incident. According to them, Indian soldiers had intruded into their territory and had fired on their civilian check post personnel. The Chinese version of the incident is fantastic. Firstly, the Indian three-man party was familiar with the Domla Pass and could not have gone

[Shri Y. B. Chavan]

beyond the Pass into the Chinese territory by mistake. Secondly, if any intrusion had to be made by Indian personnel, they would not have gone in such a small number.

- 3. On 27th November a civil police party patrolling near Gilling in the Siang District of NEFA was fired upon by the Chinese in Indian territory as a result of which one Indian policeman received injuries.
- 4. We have lodged protests with the Chinese on all the incidents. The Chinese have since returned the bodies of the Indian soldiers killed near Domla.
- 5. The Chinese have ever since August/September, in collusion with Pakistan, started a policy of harassment and aggression on our northern borders. Since 15th September this year, they have intruded across the border or the line of actual control on 33 occasions. They have increased their strength along the border. The House has been given the fullest information about Chinese activity on our borders. Whether we like it or not, we have to live with the Chinese presence along our borders and meet their challenge as best as we can. Our Security Forces have on occasions forced the Chinese intruders out of our territory by their firm stand and they have also returned the Chinese fire on occasions. The Chinese have also suffered casualties. We taken steps to deal with the Chinese threat in a suitable manner depending upon operational needs and circumstances.

Shri Linga Reddy: Having regard to the repeated intrusions by China into our border and the ineffectiveness of the protests made to them, is it not necessary that we should do something more than verbal protests?

Shri Y. B. Chavan: I think we are doing something more than verbal protests.

Intrusions (C.A.) 4652

भी यशपाल सिंह (कराना): मैं यह सरकार से जानना चौहंगा कि जिस तरह से चीनियों द्वारा हमारे सिपाहियों की लाझें बाकायदा वापस की जाती है भीर हमारे लोग पकड़ लिए जाते हैं. तो जो लोग चीन के पकड़े जाते हैं उनकी लाशें भीर उनको यहां लाकर के क्यों नहीं दिखाया जाता ?

Shri Y. B. Chavan: Of course, the dead bodies of those people are not in our possession. But recently one Chinese soldier has been arrested by patrol and he is in our possession.

भी मध लिमये (मंगेर) : ग्रध्यक्ष महोदय, मैंने एयर मारशल धरजन सिंह का एक बयान पढ़ा है जिसमें उन्होंने कहा है कि चीन की हवाई ताकत के बारे में प्रतिरंजित बातें कही जाती हैं। साथ-साथ मैंने जनरल माणिक शा का भी एक बयान पढा है. जिसमें उन्होंने कहा है कि हमारी ताकत इतनी ज्यादा हो गयी है कि चीनी हम से डरने लगे हैं। तो मैं जानना चाहता हं कि जब भ्रकेले नव-म्बर के पखवाड़े में जो सिविकम में चार दफा, उर्वेशीयम (नेफा) में दो दफा चीनियों ने भाकमण किया भीर लहासा में तो एक नधी इलाके पर कब्जा कर लिया है तब उसके विरुद्ध सरकार ने क्या कार्रवाई की है भीर इस नए इलाके से चीनियों को खदेडने के लिए **क्या कदम उठाया गया है या उठाया जाने** वाला है, या इसी तरह की कमजोर नीति चलने बाली है ?

Shri Y. B. Chavan: There is no question of our following any weak-kneed policy in this matter. We have taken firm action wherever we can. It is not right to say that they have occupied some ilaka. Certainly in Daulat Beg Oldi side, they are a few yards on our side. Naturally that is also aggression. We will have to deal with it according to the circumstances, as they arise.

श्री मयुलिमये : ऐसा होते होते 12 इजारवर्गमील इलाका तो चलागया।

भी यशयल्तराव वर्ग्हाण : यह तो भाप की राय है।

डा॰ राम मनोहर लोहिया (फश्वःबाद): राय का नहीं, बात क्या है ?

श्री यशवस्त राव चक्ता : मैंने तो ग्रंपनी राय बता दी ।

Everybody is entitled to have his own views.

श्रम्यक्ष महोवयः प्रगरमिनिस्टरसाहब उद्यरबहस में न पड़ें नो प्रच्छा होगा।

Hari Vishnu Kamath: The tempo of Chinese aggresive activities is mounting. Have reports the received that Chinese occupation army in Tibet is as large as the entire Indian army-I mean the land forces-and more than half of that occupation army is deployed or poised on the borders of NEFA, Bhutan, Sikkim, Nepal and Ladakh, with landing strips, air bases and ammunitions dumps etc. on the border? In the event of a massive chinese attack on India, which friendly countries have promised quick and substantial assistance to us?

Shri Y. B. Chavan: The hon. Member has made certain statements with which I cannot say I agree entirely. Certainly I have made a statement in this House before and even today and I have said that they have increased the strength of their forces on the border. But it would not be correct to say that they are equal in number to the Indian army. It would be a wrong assessment to make.

Shri Hari Vishnu Kamath: I said, in the whole of Tibet and half of it is poised on the borders.

Shri Y. B. Chavan: Let me give my view about it. Certainly they are there in large numbers. Some hon. members have referred to certain statements made by the Chief of Staff or the Commander of that particular erea.

Shri Hari Vishnu Kamath: I did not refer to it.

Shrl Y. B. Chavan: I am trying to cover this entire question. It is much better we try to understand this entire question. They are there in large numbers no doubt. It is certainly a serious and real threat. I do not want to under-estimate it. At the same time, we must not take a rather inflated view of the danger also. That certainly demoralises our people and our army in particular.

Shri Hari Vishnu Kamath: We should be realistic. I am sorry, Sir, he has misunderstood the import of my question. My intention was not to demoralise the people, but to make them vigilant, to alert them against the Chinese menace. He is reported to have said yesterday—it has come in the Press—that we should be prepared for ever against China.

Shri Y. B. Chavan: I did say that, and I do want to repeat that thing, that we will have to treat this danger as some sort of a standing danger or a permanent danger.

Shri Hari Vishnu Kamath: You did not say that to demoralise the people!

Shri P. K. Deo (Kalahandi): While fully realising that these border incidents would not have taken place had there been an independent buffer-State of Tibet, may I know what concrete steps are being thought so that the poor Indians are not victim of the triggery-happy Chinese any more?

Mr. Speaker: The Minister had been trying to say what we are doing.

Shri P. K. Deo: Sir, he may reply to the point about the independent sta[Shri P. K. Deo]

tus of Tibet, what steps we are taking in that regard. That is the only answer to this problem. Let the Prime Minister reply, Sir. I think he is going to reply.

Mr. Speaker: No. Sir.

Shri D. C. Sharma (Gurdaspur): Sir, the Chinese do not respect the actual line of control, they do not res_ pect the international line and they do not respect the demilitarised area. Thev also do not respect man dignity and human rights. May I know, in view of all this, what efforts the Government is making to step up our preparations against this huge, sinister and cruel enemy?

Shri Y. B. Chavan: For all the reasons that the hon Member has given, with which I entirely agree, we say it is a very serious threat. For these reasons we have come to the conclusion that it is a very serious threat and we have to make an assessment of the serious threat, make an assessment of their political intentions and then take the necessary steps. I am only assuring the hon. House that we have taken the necessary steps to defend that area if and when it becomes a serious matter.

Shri S. M. Baneriee (Kanpur): May I know whether it is fact that from our own military sources it had been brought to the notice of the Ministry of Defence and the Government of India that these intrusions by Chinese forces and the other intrusions by the Pakistani forces is a prelude to a massive attack? I would like to whether it is a fact that there is going to be a massive attack by the Chinese both from the Chumbi Valley and in the NEFA area by March 1966? I would like to know whether such an information has been received by our Government.

Shri Y. B. Chavan: It is not a question of anybody giving some information. The hon Member is giving some information as if it has been given by some jyotishi or somebody. Certainly, we have to be prepared. It is not only that they might come in March, they might come in any time.

Shri D. C. Sharma: But astrologers are consulted by some ministers.

Shri S. M. Banerjee: My question was about information out of intelligence and not from a jyotishi. Somebody in the Cabinet may believe in jyotishi. I want to know whether such information is available with the Government. If they do not have that information, let them say so. I want to know whether they have this information from our military intellience or the central intelligence people. They gave information about infiltrators in Kashmir.

Mr. Speaker: Should they be closed now?

Shri S. M. Banerjee: Let them say that they do not have the information; let them not ridicule by saying that the information is from a jyotishi.

Shri Y. B. Chavan: I say, I cannot disclose all that intelligence that we have got. But our basis is that they can come any time.

Shri Daji (Indore): In view of the fact that the Chinese threat across the border is continuing and it is a continuous threat, and it has been stepped up in conjunction with Pakistan and at each time of the intrusion they make the plea that it was our armed personel who intruded a few yards here and there into their border and then resorted to firing and all that, in order to expose them, has the Government of India made an offer for an understanding like the one we had arrived at before the 1962 aggression that if there is a chance intrusion of a few armed men here or there there should not be an immediate firing. should be detained and an enquiry should be made so that the bad intentions of China can be concretely exposed to the world?

..

shri Y. B. Chavan: This is certainly suggested from time to time and this is really the persumption in the relationship between two countries that if there is a sma'l marginal or accidental intrusion that aspect has to be taken into consideration and some concession should be shown. But here our assessment is that they are not doing it just by mistake; there seems to be some sort of design behind it.

Shrimati Renuka Barkataki (Barpeta): In 1962 China attacked us on Kameng division of NEFA. Then this time they have selected Siang division. Has the Government any evidence to believe that the repeated attacks by China on this particular division signifies any improvement in their logistic position in the new greas adjoining Siang division and Subansari livision?

Shri Y. B. Chavan: About the latter part of the question, we have made an assessment. It is not true that they have tried to make intrusion only in Siang division. They are making irtrusions all along the border.

डा० राम मनोहर लोहिया: प्रध्यक्ष इस प्रस्ताव पर मेरा नाम भी था। जब ग्रापन इस अस्तात को नहीं माना था, तब इस पर मेरानाम भी था।

श्री मणु लिमसे : बात यह है कि मैंने जो ध्यान श्राकर्षण सूचना दी थी उस पर मान-नीय सदस्य, डा॰ लोहिया, ने भी हस्ताकार किये थे। दोतीन मामले थे, जिन को मिला कर ध्यापने एक कर दिया है।

प्रष्यक्ष महोश्यःः डा० लोहिया घपना स्रवाल पूछ लें।

डा० राम मनोहर लोहिया : 2 जुनाई को मैटटूर में राष्ट्रपति ने एक भावण दिया, जिसमें उन्होंने कहा :

"It is essential for us to come to terms with our neighbours China and Pakistan—terms with honour and dignity....We are now spending a great deal of money on military expenditure—nearly Rs. 900 crores. This is at a time when the internal needs of our country demand so much attention."

क्या मैं मन्त्री जी से पूछ सकता हूं कि क्या इस तरह के दिमाग में धौर जीन से सफल मुफाकला करने के दिमाग में विरोध हं:ता है या नहीं?

Shri Vidya Charan Shukla (Mahasamund): Sir, on a point of order. Can any question be asked in the House about any statement made by the President? (Interruptions).

Mr. Speaker: Order, order. All Members are speaking. Nobody seems to want to listen to me. There is no harm in asking such a question. If that is not the policy of the Government the Government can say that it was his statement and that they do not agree with him. If they agree with him, they can say so.

Shri Y. B. Chavan: I can only answer the latter part of the question whether it is having any weakness in the resistance to the Chinese intrusions etc. I can assure the House and the hon. Member that it has not weaknened any effort on our part.

Shri D. C. Sharma: So far as the policy is concerned, the Prime Minister should say something.

हा॰ राम मनोहर लोहिया : प्रध्यक्ष महोदय, मैंने प्राप को तार भेजे थे।

ध्यक महोदय : तार भी मैं नेता हूं ।

भी बागड़ी (हिसार): ध्रध्यक्ष महोदय, मेरा एक कालिंग एैन्जन नोटिस था ज्रायी-होंपडी वालों के बारे में।

ग्रध्यक्ष महोदयः मैंने उसको नहीं लिया है।

श्री बागड़ी : उमको सेना चाहिए।

12.18 hrs.

PAPERS LAID ON THE TABLE

NOTIFICATIONS UNDER THE PAYMENT OF WAGES ACT

The Minister of Labour and Employment (Shri D. Sanjivayya): Sir, I beg to lay on the Table a copy each of the following Notifications under sub-section (6) of section 26 of the Payment of Wages Act, 1936:

- The Payment of Wages (Railways) Second Amendment Rules, 1965, published in Notification No. S.R.O. 3513 in Gazette of India dated the 13th November, 1965.
- (2) The Payment of Wages (Mines) Amendment Rules, 1965 published in Notification No. SRO 3514 in Gazette of India dated the 13th November, 1965. [Placed in Library. See No. LT-5257/65].

Annual Accounts of the Vishakhapatnam Port Trusts

The Minister of Transport (Shri Raj Bahadur): I beg to lay on the Table the Annual Accounts of the Vishakhapatnam Port Trusts for the year 1963-64 and the Audit Report thereon under sub-section (2) of section 103 of the Major Port Trust Act, 1963. [Placed in Library. See No. LT-5258/65].

ANNUAL REPORT OF KERALA STATE
WAREHOUSING CORPORATION AND
REPORT OF SUGAR ENQUIRY COMMISSION

The Deputy Minister in the Ministry of Food and Agriculture (Shri D. R. Chavan): I beg to lay on the Table:

> (1) Annual Report of the Kerala State Warehousing Corporation for the year 1964-65 along with the Annual Accounts and Audit Report thereon under sub-section (11) of section 31 of the Warehousing Corporations

- Act, 1962, read with clause (c) (iv) of the Proclamation dated the 24th March, 1965, issued by the Vice-President, discharging the functions of the President, in relation to the State of Kerala. [Placed in Library. See No. LT-5259/ 65].
- (2) Report of the Sugar Enquiry Commission, 1965. [Placed in Library. See No. LT-5260/ 65].

Shri S. M. Banerjee (Kanpur): As far as item 5 is concerned, I want to say something about the Report of the Sugar Enquiry Commission, We are unable to discuss this Report. There is a recommendation in this Report, a suggestion has been made there, that the price of sugarcane be reduced. Since we are not getting an opportunity to discuss the Report, I would like to have an assurance from the hon. Minister that the price of sugarcane will not be reduced on the basis of that recommendation.

The Minister of Food and Agriculture (Shri C. Subramaniam): As far as the current year is concerned, we have not reduced the prices. We have made an announcement to that effect.

Mr. Speaker We will now take up the motion under rule 388.

Shri Daji (Indore): Before you take up, may I say that Dr. Singhvi has written to you about the time allotted for the discussion being increased. We also want to associate with that.

Mr. Speaker: That would be seen.

Shri Daji: But when the discussion takes place you would not be in the Chair. I have already taken up this subject. I cannot interrupt it. Let it be over.

12.20 hrs.

MOTIONS RE. UNDER RULE 388 RE-SOLUTION ON INDIA QUITTING THE COMMONWEALTH

The Deputy Minister in the Ministry of Law (Shri Jaganatha Rao): Sir. the other day I was submitting about the true scope of rule 388. The scope of rule 388 is much wider because the clause "a particular motion before the House" in this rule does not necessarily mean an item of business listed for the day. I give an analogy, When we say that a suit or proceedings is pending in a court, it means "the suit or proceedings which is pending in a court not disposed of". Likewise, if a Bill or a Resolution has been introduced in this House and partly discussed, not fully disposed of, it must be taken to be a matter before the House.

I am fortified in this interpretation by looking to rule 31. I invite your attention to rule 31 which refers to List of Business. Rule 31(1) says:

"A list of business for the day shall be prepared by the Secretary, and a copy thereof shall be made available for the use of every member."

Sub-rule (2) says: -

"Save as otherwise provided in these rules, no business not included in the list of business for the day shall be transacted at any sitting without the permission of the Speaker."

If it was the intention of the framers of the rule to give a limited construction to the clause "business before the House", the same wording which they used in rule 31 would have been used there.

Secondly, I refer to rule 376 which relates to Points of Order. Rule 376, sub-rule (2) says:—

"A point of order may be raised in relation to the business before the House at the moment:"

The words "at the moment" in rule 376, sub-rule (2), are absent in rule 388.

Sir, if you read these three rules in juxtaposition, the interpretation would be that rule 388 is much wider scope. You must take the entire rules together because it is a self-contained code. Any interpretation that we seek to put on one rule should not render the operation of other rules nugatory. That is the cardinal principle of harmonious construction of statutes. So. if the wider connotation which I give about rule 388 is accepted, it refers only to jurisdiction that would vest in you-not that I plead for a moment that Shri Tiwary's motion should be accepted. The discretion is entirely yours. Unless you have jurisdiction, you cannot consider that there is a motion at all. So, it is for you to consider whether you are bound to suspend the operation of rule 30(2) or the entire rule 30.

Shri Azad's Resolution certainly comes under rule 30(2) because it was adjourned sine die, which requires that he should give notice and then it must stand in a queue for a ballot. If he had given notice, if in the ballot his Resolution had come and stood last in the list and if an application had been made either by himself or by any other Member, perhaps it would have been much easier for you to give a decision; but, in this case there is no question of a notice-he has not given a notice-much less the question of ballot arises. Therefore the discretion is entirely yours. But my interpretation is that you have jurisdiction to consider the motion. Whatever decision you give it is entirely your discretion.

Mr. Speaker: If once the House takes a decision that further discussion on one item that is before it be adjourned sine die, if that motion is carried, does it go off from the business of the House of that day or is it.

Shri Jaganatha Rao: It is still pending in the House, though not for the day. Rule 31 refers to the business for the day. This is not business for the day-I do not contest it for moment-it is business, nevertheless, before the House. "Before the House" does not mean "in front of the House". front of the rule 31 is there, that is, business listed for the day. That is the distinction. But my submission is only regarding the interpretation. The discretion is entirely yours. You are supreme and whatever decision you give is binding on the House and the Government to act up to it.

Shri Hari Vishnu Kamath (Hoshangabad); May I request you to compare the language, that is, "before the House" and "pending in the House"?

Mr. Speaker: I have compared it.

Shri Hari Vishnu Kamath; You should consider that. Rule 388....

Mr. Speaker: I have seen it.

भी मयु लिमये (मृगेर): इसके दारे में मैं भी कुछ कहना चाहता हूं। यह नया मुहा है श्री नाय पाई का।

ध-यक्ष महोदयः वार वार नहीं कह सकते हैं।

भी मयु मिलये: एक मिनट में मैं घपनी बात समाप्त कर दुंगा।

प्रध्यक्ष महोदय: घापका मतलव है कि मैं फिर सारी बहस चलाऊं ?

भी मणु लिमये: शुरू में मैंने प्वाइंट भाफ प्राइंट उठायाथा। लेकिन यह नई बात भाई है। मैं एक मिनट में खत्म कर दंगा।

भ्रष्यक्ष महोवयः प्लाइंट भ्राफ भाउँर उठायाभीर वह खत्म हो चुका है।

> **भी मधुलि**सम्बे ग्रब इन्होंने नया मुहा ै।

भ्रष्यक्ष महोवय: कहें, क्या कहना चाहते हैं?

भी मयु लिमसे: मेरा निवदन है कि उस दिन जो प्रस्ताव स्वीकृत हुमा है, उस में यह बात नहीं थी कि उसको "साइनो डी", मनिश्वत काल के लिए मुलतवी रखा जाए। मुल्तवी रखा जाए, केवल यह था। किसी भी नियम में जो बात होती है उसको सुपर- भलुमस या प्रतिस्कित नहीं मानना बाहिये, बिला बजह। इसलिए म्राप नीस नम्बर के नियम को ठीक तरह से पढ़ेंगे तो पता चलेगा कि जैंस कि कानून मन्त्री ने कहा है कि सदन के सामने है, सिर्फ एजण्डा पर नहीं है मगर माप इजाउत देते हैं नियम को मुस्तबी रखने की तो यह प्रस्ताव म्रा सकता है।

दूसरी एक बात है। यह मेसन की किताब है। मैं इसकी ग्रांर ग्रांपका ध्यान दिलाना चाहता हूं। यह लैजिस्लेटिव प्रोसी पर के बारे में है। जो प्रस्ताव चर्चा के लिए ग्रांनिध्यत काल तक मुस्तवी रखे जाते हैं इसके बारे में इसमें कहा गया है कि जो ग्रांनिध्यत काल के लिए मुस्तवी रखे जाते हैं उसका मतलब होता है कि एक दूसरे रास्ते से सदन ने उनको नामंजूर किया है। यह बहुस "साइने डी" मुस्तवी नहीं दुई है, केवल मुस्तवी रखने का फैसला दुग्रा है। इसलिए ग्रांपको पूरा ग्रांग्नि कारहै ग्रांर ग्रांप इसको ले सकते हैं।

Shri M. R. Masani (Rajkot): I would not have participated in this discussion on the point of order but for the argument that has just been advanced. I do not think it is a sound argument. The other day, when the House voted on this matter, it did adjourn the discussion on this matter sine die and, if that is so, then rule 30 sub-clause (2) does apply.

Then, about the other matter, as to whether this matter is before the House, I think, if I may say with all respect the matter is not before the House. The House has consigned it

to a particular position which is not before it any more and rule 30(2) makes it very clear that subject only to a ballot can this matter be revived. Therefore, I would support my honfriend Mr. Kamath in his view that there is nothing before the House on which the rule can be suspended.

Shri Hari Vishau Kamath: May I make a submission? Just half a minute.

Mr. Speaker: Again we will be going over that over and over again.

Shri Hari Vishnu Kamath: You have already revived the discussion. I will not take more than half a minute.

I am giad that the Minister has conceded the position that the discussion was adjourned sine die. Now, you may compare the language of rule 388 with that of rule 336. Rule 336 says:

'A motion, resolution or an amendment, which has been moved and is pending in the House shall not lapse....

-here, the words are 'pending in the house'. If you see rule 388, the words are 'before the House'. The effect of suspending a rule under rule 388 will mean that the business before House, that is, on the Order Paper will be taken up immediately. there was no business before House nor was it on the Order Paper. So, it was not before House. Pending in the House is diffefrom 'before the House'. There is a world of difference between the words 'pending in the House' and the words 'before the House' in this context. Therefore application of rule 388, when there was no business before the House, that being not in the Order Paper, is out of order.

Mr. Speaker: I told him that I had taken that into account.

There are two sub-clauses to rule 30, one is 30(1) and the other is 30(2). The first objection taken was that the Order Paper contained only a motion for suspension under rule 388 of rule

30(2) and not 30(1) and that unless a separate notice is given, it cannot be moved. That was the first objection taken. But if I give the consent, then it could be moved. Therefore, I do not stand in that way because there was a general desire in the House. So far as those motions are concerned, I will deem that both have been moved, one by Mr. D. N. Tiwary and the other by Mr. M. L. Dwivedy. Both are before the House.

So far as this particular case is concerned, rule 30(1) does not apply because that is only when the discussion on the motion has been adjourned to the next day allotted. In this case, when there is no mention of the next day allotted, then certainly it would only fall under rule 30(2), as has been argued by the Law Minister also. Therefore, that is the one that we have to take, whether under rule 388 this rule can be suspended. Now, sub-rule (2) of Rule 30 says:

"When the debate on a private member's Bill or Resolution is adjourned sine die....

—it has been admitted by the Law Minister that this was adjourned sine die—

".. the member in charge of the Bill or the mover of the resolution as the case may be, may, if he wishes to proceed with such Bill or resolution on a subsequent day allotted for private members' business, give notice for resumption of the adjourned debate and on receipt of such notice the relative precedence of such Bill or resolushall be determined by ballot."

Of course, the ballot is there in both cases. That does come in the way of the debate being resumed on that resolution. Now, the question is whether rule 388 really can help us to remove that bar which it places on our resuming the debate. If we read rule 388 we find that it says that any rule may be suspended in its applicative a particular motion befor

[Mr. Speaker]

House. The words 'a particular motion before the House' are very important words. As I said the other day, the only question that has to be decided is whether the resolution re: Quitting the Commonwealth was before the House when this motion was moved last time.

Shri Vasudevan Nair (Ambalapuzha): What is the interpretation of that? What is the interpretation as to whether a motion is before the House or not?

Mr. Speaker: That is what I am coming to.

There is only one other rule where the words 'business before the House' or motion before the House have been used, and that is in regard to points of order, and that is rule 376 (2). Every day we deal with these points of order and whenever they are raised I just reject them on the ground that the item is not before the House; but when I say that it is not before the House it is actua'ly meant thereby that it is not before the House at the moment. That is exactly the language used in rule 376(2). That subrule reads thus:

'A point of order may be raised in relation to the business before the House at the moment.".

If it is not before the House at the moment, then certainly no point of order can be raised in relation to that.

There is another place also in the rules where the pharse before the House is used, and that is in the proviso to rule 376(2), which reads thus.

"Provided that the Speaker may permit a member to raise a point of order during the interval between the termination of one item of business and the commencement of another if it relates to maintenance of order in, or arrangement of business before, the House.".

Shri Jaganatha Rao: Future business.

Mr. Speaker: No. It is in relation to business 'before the House'. It is very clear that a point of order can be raised only in relation to the business before the House at the moment. But if it is on the Order Paper for that day and it is not before the House at the moment, and the point of order relates to the regulation of business or the arrangement of business, then....

Shri Hari Vishnu Kamath: So, the motion moved by Shri D. N. Tiwary is out of order.

Mr. Speaker:in that case, I can allow the point of order to be raised in between two items on the Order Paper of that day, and not about any business that might be pending in the House. The words are 'during the interval between the termination of one item of business and the mencement of another'. That means that the Order Paper might have those items. We might be seized of one at that moment. But if somebody wants to say something at that moment and raise a point of order about another that is to come afterwards, then certainly I can allow that; with my consent he can raise that if it relates to the arrangement of business.

Now, we have got two things clear. One is business before the House at the moment and the other is business before the House—that is in the proviso—for that day. That is the language used, namely business before the House for that day and not other business.

Then, there are three classes of business. One is business before the House at the moment; the second is business before the House for the day and the third is business that is pending with the House but not before the House. There are many motions of which notices have been given, and there are so many Bills that are there; all are pending; they will remain

4669 Re: Banaras AGRAHAYANA 9, 1887 (Saka) Hindu University 4670 there, but they are not before the सीधा है कि बनारस में विश्वविद्यालय का नाम House at all.

Therefore, so far as I can think, under rule 388, the resolution is not before the House and it cannot be taken up.

Dr. L. M. Singhvi (Jodhpur): Mr. Speaker, in implementation of the very ruling you have just now given, I would urge that I be allowed to raise a question in respect of the time allocated for discussion of the Report of the Central Vigilance Commission which is before the House for the day.

Mr. Speaker: He can raise that if I allow him. When it is taken up, I will hear him.

Dr. L. M. Singhvi: I bow to your ruling.

12:36 hrs.

PETITION RE. RAILWAY CONNEC-TION FOR BALURGHAT

Shri C. K. Bhattacharyya (Raiganj): I beg to present a petition signed by 7,640 petitioners of Balurghat sub-division in West Dipajpur District, West Bengal, regarding railway connection for Balurghat for which they have been urging since the partition of the district as a result of the partition of the country.

12.37 hrs.

POINT RE. BANARAS HINDU UNI-VERSITY

Mr. Speaker: Dr. Lohia had written to me about so many things. Now also he has written to me. What does he want?

डा॰ राम मनोहर सीहिया (फर्न्या-बाद): अध्यक्ष महोदय, मेरा सवान बिल्कुल 2019 (Ai) LSD—5. सीधा है कि बनारस में विश्वविद्यालय का नाम काशी विश्वविद्यालय है सम्बा बनारस हिन्दू यूनिवर्सिटी। यहां पर श्री रचुनाथ सिंह ने जा कुछ कहा मौर श्री प्रधान मन्त्री ने जिस ढंग का रचैया लिया, उससे बहुत गलतफहमी फैली है, भीर जिस भाधार पर हम यहां इफट्ठे हुए हैं वह भाधार खत्म हांता है क्योंकि इस विश्वविद्यालय का हिन्दी नाम हमेशा से, जब से यह सन् 1916 में बना, मब तक काशी, विश्वविद्यालय रहा है।

श्रध्यक्ष सहोदय: यह बात तो बहम में भायेगी जब हम इस बिल को फिर लेंगे। भगर कोई गलतफहमी पैदा हुई है तो उस बक्त दूर हो जायेगी। यह बिजिनेस भभी हमारे सामने नहीं है।

डा० राम मनोहर लोहियाः यह वात श्रीरघुनायसिंहजीमे...

ग्रध्यक्ष महोदय : प्राहंर, प्राहंर ।

कार राम मनोहर लोहिया : यह तो प्राप कसम नुहवा रहे हैं न । इसे देखिये कि मन्त्री महोदय इस पर युद्ध करवा रहे हैं, गृहयुद्ध करवा रहे हैं ।

द्धव्यक्ष महोदय : घाप जरा बैठ जाइये । मेरी बात पहले सून लीजिये । मेरे पास तार in an unusual manner, धाया. exceptional manner, which certainly he should never resort to उसका मैंने हाउस में जिक कर दिया कि मेरे पास डाक्टर सोहिया ने तार भेजा है कि वहां जो तमाम इंट लगी हैं उन पर सिर्फ काशी विश्वविद्यालय लिखा हवा है, उनमें हिन्दू नाम नहीं है। सेकिन उसके कहने की इस वक्त जरूरत नहीं थी। जिस दिन चर्चा चल रही थी उसी वक्त श्री रचनाच सिंह ने कहा कि वह इसकी गलत साबित करेंगे, वह एक इंट लाये हैं, भीर उनके पास एक किक थी भी । बहु उसी बक्त चाहते बे लेकिन मैने उस वक्त इस को मना कर दिया कि बह बक्त इस सवास को उठाने का

[भध्यक्ष महोदय]

नहीं था । मैंने अपनी राय नहीं दी, मैंने कोई बयान नहीं दिया । मैंने कहा कि एक हमारे माननीय सदस्य की यह राय है और आपकी मुक्तलिफ हैं । इन दोनों बातों का फैसला उस बक्त होगा जब इस पर डिबट रिज्यूम होगा, उस बक्त देखा जायेगा । उस बक्त हर एक भपना भागूँमेंट दे सकते हैं । भगर किसी को इससे कोई गलतफहमी पैदा हुई है तो वह गलतफहमी भी तब दूर होगी जब इस बिजिनेस को लिया जायेगा । जब यह बिजिनेस बिकोर दि हाउस होगा उस बक्त यह प्वंइट उठाया जा सकेगा, उस के बिना नहीं । भाग इन्तजार करें भौर जब यह भाये उस बक्त भपनी दलील देकर इसे रह करें जो किसी भीर ने कहा हो ।

डां० राम मनोहर लोहिया : अध्यक्ष महोदय, मैंने आप को किताब दी है, उसके ऊपर काशी विश्वविद्यालय की मुहर है। वहां पर सन् 1916 में जो पत्थर जमाया था पं० मदन मोहन मालवीय ने उस पर यही नाम खुदा हुआ है। अब पत्थर ईंट चल रहे हैं। जरा इस को भी तो आप देखिये।

प्रध्यक महोदयः यह सब दलीलें ठीक हैं। मगर दलीलें उस वक्त दी जायेंगी जब इस पर बहस होगी। इस वक्त नहीं।

डा० राम मनोहर लोहिया : श्रीर तब तक क्या पत्थर श्रीर ईटेंचलती रहेंगी, छुरे चलते रहेंगे ।

प्रध्यक्ष महोदयः क्याइसको मैं बन्द कर सकता हूं।

डा०, राम मनोहर लोहिया : यह इसलिये कि इस मरकार को घाप उसका पहला कर्त्तब्य तो सिखलाइये कि किसी सवाल को पहले तो उठाये नहीं, घोर उठा लिया तो जमालो बोबी घाग लगा कर घलग न खडी हो जायें।

प्रध्यक्ष महोदयः यह तो भाप वोटसं से जाकर कहिये। डा॰ राम सने हर ले. हिया: यह ते: मैं कह ही रहा हूं। इसका नतीजा श्री लाल बहादुर मास्त्री को भुगतना पड़ेगा।

सन्यक्ष महोदय झार्डर, झार्डर। (Interruption)

डः ० राम मनोहर लोहिया : पलटन और राष्ट्रीय स्वयंसेवक संघ इनको बचा न पार्वेगे (Interruption)

प्रध्यक्ष महोरय : झाडंर, झाडंर Bill to be introduced.

жा० राम मनोहर लोश्या : पलटन का... (Interreptions) घंमंड नहीं चलेगा।

ग्रध्यक्ष महे. दयः ग्राप खामोश हो जायें।

श्री कड़े (खारगोन) : यह इनका कहना गलत है और इन्होंने जो पत्थर बत्थर खाये होंग कुछ राष्ट्रीय स्वयंसेकक संघ ने इनको मारे नहीं हैं। इन्होंने खुद . . . (ब्यवधान)

ग्रस्थक्ष महोत्ययः आर्डर, आर्डर... आर्डर।

Mr. Speaker: Order, order. Both would sit down.

दोनो को बैठ जाना होगा।

Shri U. M. Trivedi (Mandsaur): The question is this. How can Dr. Lohia, for whom we may have great regard go on accusing a party which is not here, and then make an allegation and obtain publicity thereby?

Mr. Speaker: I am not allowing him, I am not allowing anybody now. Shri U. M. Trivedi: Those remarks

must be expunged.

स्थ्यक्ष सहोत्यः प्राडंग, ग्रव उन्होंने भी कहे है जो बड़े साहव ने तो वह सब मैं निकाल ? उन्होंने भी कह लिया... (व्यवधान) आर्डग यहां तो सब साप पत्थग न फेंकिये। सब साप बैट जाइए। मैंने सापको कहा। 12:41 hrs.

KERALA APPROPRIATION (NO. 5) BILL, 1965

The Minister of Finance (Shri T. T. Krishnamachari): I beg to move:t

"That the Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of the State of Kerala for the services of the financial year 1965-66, be taken into consideration."

Mr. Speaker: The question is:

"That the Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of the State of Kerala for the services of the financial year 1965-66, be taken into consideration."

The motion was adopted.

Mr. Speaker: The question is:

"That Clauses 1, 2 and 3, Schedule, the Enacting Formula and the Title stand part of the Bill."

The motion was adopted.

Clauses 1, 2 and 3, the Schedule, the Enacting Formula and the Title were added to the Bill.

Shri T. T. Krishnamachari: I beg to move:

"That the Bill be passed." Mr. Speaker: The question is: "That the Bill be passed." The motion was adopted.

12.424 hrs.

RE. INDIAN RESOLUTIONS CO-COANUT COMMITTEE. IN-AND DIAN CENTRAL OILSEEDS COM-MITTEE-Contd

Mr. Speaker: Out of two hours. one hour and 45 minutes have already

Commts. (Res.) been taken, and only 15 minutes re-

main. Shri Maniyangadan.

Shri S. M. Banerjee (Kanpur): would like to know when the Minister is going to reply.

Mr. Speaker: Soon after this I suppose.

Shri Maniyangadan (Kottayam): It is admitted on all hands that the commodity committees which are now proposed to be dissolved doing some good work. The main reason advanced by the Government for abolishing these committees is that in respect of research it is advised by experts that the present pattern should be changed, that commodity-wise research is out of date and that a new pattern should be evolved by which there should be comprehensive research and regional research. In principle I accept that, but I would submit that certain commodities, example cocoanut, arecanut, and tea, have got their own peculiar problems, and in the matter of research also they have to be looked at in this way.

The two motions before the House are regarding the Cocoanut Committee and the Oilseeds Committee. As regards cocoanut, we know what the main decisions are. I do not say that the research work done hitherto under the control of the Cocoanut mittee has given results capable of wiping out all the diseases, but they were doing some work. I only desire that by the new pattern now evolved the diseases of cocoanut trees, mainly root and leaf diseases, may be eradicated. I have no objection to the new pattern, but I am afraid that the peculiar diseases and the peculiar surroundings connected with cocoanut and other commodities may not be given as much attention as was being done hitherto. I only request that that may be looked into, that that aspect may be taken into consideration.

[Shri Maniyangadan]

Quite apart from the research in the laboratories, there is another aspect which is more important, namely of the research that the results have to be taken to the agriculturists. I am afraid the ICAR is not now in a position to do that. The results of research were being taken to the agriculturists through various agencies by the Cocoanut Committee. If that is to be done, my submission is that some agency like the Cocoanut Committee is absolutely essential.

Shri Joachim Aiva (Kanara); What is the use of the Cocoanut Committee when the price of a cocoanut is Rs. 1 25 in Delhi?

Shri Maniyangadan: The Cocoanut Committee will not bring down the price. My hon, friend from Mysore should have studied a little about cocoanut plantation.

Mr. Speaker: Then the hon, Member might be invited to Kerala.

Shri Maniyangadan: Yes, he is welcome.

More than 50 per cent of the cocoanut trees in Kerala are affected by diseases. It is a very serious matter. Cocoanut was being imported, now recently some restrictions have been imposed I am told, and that is the reason why the price has up. He said in Delhi it is Rs. 1.25. Now in Kerala also the price gone up, but what is happening to the poor agriculturist? Most of agriculturists are small holders owning ten or 100 trees at the most. The price increase is being taken advantage of by middlemen, it does not go to the cultivator. That is the actual position. That is another aspect which has to be gone into. As I submitted, only a committee like the Cocoanut Committee can find remedies for that.

The Minister of Food and Agriculture (Shri C. Subramaniam): But it has not done anything so far.

Shri Maniyangadan: The hon, Minister says that nothing has done so far, I admit, but the fact that nothing has been done so far and that something more could be done, improvements could be effected, is no reason for liquidating the Commit-

There is the Rubber Board which is doing work which may not be known to the Members. It is stated by the Government that rubber, tea and coffee plantations are big ones, that in the case of cocoanut it is not so. Actually, more than 50 per cent of the rubber plantations in India consist of small holdings between three and five acres, but the Rubber Board is encouraging the small holders, it is giving subsidy in certain cases to the small holders, it is giving technical advice to the small holders. It has its own field workers and so many other people to go into matter. If such activities are taken up by the Cocoanut Committee, that will definitely some good.

Another thing is regarding better seedlings.

Mr. Speaker: Is he likely to take more time?

Shri Maniyangadan: I may take five or six minutes.

Mr. Speaker: Five minutes more.

Shri Kappen (Muyattupuzha): Yesterday it was almost decided to extend the time.

Mr. Speaker: We have had too many extensions already.

Shri Kappen: Yesterday it was said it would be considered.

Shri Maniyangadan: Shri Alva's intervention has taken me to the other points.

Shri Joachim Alva: It was the most relevant intervention.

Shri Maniyangadan: I was referring to small holders, and comparing the Rubber Board with the Cocoanut Committee. I admit that the Cocoanut Committee has not done as much as the Rubber Board is doing, but I suggest that it should be made to do such things. I am prepared to give suggestions, but I think it is no use. If better seedlings are provided to the agriculturists, that will go a long way in the development of coconut plantations. There are certain nurseries run by the coconut committee and better seedlings are provided. Research can improve it more. I do not know whether the proposed development council will be able to do that. The coconut committee is the only body which can take up this work.

12.50 hrs.

[MR. DEPUTY SPEAKER in the Chair.]

More than fifty per cent of the trees are affected by some disease and with so much research no remedy has been found yet. The only suggestion given by the experts now is most of these trees should be cut away and removed and new plants put in their place, new plants of better varieties. If that is to be done, I suggest that some scheme like the rubber board's scheme of subsidising replantation must be introduced here also. Just as in the case of rubber, here also the only after 10 or 11 begin to yield years. A small holder with about 10 or 20 trees in a small compound will not willingly cut away all trees and just wait for another ten years to get yield. That is why I suggested a scheme like the rubber board's scheme. The coconut committee had such a proposal in the last year but before it could materialise, there came this proposal to abolish committee and nothing could be done. Government should seriously consider this matter.

As a result of the research work, several other things are being done by this committee. From the nur-

series new seedlings are supplied; valuable literature regarding coconut plantations are issued by this committee: there are demonstration plans and they go to the agricultrists' lands and demonstrate how pesticides are to be applied and diseases are to be prevented. I do not know whether these things could be continued. They may say that the State Government can look into it. Coconut trees are an important plantation and the State government may do something but in India we are in need of more coconuts for industrial purposes and also as a food. So, coconut plantations should be increased and started in other States like West Bengal Assam. So, this should be looked into as an all India basis.

Shri Joachim Alva: Can you please tell us who neglected the coconut, the rich landlords in Kerala or the government?

Shri Maniyangadan: As regardr research, even now the president of the coconut committee is the director general and vice president of ICAR. The experts of the ICAR are associated with this committee and there is overall control by the ICAR. I do not want that research should be done with regard to separate commodities in water tight compartments but there must be co-ordination.

Mr. Depaiy-Speaker: Sufficient has been about coconut now.

Shri Maniyahgadan: One thing about the staff of the committees. There are a large number of people employed there. I do not know what is going to happen if all these commodity committees are dissolved. As Mr. Warlor said, it was a losing fight. So, government must see that the present position of the staff is maintained and there should be no curtailment and some alternative supplyment thould be found out for

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Shri Kappen: Sir, you promised to extend the time.

Mr. Deputy-Speaker: That time is over now. The hon. Minister.

Shri C Subramaniam: Mr. Deputy-Speaker, I have listened with attention to all the points made by hon. Members, particularly Members from Kerala, with regard to coconut development.

Shri Joachim Alva: I come from Mysore, next door.

Shri C. Subramaniam: I have the advantage of coming from an which is adjacent to Kerala and personally also I am interested in coconut gardens and also in the oil seeds because in our area oil seeds grown and on my own lands oil seeds are grown. Even as a grower these are all problems with which I association familiar, apart from my with one of the commodities committee the tobacco committee. There is no difference in the point of view of objective that is to be achieved. We should do vigorous research to identify the various problems with regard to these commodities and find solutions to them. Secondly, whatever is achieved in the field of research should be taken to the growers so that these commodities may develop properly. Even though they had powers, these committees had done very little about marketing. It is true that the DG of the ICAR is the chairman of all these committees, as was mentioned and it is true that it was an anomolous position. But who is ultimately responsible for the research work? If we ask the mittee, they would say that ICAR do not make sufficient funds available for the various research schemes nd so nothing could be done. The ICAR will say that it is not responsible because there are the commodity committees. Somehow in our administrative set up which we have inherited from the British nobody is ultimately responsible. Unfortunately because we have got accustomed to a

certain set up we always think much before we change that particularly in these various fields unless we are in a position to locate responsibility and make a particular organisation or individual responsible...

Central Oilseeds

Comtts. (Res.)

Shri Hari Vishnu Kamath (Hoshangabad): Sir, on a point of order. I am sure you will agree that when the Minister is back home, fresh Rome, and is speaking on a subject like the coconut and allied matters, there should be quorum in the House.

Mr. Deputy-Speaker: The Bell is being rung.

is quorum. The hon. Now, there Minister may continue.

13 hrs.

Shri C. Subramaniam: I was mentioning that we have got accustomed to a set-up where nobody is ultimately responsible for any result or for any failure, and that was how these commodity committees in relation to the ICAR were functioning with regard to research. In addition to that, as I already mentioned, research cannot now be oriented only to a particular commodity, but it has got to be more broad-based. In addition that, we should have a large number of other scientific experts also for the purpose of strengthening research and Therefore, I am achieving results. not surprised to hear that in spite of this unified attention of this committee with regard to coconut, no results have come out worth-while of the research work done under this committee to solve many of the problems affecting the coconut plantations. This is the condition under which we came to this decision, not that under fortunate conditions we can always achieve results; but that is more proper.

Shri Kappen: May I know whether the research station has evolved a hybrid variety which is resistant to root disease and leaf disease?

Shri C. Subramaniam: A small item of work is not the thing which is required now. We have to save millions of trees which are standing

now. No doubt that will solve the problem of new plantations but the fate of millions of farmers depends upon whether you are able to save the existing gardens, but unfortunately no solution has been found. That is why research work has got to be more intensive under proper auspices, not that it would always achieve success but there are greater probabilities of achieving results in this, whereas in the past set-up you could never achieve any worth-while results. This is the main and important thing which will have to be taken into consideration.

As far as development is concerned, there also there is the dual res-Under the constitution, ponsibility. the development aspect has to be looked after by the State Governments and that is why, when the present constitution came into existence, these commodity committees said that they would assist the State Governments by giving technical advice. That is how they have been functioning even with regard to development; the responsibility was with the State Governments under the constitution for any development work in the agricultural Therefore nobody is ultimately res- Th_e State ponsible. Government might say that the commodity committees did not do it properly and the commodity committees might say that the State Governments, in spite of their advice, have not done the task properly. That is why even with regard to development, the responsibility will have to be placed squarely on a particular authority and the success or failure should be the responsibility of that authority. Therefore, it is with reference to these things that we considered the whole aspect not only for the first time, but for the last 10 years that has been under consideration. We are always afraid of making changes. and I thought that when we were reorganising the whole set-up of the ICAR. that was the time to take up the consideration of the commodity com-

mittees also; the ICAR is not going to be hereafter merely an institution which would be sanctioning grants or sanctioning schemes. Now it becomes the body which would be responsible for the entire research work in the agricultural sector. It does not mean that it gets centralised at Delhi; no; as a matter of fact, the research work will have to be done at the field level, and therefore the research work will be located whereever it has got to be done, but the oc-ordination is done by the ICAR so that there is a co-ordinated approach with regard to this matter, and whatever results might be available in the research work in any laboratory will be available for the benefit of the laboratories doing work on any particular commodity. the scientific experts and administrators gave us the advice that it is better to have the entire agricultural research work done under one organisation, and have a co-ordinated upproach to these commodities and intensify our research work, and that is what is being attempted by taking away the research work from these commodity committees and placing it under the ICAR.

As far as development is concerned I already stated that it was merely giving technical advice. It is not as if we are abolishing the entire committees as such. On the other hand, with almost the same composition-the statute has to go because the main research work is being taken away-we are having the development councils in which all these interests will be represented and they will be able to advise the Government of India and the State Governments and whatever they have got to say will be given due weight for the purpose of seeing that hie problems of the grower and the producer are properly looked into.

With regard to the development councils, they will be properly staffed, and some of the staff who are now being employed in these various commodity committees will be absorbed

[Shri C. Subramaniam]

in the development councils, and as far as research workers are concerned, they will be definitely absorbed by the ICAR. I can give the assurance that we would see that nobody, as far as possible, is thrown out of employment and they would be properly placed. Particularly in regard to the low-placed officials, we shall try to see that they are not displaced, from where they are already working, to distant places.

The object of the resolution on the abolition of these committees is for the purpose of intensifying the work and for achieving results. I can give the assurance to this House that there would be no neglect as far as these commodities are concerned,-particularly, coconut, oilseeds and tobacco and other commodities-and they have to play an essential role in our agricultural economy. In fact, my idea is to have better work done in respect of these commodities so that the problems relating to these commodities would be properly solved and tackled and the development work is properly done and the marketing operations also is properly coordinated with these things. this assurance, I hope the hon, Members would agree to the adoption of this resolution and see that in the development councils the various representatives from this House also are there and they would give proper suggestions for the purpose of implementation and I can assure them that those suggestions will be given proper weight.

One hon. Member has been mentioning about the price of coconut. I know it is very high. As a grower, while I am happy, I do agree that the consumers are hard hit by it. It shall be our endeavour to see that we grow more and more cocounts in our own country instead of depending upon imports from other countries so that we will be self-sufficient in copra also. That is also one of the objectives of the development council and

the research work which they will be doing.

Shri Joachim Alva: For over 20 years, they have been doing research work on coconut; there are an army of officials in the Ministry. That is the first point; the second point is, I purchased three coconuts yesterday at Re. 1.25 each, in the market. can the poor man subsist, when rice is not available? Is the Ministry seized of the problem of very high prices of coconut? How is it going to feed the people in this situation? There is no satisfactory answer.

Shri B. K. Das (Contai); May I know what will be the nature of the research work in regard to the other commodities such as rubber, coffee, and so on? Will they have the same reorganisation and will they also be brought under the ICAR?

Shri C. Subramaniam: We are trying to bring under the ICAR the entire research work in the agricultural field, but those commodities come under another Ministry. We will have to negotiate with that Ministry.

Mr. Deputy-Speaker: The question

- (i) "Whereas section 17 of the Indian Coconut Committee Act, 1944 (10 of 1944), empowers the Central Government to declare, with the previous approval of the House of the People and by notification in the Official Gazette, that with effect from such date as may be specified in the notification, the Indian Coconut Committee constituted under that Act shall he dissolved:
- And whereas the Central Government is of the opinion that a declaration to the above effect should be made as in the draft notification unnexed hereto:

4685 Coconut and Cen-AGRAHAYANA 9, 1887 (S\$KA) Delhi Administra-4686 tral Oilseeds tion Bill

Comtts. (Res.)

And whereas this House after considering the said draft notification and the views expressed in support thereof on behalf of the Central Government is of the opinion that the previous approval of this House to the declaration proposed in the draft notification should be accorded;

Now, therefore, in pursuance of section 17 of the Indian Coconut Committee Act, 1944 (10 of 1944), this House accords its approval to the draft notification containing the aforesaid declaration.

ANNEXURE

Draft Notification

In exercise of the powers conferred by section 17 of the Indian Coconut Committee Act, 1944 (10 of 1944), the Central Government, with the previous approval of the House of the People, hereby declares that with effect from 1st April, 1966 the Indian Coconut Committee constituted under that Act shall be dissolved."

The motion was adopted.

Mr. Deputy-Speaker: The question k:

(ii) "Whereas section 16 of the Indian Oilseeds Committee Act, 1946 (9 of 1946), empowers the Central Government to declare, with the previous approval of the House of the People and by notification in the Official Gazette, that with effect from such date as may be specified in the notification, the Indian Central Oilseeds Committee constituted under that Act shall be dissolved,

And whereas the Central Government is of the opinion that a declaration to the above effect should be made as in the draft notification annexed hereto:

And whereas this House after considering the said draft notification and the views expressed in support thereof on behalf of the Central Government is of the opinion that the previous approval of this House to the declaration proposed in the draft notification should be accorded;

Now, therefore, in pursuance of section 16 of the Indian Oilseeds Committee Act, 1946 (9 of 1946), this House accords its approval to the draft notification containing the aforesaid declaration.

ANNEXURE

Draft Notification

In exercise of the powers conferred by section 16 of the Indian Oilseeds Committee Act, 1946 (9 of 1946), the Central Government, with the previous approval of the House of the People, hereby declares that with effect from 1st April, 1966, the Indian Central Oilseeds Committee constituted under that Act shall be dissolved."

The motion was adopted.

13.11 hrs.

DELHI ADMINISTRATION BILL

The Minister of Home Affairs (Shri Nanda): Mr. Deputy-Speaker, Sir, with your permission, I seek to substitute the motion which stands in my name by snother motion, which has been circulated.

I beg to move:

"That the Bill to provide for the administration of the Union (Shri Nanda)

Territory of Delhi and for matters connected therewith, be referred to a Joint Committee of the Houses consisting of 33 members, 22 from this House, namely:—

Delhi

Shri S. V. Krishnamoorthy Rao; Vithal Ramchandra Bade; Chodhury Brahm Prakash; Shrimati Renu Chakra-Shri Shivajirao S. vartty; Deshmukh; Shri Shiv Charan Gupta: Shrimati Subhadra Joshi: Shri Hari Vishnu Kamath: Sardar Kapur Singh; Shri Mehr Chand Khanna; Shri T. Manaen; Shri Dhuleshwar Meena; Shri Jashvant Mehta; Shri Bakar Ali Mirza; Gurmukh Sardar Musafir: Shri Naval Prabhakar: Shri A. V. Raghavan; Shri R. V. Reddiar; Dr. Sarojini Mahishi; Shri Sham Nath; Ramdulari Sinha: Shrimati and Shri Gulzarilal Nanda

and 11 from Rajya Sabha;

that in order to constitute a sitting of the Joint Committee the quorum shall be one-third of the total number of members of the Joint Committee;

that the Committee shall make a report to this House by the first day of the next session;

that in other respects the Rules of Procedure of this House relating to Parliamentary Committees shall apply with such variations and modificatins as the Speaker may make; and

that this House recommends to Rajya Sabha that Rajya Sabha do join the said Joint Committee and communicate to this House the names of 11 members to be appointed by Rajya Sabha to the Joint Committee."

The Bill before the House deals with the future administrative setup of Delhi. Its purpose is to create a new set-up. The provisions of this

Bill are designed to suit the exceptional circumstances in this area and to provide for the satisfaction of certain special needs. It is well-known what these exceptional circumstances are. The most obvious peculiarity of the case lies in the fact that Delhi has the privilege of being the capital of the Union of India and the seat of the Central Government. This also imposes certain obligations and calls for the acceptance of a measure of self-denial on the part of the people of the area.

Sir, may I trace briefly the developments concerning the administration of Delhi, which have an intimate bearing on the issues underlying the proposals put forward in this Bill? Before independence, Delhi, as the capital of India, was administered by the Central Government through a Chief Commissioner. It was a Chief Commissioner's Province. After the attainment of independence, Delhi became a 'C' Class State with a legislature and a council of ministers. This position lasted till 1956. Meanwhile in September 1955 the States Reorganisation Commission had submitted its report. The recommendations of this Commission led to a large-scale transformation of structure of the States. One of the consequences of its recommendations was the abolition of the legislative assemblies and council of ministers in 'C' Class States. This was secu:ed through repeal of the Government of Part C Sates Act, 1951 from the 1st November, 1956.

The Commission specially reviewed the arrangements in respect of Delhi and devoted a whole chapter to this problem. Taking into consideration the special situation of Delhi-i.e. it is the seat of the Indian Government and it is also basically a city unit comprising of an urban population of 82 per cent in view of all this. the Commission recommended that municipal autonomy in the form of a Corporation, which will provide greater local autonomy than is the

case in some of the important federal capitals, would be the right and in fact the only solution of the problem Thereafter, the Municipal Corporation was constituted in April 1958 under the Delhi Municipal Corporation Act, 1957 for the entire Union Territory of Delhi, i.e. the rural as well as the urban areas. A small area--New Delhi covering about 16 square miles-and the Delhi Cantonment were, however, outside the jurisdiction of the Corporation. Unlike the other municipal corporations, the Delhi Municipal Corporation was made responsible even generation of electricity. for was a special feature, apart from the fact that the rural areas were brought also under the jurisdiction of the Corporation, which is not the case in other such bodies.

After the abolition of the legislature and council of ministers for Delhi, the administration of the territory is being carried on directly by the Central Government through Chief Commissioner. This set-up. one can understand, did not satisfy the political aspirations of the people of the area and persistent demands have been made to provide for a larger association of the people not only in essentially city functions carried out by the Municipal Corporation, but also in other wider fields of administration. There were demands for the revival of a legislative assembly and council of ministers. It will be recalled that when the Constitution (Fourteenth Amendment) Bill, 1962 came up before Parliament, it was suggested on the floor of the House that Delhi should also be included in that Bill, so that it could have a legislative assembly and a council of ministers. It was, however, made clear at that time on behalf of the government that the question of effecting changes in the administrative set-up of Delhi would require special consideration in the light of the special requirements of the territory.

I might refer here to the observations made by the late Prime Minister, Shri Jawaharlal Nehru, on that occasion. He said Delhi could not be dealt with like other Union Territories and could not straightaway be included in the Bill. The Prime Minister-who was then Home Minister-Shri Lal Bahadur Shastri said that the question as to what changes were needed in the working of the Corporation would be considered as soon as the Corporation's recommendations were received. That was being considered then. He also said that the question as to how the representatives of the people could be associated with the developmental activities would also be considered.

I would not like to take the time of the House in explaining the special position which Delhi occupies. It is so obvious. In other federal capitals in the world also, a balance is kept between the requirements of democratic association of the people with the administration and the need for effective control of the national government over the government of the capital to avoid conflicts, which may detract from the efficient working of the Metropolis also keeping in view the fact that a large number of foreign legations, embassies, etc. are housed here.

Having taken into account all these factors and after detailed discussions with the representatives of the political parties and others, a scheme for reorganising the administrative setup of the territory and also of the Delhi Municipal Corporation was drawn up.

The broad outlines of this scheme was laid before the House on 18th August. 1965. The present Bill seeks to give effect to that portion of the scheme which provides for the setting up of a Metropolitan Council and an Executive Council to assist and advise the Administrator of the terrifory.

[Shri Nanda]

The main features of the Bill are that the Administrator of the territory will be a Lieutenant Governor who will have an Executive Council to assist and advise him except regard to certain matters which will reserved to the Administrator, and that a deliberative body called Metropolitan Council consisting of 42 elected and 5 nominated members will be constituted which will be empowered to discuss and make recommendations in regard to matters relating to the administration and development of the territory except those reserved to the Administrator.

The Bill is divided into four parts. Part (1) covers preliminary ground contains a set of definitions. Part (2) deals with the Metropolitan Council, its constitution, functions and other procedural matters connected with its functions. I shall refer to a few clauses which are important. Clause (3) provides that there shall be a Metropolitan Council consisting of 42 members chosen by election from the territorial direct constituencies. Provision has been made for nominating not more than 5 persons to the Council. This follows similar provisions made in respect of legislatures constituted under the Government of Union Territories Act, 1963. There is also provision reserving seats for Scheduled Castes on the basis of the ratio of the population of Scheduled Castes to the total population in Delhi.

We may then look to clause 4 which empowers the Election . Commission to determine the various territorial constituencies. There are details given regarding that. I do not wish to take up the time of the House by going into the details of that clause.

Clauses 6 to 9 lay down the qualifications for membership to the Council, which are the same as those for membership of the legislatures of the Union Territories, and the procedure for preparing the electoral rolls, and also makes provision for conducting the elections in accordance with the Representation of the People Act, 1951 and rules thercunder.

Clause 10 provides that the term of the Metropolitan Council shall be five years with the additional provisions for extending the term when a proclamation of emergency is in force. This provision as well as the provision in clause 11 relating to summoning and proroguing the Councils, they follow similar provisions in the Government of Union Territories Act.

Then we may take up clauses 12 and 13. They deal with the election of the Chairman of the Metropolitan Council and other matters incidental to that office. Clause 14 empowers the Administrator to attend and address the meeting of the Council.

Clauses 15 to 20 deal with matters on oath or affirmation by members voting in Metropolitan Council, vacation of seats, disqualification from membership, powers and privileges and salaries of members.

I now move on to clause 21. This is an important clause which specifies matters which the Metropolitan Council may discuss and in respect of which it may make recommendations. It includes matters in the State and Concurrent Lists and also provides for legislation regarding those matters being considered in the Metropolitan Council. The budget of the territory will also be placed before the Metropolitan Council.

भी हुकम चन्द कछवाय (देवास): उपाध्यक्ष महोदय, मेरा व्यवस्था सम्बन्धी प्रक्त हैं। इतना महत्वपूर्ण सदाल मंत्री महोदय सदन में रख रहे हैं भीर सदन में गणपूर्ति नहीं है।

Mr. Deputy-Speaker: Quorum has been challenged. The hon. Minister may resume his seat. The Bell is being rung. There is quorum now. The hon. Minister may continue his speech.

Shri Nanda: Sir, I was in clause 21, on the question of the budget of the territory. It is clear from this provision that it will also be placed before the Metropolitan Council for consideration and making recommendation at the appropriate stage each year.

Clause 22 is another important clause which confers on the members the right of asking questions. Clause 23 gives the authority to the Metropolitan Council to regulate its procedure, conduct of business and rules. The Administrator is however empowered to make rules prohibiting discussions on matters for which he will be exclusively responsible and for regulating asking of questions regarding such matters.

I think I need not mention the other clauses in this Part. I now move on to Part III of the Bill. This part deals with the constitution of the Executive Council, its powers and functions and the manner in which the Lt. Governor will transact the business with the members of the Executive Council.

Clause 27 provides that in exercise of his functions the Administrator shall be assisted and advised by an Executive Council consisting of not more than four members. Only in regard to law and order, including the organisation and discipline of police force and on such other matters as the President may from time to time specify will he be required to act in his discretion, that is, without the assistance and advice of the Executive Councillors. In fact, such reservation has been made in the Governments of Part C States also, but its scope is considerably curtailed in the present Bill.

Clause 27 further makes a provision that in the event of a difference of opinion between the Administrator and the members of the Executive Council on any matter the Adminis-

trator shall refer the issue to the President for decision. Such a provision exists in the Government Union Territories Act and it is mainly intended to clarify the constitutional position that the Central Government is ultimately answerable to Parliament for the administration of the territories. Although such a provision exists in the Government of Union Territories Act it has been there during the last two and a half years-there had been no occasion when this was invoked, when the President was required to settle the difference of opinion on such matters. It is hoped that Delhi will not be an exception to this kind of convention or practice.

Clause 27 further provides that the decisions of the Executive Council relating to New Delhi shall be subject to the concurrence of the Lt. Governor. This arises from the fact that New Delhi has a special position within the territory as already recognised by the fact that it has a separate municipality.

Clause 28 provides that the Executive Council shall be appointed by the President. It is intended that the Executive Councillors will be chosen from among the members of the Metropolitan Council and in the day to day discharge of their duties they will function like Ministers. This has been made possible by providing in clause 29 that rules shall be framed for allocating business among the members of the Executive Council for convenient transaction of business by the Executive Councillors.

I now come to Part IV which contains miscellaneous and transitional provisions. There are just one or two clauses which deserve mentioning. Clause 32 provides for an interim Metropolitan Council being constituted until the general elections to the Metropolitan Council are held. 42 members of the interim Metropolitan Council will be elected by the existing members of the Delhi electoral college by the system of proportional representation by means of a single trans-

[Shri Nanda]

ferable vote. Clause 33 provides for the setting up of an interim Executive Council until the directly elected Metropolitan Council comes into existence.

Clause 35 provides that the interim Metropolitan Council shall be the electoral college for Delhi. This is an important clause. And the last clause to which I would like to draw attention, is clause 36 which provides for increase in the parliamentary seats allotted to Delhi from 5 to 7. This increase has been suggested having regard to the increase in population of Delhi from 17:44 lakhs in 1951 to 26:59 lakhs in 1961. This is a brief presentation of the important points of the Bill.

I may make just a few more observations before I conclude. I would request hon. Members to these provisions in their proper perspective and in their totality. is it that they want? It is quite obvious that the ultimate responsibility of Parliament for the administration of this territory remains intact in this Bill. The accountability of all those persons who are concerned with this administration to Parliament also remains. This was also the position visualized in the various stages of the discussion in this matter hitherto.

So far the position was different. Now a new situation has been created. So the set up of the administration will not be the same as it was before. As much as possible, to the extent it is possible to do so, peoples' aspiration for association as closely as possible with the administration, the participation of the representatives of the people with the administration has been secured here through the provisions of this Bill.

Shri Vasudevan Nair (Ambalapuzha): No, absolutely not.

Shri Nanda: That is a matter of opinion, though I do not think there

is any scope for difference of opinion on what I have said. There is that participation. Of course, it is true that the demand for a separate State, a Union Territory with a separate Assembly and Council of Ministers, has not been conceded.

Shri Vasudevan Nair: That is the crux of the matter.

Shri Nanda: May be. I understand that there is a viewpoint which has not been met by the provisions of this Bill. I do not say that viewpoint is inherently wrong. There is nothing inherently wrong about it. I understand that those aspirations have not received full satisfaction. There is nothing wrong with those aspirations. But the point to remember is that there are special conditions. We have first to recognise the fact of these special conditions and then see whether we are not going to the utmost length to meet those requirements consistent with the other obligations which have been set out before, which I have mentioned in the course of my earlier observations. Having regard to all that, I believe it is very clear that this Bill gives expression, it affords expression to the peoples' will to share in the largest measure practicable in the various fields of work in Delhi. It tries also to ensure an integrated and efficient machinery to give to the people a good administration which is responsive to their needs and attends to their problems with great sympathy, solicitude and despatch. This is another aspect which had come many times at many stages during the consideration of the scheme to be brought forward and implemented with regard to this State. I think there was a legitimate complaint, a sense of grievance, about the fact that the administration, as envisaged, did not provide for full co-ordination; to it in another put way. there no unified administration. To the extent that position remains it did create a certain disadvantage and handicap for the territory. There4697

fore, the new scheme is going to obviate those defects and in essence it meets the need for participation of the people, their association in the administration. The formal provisions of the law are there; the accountability to Parliament is there, but the way in which all this has been framed, it paves the way for, in essence, a very full association of the people's representatives so far as the practical purposes of administration are concerned. This is assured.

Then, taking all these provisions together, taking also into account the fact that there is going to be a reorganisation of the municipal setup-there will be another measure before Parliament which will enable the administration of the municipality to be carried on in a much more efficient manner-in the light of whatever experience has been gained during these years—and that is because of the fact that Delhi has got its special requirements-we will be giving certain special features to the municipal set-up also and it will provide for a way of dealing with the problems of the Delhi municipal area which, I believe, is going to be conducive to a much more effective and efficient administration of the area.

Sir, I have explained the main features. The Metropolitan Council is designed to function like a legislature in so far as its procedure is concerned. It would consider the Bills relating to the territory in the State and concurrent fields and it will make recommendations which will come up before Government. Naturally, in view of the fact that elected representatives are associated though it is in an advisory capacity, and there are the executive councillors who will actually be transacting the business of the territory-of course, on the lines which have been laid down here, largely in their hands-considering all this, it can be said that the Executive Council will function more or less like a Council of Ministers.

Sir, I may conclude with the plea that this arrangement will be given a fair trial and will be worked in a spirit of give-and-take and with a sincere desire to keep it Worked with that understanding, the arrangement is sure to yield beneficial fruits and satisfy the demand for a good and unified administration to the representatives of the people closely associated with and actively participating in it. Sir, I have done.

Mr. Deputy-Speaker: moved:

"That the Bill to provide for the administration of the Union territory of Delhi and for matters connected therewith, be referred to a Joint Committee of Houses consisting of 33 members, 22 from this House, namely:

Shri S. V Krishnamoorthy Rau. Shri Ramchandra Vitha. Bade. Choudhury Brahm Prakash, Shrimati Renu Chakravartty, Shri Shivajirao S. Deshmukh, Shri Shiv Charan Gupta, Shrimati Subhadra Joshi, Shri Hari Kamath, Sardar Kapur Singh, Shri Mehr Chand Khanna, Shri T. Manaen, Shri Dhu-leshwar Meena, Shri Jashvant Mehta, Shri Bakar Ali Mirza, Sardar Gurmukh Singh Musafir, Shri Naval Prabhakar, Shri A. V. Raghavan, Shri R. V. Reddiar, Dr. Sarojini Mahishi, Shri Sham Nath, Shrimati Ramdulari Sinha, and Shri Gulzarila! Nanda

and 11 from Rajya Sabha;

that in order to constitute a sitting of the Joint Committee the quorum shall be one-third of the total number of members of the Joint Committee:

that the Committee shall make a report to this House by the first day of the next session;

that in other respects the Rules of Procedure of this House re[Mr. Deputy-Speaker]

lating to Parliamentary Committees shall apply with such variations and modifications as the Speaker may make; and

that this House recommends to Rajya Sabha that Rajya Sabha do join the said Joint Committee and communicate to this House the names of 11 members to be appointed by Rajya Sabha to the Joint Committee."

There are two other motions for reference to Joint Committee.

Is Shri Brahm Prakash moving his motion?

Shri Brahm Prakash (Outer Delhi): I am not moving it now.

श्री नवल प्रभाकर (दिल्ली—करोल बाग): मूब तो नहीं करूंगा लेकिन बोलना जरूर चाहूंगा प्रगर प्राप समय देंगे। बोलने के लिए समय नहीं देंगे तो मुब करूंगा।

Mr. Deputy-Speaker: You are on the Joint Committee. Members of the Joint Committee will not be allowed because there are others who want to speak. If I allow one Member, others also will have to be allowed. So, you are not moving this motion.

Shri S. M. Banerjee (Kanpur): I want to move the motion for circulation.

Sir, I beg to move:

"That the Bill be circulated for the purpose of eliciting opinion thereon by the 8th February, 1966."

Mr. Deputy-Speaker: The motion and the amendment of Shri S. M. Banerjee are before the House.

भी नवल प्रभाकर: उनाध्यक्ष महोदय, मैं एक निवेदन करना चाहता हूं। इसके पूर्व जो विधेयक प्राए ये वे भी प्रवर समिति को भेजे गए ये जैसे दिल्ली नगर निगम का बिधेयक। उस समय भी जितने दिल्ली के सदस्य ये उन सबने प्रपने विचार व्यक्त किए ये प्रोर हम सब प्रवर ममिति के भी मदस्य थे । इसलिए मैं श्राप से निवेदन करूंगा कि दिल्ली •ें जो सदम्य हैं उन्हें बोलने का समय दिया जाए ।

Mr. Deputy-Speaker: I am very sorry. If I allow one Member, I will have to allow other Members also. I cannot make a distinction.

Shri Brahm Prakash: At least one Member from Delhi should be allowed to speak.

Mr. Deputy-Speaker; If the House has no objection, I will allow one Member. Shri Vasudevan Nair.

भी हुकम चन्द कछवार : उपाध्यक्ष महोदय, इस बिल पर बहुस गुरू होने के पहले हाउस में गणपूर्ति होनी चाहिए ।

Mr. Deputy-Speaker: The bell is being rung....Now there is quorum. Shri Vasudevan Nair.

Shri Vasud van Nair: Mr. Deputy-Speaker, Sir, I am really surprised why the hon. Minister and the Union Government have decided to bother this House with such a Bill.

श्री हुकम चन्द कछवाय : उपाध्यक्ष महोदय, कारम हुआ नहीं भीर भापने कार्रवाई चालू करवा दी ।

Mr. Deputy Speaker: Is there no quorum?

Shri Hukam Chand Kachhavalya: No quorum, Sir.

Mr. Deputy-Speaker: There is quorum.

Shri Vasudevan Nair: The Union Government is trying to impose and foist an administrator raj on Delhi...

Shri S. M. Banerjee: Exactly.

Shri Vasudevan Nalr: ... and they want us to believe that this is a de-

mocratic set-up. I am constrained to state that the Home Minister will not succeed in this game. He cannot dupe anyone by his statements that this expresses the will of the people of Delhi, that this Bill will help the association of the people's representatives in the state affairs of Delhi. All this is tall talk; nothing but tall talk.

I feel that this Bill is a challenge to the people of the capital of India and if the Government succeeds in passing this Bill as it is, they will be cutting at the very roots of democracy and all our ideas of a democratic set-up in Delhi will be buried deep and it will be the final blow. With all the arguments put forward by the hon. Minister, he could not...

भी हुकम चन्द कछवाय: उपाध्यक्ष महोदय, ध्यवस्था का प्रश्न है। सदन में गणपूर्त नहीं है।

Mr. Deputy-Speaker: The bell is being rung....now there is quorum.

Shri Vasudevan Nair: The hon.

Minister spoke so much about the
exceptional situation and the special
circumstances in the capital. But he
could not elaborate very much on the
special circumstances or the exceptional situation.

There was a trial of a legislature and a council of Ministers in Delhi not for a small period but for a prolonged period of four or five years. From 1952 to 1956, there was an elected Government in Delhi. The Minister was duty-bound to explain to this House what were the difficulties that the Central Government faced when a popular Government was ruling in Delhi and, drawing lessons from that experience, he ought to have come before this House and explained that for these reasons they find that they cannot afford to have a popularly elected Government in Delhi.

The Deputy Minister in the Ministry of Home Affairs (Shri L. N. 2019 (Ai) LSD—6.

Mishra): The S.R.C. has explained it.

Shri Brahm Prakash: The S.R.C. was wrong in that.

Shri Vasudevan Nair: The hon Minister did not do that. I understand that if there is a legislature and a council of Ministers, the heavens are not going to fall down. I agree there. If the Minister wanted safeguard some of the privileges of the Central Government in Delhi, he could provide for that in a Bill. Nobody is against that. When Delhi is the seat of the Central Government, they can very well come before the Parliament and ask the Parliament, "Please give us such and such safe-guards." But still with those safeguards, it was only proper and fair for the Union Government to offer an elected Government to 3 million people of Delhi. I do not know what is the great sin that the citizens of Delhi committed which was not committed by the people in other parts of India for their being deprived of a voice in the administration of capital.

Sir, as far as our Party is concerned, we are very firmly committed to the idea of a legislature and a council of Ministers in the Union Territory of Delhi. I want to make it very clear. The hon. Minister stated that he had prolonged consultations with the various political parties on this particular question. A year before, I understand, our Party was consulted along with many other Parties. would like to know from him which Party supported him in this particular measure. Did a sing'e political Party in the capital support the Union Government with a measure like this? I should like to get a plain answer from the Minister, if it is possible. he get any support from his Party? This Government comes before this House with this Bill without the support of any political Party and without the support of the people in the capital and they call it a democratic measure.

Delhi [Shri Vasudevan Nair]

I have another charge to make to this Government. We hear in newspapers that the ruling Party was specially taken into confidence by the Union Home Ministry as far as this legislation for Delhi is concerned. Is it a fact that even the amendments were discussed by the representatives of the D.P.C.C. and the Home Ministry behind the curtain before it came to this House and, if so, is it a healthy tradition that is being set up as far as democratic processes in this country are concerned? I am raising this because it appeared in the newspapers. If they did not want to do something like that, can't they do it in a much more hidden manner? Perhaps, they think that they can get anything done in this country. Some of them confabulate, discuss among themselves, prepare amendments and come before the House and because they have a brute majority, they think that they can get it passed and get away with it. I think this kind of practice and precedent established by the Home Ministry which is supposed to be the custodian of democratic traditions is a very dangerous sign. We protest against this kind of practice.

Having stated our position on the necessity of an elected legislature and a council of Ministers in Delhi, let us look at this Bill. It does not give me any pleasure to look at it with any kind of enthusiasm. This Metropolitan Council will be nothing more than a debating society. I ask this Minister and this Government? Why should you waste public money on (Interruption) Perhaps, some people can be accommodated. That is different matter. There аге problems for the ruling Party. But if you go through the provisions of this Bill, this Metropolitan Council is just an ornament, just a debating society, and nothing more than that.

· As far as Delhi is concerned, the Minister himself stated that one of the important administrative problems in Delhi was the multiplicity of au-

thority. Now, in Delhi, the situation at present is like this. There is the Delhi Municipal Corporation looking after the civic affairs and there is the all-powerful Delhi Administration and this poor Corporation has no powers and no voice as far as the Administration is concerned. there is the Delhi Development Authority which looks after certain problems on its own. There is the New Delhi Municipal Committee, entirely nominated, with an I.A.S. officer or somebody as the President of that Committee. And yet there is another authority, the Delhi Cantonment Administration. Today, because of this multiplicity of authority, the citizens of Delhi in various parts are put to difficulties. For example, they have to pay water charges-there are different charges in different places. Then, they have to pay electricity charges-different charges in different places. As far as the water supply is concerned, it is a chronic problem in Delhi. One of the reasons for of solution for this chronic problem is that there is no centralised authority to look after it. The Delhi Corporation is in-charge of filtration and the laying out of mains and the distribution is under the charge of the Corporation in the Delhi Corporation area and the New Delhi Municipal Committee in the New Delhi and the New Delhi Municipal Committee, after getting the bulk supplies of water from the Corporation at a lower rate, charges such a high rate that the consumers in New Delhi area have to pay more than what the consumers pay in the old Delhi area. Actually, they are trading on this; they are trading on an item like water and on an item like electricity. It is very difficult to find a similar agency trying to make profits on these items.

14 hrs.

I forgot to mention one agency, and that is Mehr Chand Khanna Saheb's department; he has also somewhat a little empire of his own in Delhi. I think the CPWD is in charge of unfiltered water supply ...

Shri U. M. Trivedi (Mandsaur): That is the Health Ministry.

Shri Vasudevan Nair: Yes, the Health Ministry is another agency. I am thankful to the hon. Member. I forgot to mention the Health Ministry. That is another agency still dabbling in the Delhi affairs in certain sectors.

I understand that last year it was found that filtered water was used for gardening. In Delhi where we have such short supply of water, filtered water was used for gardening.

Shri S. M. Banerjee: For the Ministers' gardens it was used.

Shri Vasudevan Nair: Γt may have been used for the Ministers' gardens. When it was brought to the notice of the corporation authorities it was found that the pumps of the CPWD which is, I think, in charge of the supply of water for gardening, had gone out of order, and so because of that the people were using filtered water for gardening. So, you have Khanna Saheb in one place. Sushila Nayar in another place, and Nandaji in a third place and finally the corporation looking after some things. This is the kind of treatment that is given to the people of this At least Government could capital. be congratulated if they had brought forward a piece of legislation for s centralised administration and authority for all the Delhi areas. That also has not been accomplished by this piece of legislation because now they are thinking of some other agencies also over and above the metropolitan council.

Coming to some of the concrete provisions of the Bill we find that as usual there is a provision for nomination of five members to a metropolitan council of 42. We have always opposed this kind of provision. Even at the time of the Bill relating to the Union Territories, we had said that this was a very unhealthy practice to pursue. We have concrete instances

during the last fifteen years when the elected strength in the legislature could be toppled this way or that way by the induction of nominated mem-It is a horrible thought, therefore, that in a council of 42 members, Nandaji will have five people. That is to say, five people will be nominated by the Central Government, and Central Government means the Home Minister. After the elections, when they nominate five people to a council of 42, naturally they will look to the permutations and combinations. This Congress Government claim that kind of sense of justice or impartiality......

Shri D. C. Sharma (Gurdaspur); As my hon. friend claims.

Shri Vasudevan Nair... as far as the question of nomination is concerned. Shri D. C. Sharma knows perhaps more than I know, although he may not agree with me in this House.

Shri D. C. Sharma: I have never been nominated to any body by this Government. So, let not my hon. friend bother about it.

Shri Vasudevan Nair: I hope that he will always stick to this principle and never get nominated and I hope he will never get nominated anywhere.

Shri D. C. Sharma: Because I do not stand in a queue anywhere. That is the difficulty.

Shri U. M. Trivedi: My hon. friend is a tired man. So, how can he stand?

Shri Kashi Ram Gupta (Alwar): Because of his size.

Shri Vamdevan Natr: Under clause 2 of this Bill, Delhi is going to have an administrator's raj, a Moghul emperor will be ruling here in the shape of an administrator; he will be all-powerful and he will be a kind of a semi-god in Delhi according to this Bill. Even when the hon. Minister brings forward a Bill for a metro-

[Shri Vasudevan Nair]

politan council, he could have been a little more graceful. I do not know why he is insulting this would-be metropolitan council in this manner. The metropolitan council will be a nobody before this administrator. The administrator is given such powers that he will be an all-powerful emperor in the capital of Delhi. He can prorogue the metropolitan council; he can dissolve the metropolitan council which is an elected one. Of course, the hon. Minister may just butt in and say that that can be done only with the consent of the President. But an administrator, a government offi-cial a bureaucrat, has been given the powers to sit over an elected metropolitan council and he can dissolve it. even though it be, of course, with the concurrence of the President; and we know when a report goes to the President and there is a recommendation from the administrator through Shrl Nanda, what the fate of it will be. So, let us leave it there. This provision is a very obnoxious provision and it should be taken away from this Bill when the Select Committee considers it.

Then, take the question of the rules of procedure of the metropolitan coun-Some of the rules will be prepared by the administrator and some by the metropolitan council. It is said in this Bill that if there is a contradiction between the two sets rules, the rules framed by the administrator will prevail. This is a democratic government, and call themselves democratic and what not but they will not even allow the metropolitan council to frame its own rules and give it powers to see that those rules prevail.

Then, I come to the question of financial powers. If an administration should have any authority, then the most important thing is that that administration should have financial powers. Of course, the metropolitan council can advise the administration, can assist the administration, can associate with the administration, can associate with the administration.

trator, and they can dance before the administrator and they can recommend so many things. But I think that much paper only will be wasted by such recommendations because the council does not have financial powers. Why should Government not give them financial powers? Under the sub-clauses of clause 21 dealing the financial powers, I submit that the metropolitan council can be given the right of decision and implementation.

Then, there is a provision for an executive council. Of course. administrator again will be advised and assisted by four gentlemen who will be called executive councillors. And how do they come into existence? They will be nominated or appointed by the President. Heavens will not fall down if the four councillors are elected by the metropolitan council. These four councillors should be responsible to the metropolitan council which in turn should be responsible to the people of Delhi as it is supposed to be under this Bill.

Then, there is a provision that if there is a difference of opinion between the administrator and the executive council, the administrator would refer the matter to the President, but pending a decision from the President, the administrator can go ahead with his own ideas and with his own decisions. Again, the executive council will not be anything more than an ornament.

Further, the executive councillors who are appointed by the President will naturally remain in office only during the pleasure of the President. So, we have a metropolitan council to advise, then we have an executive council to advise, and then we have an administrator with the blessings of the Home Minister and the President through the Home Minister, who will be all-powerful as far as the capital of Delhi is concerned. Even the rules of procedure of the metropolitan council will be subject to the sweet will and pleasure of the administrator.

This is a sorrowful day for this country and especially for this capital. Even the Congress Members could not do much in spite of their confabulations, discussions and meeting the Prime Minister and so on. read so many things like that in the newspapers. We learn that some of the Congress Members have said that this is a police Bill. I am sure the Congress Members have their limitations, and I am very sympathetic to them, and I have all sympathies for many of them, and have to put up with this kind of thing.

So, I appeal to the hon. Minister to withdraw this useless Bill. Let him take some more time, really consult all the parties and then come forward with a piece of legislation for setting up a legislative assembly and a council of Ministers which alone will be an expression of the will of the people of the capital of India.

Shri U. M. Trivedi: Mr. Deputy-Speaker, after a long lapse of time, this Delhi Administration Bill has been brought before the House. But it is an example of muddle-headedness. No one seems to have applied his mind to what it has in view.

What is this Bill? If we read the clauses which the hon. Home Minlster took pains to explain, and if I immediately refer to cl. 21, we find that it is a huge joke. I say that it is making fun of the intelligence of the people sitting in this House.

भी हुकम चन्द कछ्याय: मैं भाग की व्यवस्था चाहता हूं! सदन में गणपूर्ति नहीं है।

Mr. Deputy-Speaker: The bell is being rung—Now there is quorum. Yes, Shri Trivedi.

Shri U. M. Trivedi: As I am pointing out, cl. 21 provides only for the 'following matters in so far as they relate to Delhi'. The Metropolitan Council will only discuss these matters and make recommendations. Are

there deliberative bodies which just discuss matters and make recommendations? What is the function of a deliberative body? In that case, it would have been better for Government to have appointed its own advisory council of certain advisers who will discuss among themselves, be a little more learned people and then make recommendations to Government.

I was just trying to find out if I could get some light from the administration of the metropolis that is London. A vast amount of powers is vested in the London County Coun-But there also we have to take note of this picture that for years together, for centuries together, a certain growth has taken and on account of that growth there is a big conglomoration of Acts with which smoothly tries to run the administration of London. But here we had a certain picture. We had a Legislative Assembly in Delhi. For reasons best known to Government, that Legislative Assembly was done away with. As my friend, Shri Vasudevan Nair, was pointing out, there are so many administrations here.

Shri Kapur Singh (Ludhiana): Since when has he become your friend?

Shri U. M. Trivedi: If you are my friend, he is also my friend.

There are certain administrative units here which exercise certain powers which were mentioned, which I will add certain municipalities also which are running their own administration within the Union territory of Delhi. But if the whole of the Union Territory of Delhi is to be admust be ministered-and that view-if object in local is to be given, self-government if a government is to be provided for autonomous administration of the Union Territory, it is essential that the council, whatever name be given to it, must have greater powers than those of merely deliberating and making recommendations. The power to spend is an essential power for the purpose of every administration. But here their power of spending is taken

[Shri U. M. Trivedi]

away. Here what will they do? They will discuss proposals for undertaking legislation with respect to any of the matters enumerated in the State List or the Concurrent List, the estimated receipts and expenditure pertaining to Delhi which are to be credited to, or is to be met from, the Consolidated Fund of India, then matters of administration involving general policy and schemes of development in so far as they relate to matters enumerated in the State List or the Concurrent List, and so on.

What are these powers? Absolutely no powers have been given for spending a single farthing. If that is the position, why have this body of persons? To be satisfied by merely calling them Rai Sahebs or Khan Sahebs, according to the faith to which they belong. which we have been following so far? If that is the object in view, I should say it could well have been served by merely nominating these persons, Rai Sahebs and Khan Sahebs to run the administration. But if they are to be elected, these Rai Sahebs and Khan Sahebs, I should say that cannot be served this way.

भी सिद्धेक्वर प्रसाद (नासैदा)ः ग्रदकेकहांहें?

श्री उ० मु० विवेदी: वही तो मैं कह रहा हूं कि उनको नहीं रखना है। प्राप कहते हो कि उनको रखो भीर कानून से रखो।

The question that comes again for consideration is this: Will anv administration be worth its salt under these provisions? If out of the two units of law and order, order is not kept in the hands of the Metropolitan Council, will it be worth its salt? Who appoint the police force? Who will recruit the police? will administer the police? Who will pay the police? Whose orders will the police copy? All these will be under the charge of another unit What will be that unit? The Home Ministry. Who will provide the water? The Public Health Department, that is, the Health Ministry of the Government of India. Who will provide sewage removal facilities? The Corporation. Who will provide for the development of the town? The DDA. Who will provide the finances? The Government of India. How is this hotch-potch of administration going to run?

This Bill has given no satisfaction whatsoever to any party. It has been admitted on all hands that everyone has cried down this Bill as a useless piece of legislation which is not meant for improvement of the Delm administration in the least.

If there is honesty of purpose behind it, I would say that since Government has ultimately agreed to refer this to a Joint Committee, it is essential that wide powers must be given to the Joint Committee to amend this Bill in such a manner as to give better powers to the Council that is to be formed.

The Metropolitan Council is going to be provided with an executive council. What is the difference between an executive council and a Council of Ministers except that here the nomination is in the hands of the administrator? Whom will be nominate? Will it be left to his choice? Will he create difficulties for the people who are there? Will he guided by the ordinary democratic principles or will he just do as Kerala, having Communists one day, PSP the second day, Congress third day, Socialists the fourth day and so on? Is that going to happen so that the administration cannot run?

It is quite true that Government might have its difficulties. I can visualise that in the metropolis of this country we do require an administration which will be somewhat homogeneous with authority which will vest in the Centre, but if that fear exists in the mind of the Government, it must find some other methods and some other ways of

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meeting it, but this is not the way of solving it, namely having a piece of legislation which is not liked by anybody, which is not supported by anybody.

The London County Council, as 1 was saying, exercises important functo education. tione with regard public health, medical and hospital lunacy, services, public assistance. mental deficiency, housing and town planning, embankments, marshy and open spaces, fire protection, licensing of theatres and other places of amusement, protection of food etc. In this case, all these powers are not given to the Metropolitan Council that is being created by virtue of this law. Not one school will be run by the Metropolitan Council, the schools will not be managed by it, the colleges will not be managed by it, the medical colleges will not be managed by it. We have different institutions different laws already administering the medical colleges. Public health will not be managed by it, it will be interfered with by the Health Ministry of the Government of India. The police force will be administered by the Home Ministry of the Government of India.

In the circumstances, I submit that it is high time that the Government of India took note of the criticism that is being offered today in the House. After all, it is a wise step that the Government has agreed to refer this Bill to the Joint Committee, but in referring it to the Joint Committee. there must be an open mind. There must not be a whip to say that only these provisions shall be acceptable, and not others. The provision that may emanate after discussion in the Joint Committee must be such as may meet the wishes of all the people whom we are going to govern by this. Therefore, the Joint Committee may advertise and publicise it as fully as possible and invite the opinions those people who are affected by this to give evidence before the Committee, so that proper evidence may be taken and the Committee might appraise the feelings of the people at large in moulding this law which is for the benefit of the people at large.

It is not sufficient to say that there will be seven Members of Parliament from the Union Territory of Delhi in the House of the People because in the House of the People when matters come up for consideration which are of local importance we say that such subjects which are covered only by the State List or by the Concurrent List are not governed by it.

Peculiar laws are still in existence in Delhi and the laws have not been brought into conformity with laws which are obtaining in bigger cities of India like Bombay, Calcutta and Madras. It looks as if we are still living very far away from the advanced laws of the bigger cities where enlightened people of India do live. I should say that the people of Delhi cannot be looked upon as very ignorant or backward. The is now ripe and the present is the time to decide that the people of Delhi are also on a par with the people of the other cities of India. therefore support this motion for reference to the Joint Committee and hope that proper directions will be given to the Committee for the purpose of coming to the right decision about this Bill.

Shri D. C. Sharma: Here is a Bill called Delhi Administration Bill. 1965. When I read about this Bill, I was reminded of a proverb which I think is known to many hon. Members of this House; beware when all people speak well of you. I think that is true, but its counterpart is also true: beware when all people speak ill of you.

When I look at this Bill, I ask myself: who are its supporters, who are the people that are going to hold this baby, . . .

Shri K. N. Tiwary (Bagaha): Yourself.

Shri D. C. Sharma: . . . this orphan baby, who are the persons that are going to run this Metropolitan Council? From the accounts that I have been reading in the papers-I think the accounts may be exaggerated, but they are not false-I find that responsible spokesmen of public opinion in Delhi have condemned this Some of the Members of the municipal corporation have not welcomed it. Every political party has gone the whole hog in order to condemn it. Therefore I say: what is the good of bringing forward a Bill which is not being blessed by anybody? It is like bringing forward a baby whom nobody owns. It may be owned by some cell in the Home Ministry, what that cell is I do not know, but I do not understand why this Bill is being brought forward.

This Bill is being referred to a Joint Committee. The Joint Committee can only give it a kind of face-lift. It can modify a thing here or a thing there, it can change a thing here or a thing there, it can make a few alterations, but it cannot change this Bill out of recognition as I want it to do. I ask the hon. Home Minister one question. If you are going to

भी हकम चन्द कल्लवायः उपाध्यक्ष महोदय, मैं प्रापकी व्यवस्था चाहता हं, सदन में गरापति नहीं है।

Mr. Deputy-Speaker: The quorum bell is being rung-Now there is quorum. Shri Sharma may continue.

Shri D. C. Sharma: Sir, I was submitting very respectfully that if this Metropolitan Council is so good for Delhi City, why should it not equally good for other metropolitan cities. It should be equally good for Bombay, it should be equally useful Madras, it should be equally helpful for Calcutta

May I ask the Home Minister one question? Why is he treating this Delhi City which has grown out of

all proportion to the expectations of the Government of India, why is he giving this Delhi City such a negative treatment? I think that Delhi account of its population, on account of its political importance, on account its being the centre of many embassies, on account of its growing importance in the world of business and commerce, on account of its increasing importance in the world of education and other things, account of the wonderful part it is playing in the field of fine arts and other things-I think if there is one city in India which deserves to have a legislative assembly it is this city.

Government may have had some bad experience about the Legislative Assembly that it had ronstituted some time ago, and it might have developed allergy to that Legislative Assembly that it had constituted some experience everywhere; we are having this perpetually in Kerala, why didn't we develop some kind of antipathy towards such legislative associations there? No, we have not. Only Delhi has been singled out for this signal honour, and I think it is not in the fitness of things that Delhi should have been singled out for this kind of thing.

My second point is this, that we want in every State as much of uniformity of administration as possible. Too many cooks spoil the broth, and many functionaries, too many administrative bodies, also spoil the administrative map of a country or State. And here Delhi is going to have a Metropolitan Council. It will have a Municipal Corporation. New Delhi will have a nominated Municipal Committee. It will have an undertaking to run its water supply; it will have some corporation to run its bus services; it will have some kind of undertaking to run its electricity; it will have some kind of an authority to draw up the master plan; it will have some authority to pass the blueprints of those buildings and all that kind of thing.

May I ask if it would be conducive to the good governance of this city

which is the window piece of India for the whole world? Any body who comes to India first of all visits Delhi, and if he were to know about the administrative set-up of Delhi, I think he will go back very unhappy. I was in Washington for some time. They did not have an elected municipal committee: but now they have done that, and they are going in that direction Why can't we profit by their experience? In London which is the capital of the United Kingdom and which was the capital of a big empire. they have a County Council which has more powers than these metropolitan councils. We want to have a Metropolitan Council which will not have anything to do with these things.

Therefore I say that in the interests of efficiency of administration, in the interests of good government, the Government should try to centralise the authority as much as possible in a legislature, as it has done in the other States of India. There are some States in this world whose population is only three or four lakhs, and they have a representation in the United Nations. And here is a State beneath our very nose which has a population of more than 30 lakhs and we are not giving it that kind of recognition, that kind of legislative recognition, which it deserves.

Shri L. N. Mishra: You want to make Delhi independent?

Shri D. C. Sharma: My third point is this, that it has been given all the paraphernalia of a State legislative assembly-of course, different names have been given. The members of the Metropolitan Council will salaries and allowances as the members of State legislative assemblies do; there will be demarcation of constituencies: the members will take an oath; they can put questions; they will have an administrator; they will have a chairman. All the apparatus, democratic apparatus that we give to any State Assembly has been provided here. But somehow the Home Ministry has specialised in calling fight

and wrong things by wrong names things by right names. And what is happening is this, that instead of calling it the Legislative Assembly they are calling it the Metropolitan Council. Where do we find this kind thing that the members of a metropolitan council could draw salaries and allowances, that their constituencies should be delimited by Delimitation Commission? these kinds of things are there. If you are going to make use of all that apparatus which you make use of for and other things, State assemblies why don't you call it a State Legislative Assembly straightway and do something about it, so that the people get not only a kind of shadow government but a kind of firm and real government!

I do agree with my friend Shri Vasudevan Nair that the element of nomination should not have been there. But unfortunately we have nomination in our Lok Sabha also, but that nomination is meant only for a particular minority. Therefore I think that the principle of nomination has been extended to this Metropolitan Council. They will have only five persons who will be nominated. But I do not know what kind of persons are going to be nominated. Scheduled castes . . .

Shri Ansar Harvani (Bisauli): Professors.

Shri D. C. Sharma: Professors will have no chance and professors will not be nominated. But I assure you. the Scheduled Castes will be given due representation, the backward classes will also have due representation. I do not know who these five great men will be who will be nominated. I know they will be the favourites of some somebody, organisation something, and I am sure they will be those persons who will not be fully democratic in their sentiments, fully democratic in their sympathies and fully conversant with the application of democratic principles. I therefore strongly object to this nomi..Shri Bade (Khargone): Congress people will be nominated.

Shri D. C. Sharma: I do not care who is nominated. I know, Jan Sangh people will be nominated. But I know what kind of persons they are and I therefore take objection to this principle of nomination all along the line. We have the rules of procedure. What would you think of the Sabha if the rules of procedure were to be determined by two authorities. one the Speaker and the other the President or somebody else. Here we are going to play with these rules of procedure by saying that some will be approved by the Metropolitan Council and others will come within the purview of the administrator. We tried dyarchy in this country in 1920 and we miserably failed and I think the experiment of 1920 is going to be repeated in Delhi in the year 1965, 45 years after that. That has taught us nothing; we have learnt nothing and we have forgotten all we learnt. This kind of dyarchy must go.

Two minutes more and I will sit down, Sir.

Mr. Deputy-Speaker: The hon. Member's time is up.

Shri D. C. Sharma: You rung the bell and I am an obedient servant of yours. I do not think the governor of any State enjoys so many powers as this administrator. is this administrator? I think our President does not enjoy so many powers and rights as this administrator. From where are we going to get this administrator? Is he going to sit like the albatross in the Ancient Mariner by Coleridge? Here albatross administrator and is Ancient Mariner is the Metropolitan Council. Why are you giving so much authority to the administrator? are giving this administrator a combination of administrative functions of the President and the Governor and every body else when the President's rule comes into being. You should not do that. The administrator should not have the veto power over everything.

Mr. Deputy-Speaker: The hon. Member should conclude.

Shri D. C. Sharma: One sentence and I will sit down. I thank the hon. Home Minister for this great mercy. What is this mercy? The number of seats for Parliament had been increased from five to seven. I thank God for it; I thank him for it. But do you mean to say that the increase of two members so far as Parliament is concerned will write off all the disadvantages that will accrue to city of Delhi on account of the Metropolitan Council Bill. I do not think so. Can these seven Members write off all the sins of omission and commission of this Bill? Why do make the permanent citizens of Delhi and also we who are temporary citizens of Delhi a laughing-stock of the world? You are giving Delhi neither a good government nor good legislative powers nor good democracy nor any other kind of thing.

One sentence more.

Mr. Deputy-Speaker: You have already said three sentences.

Shri D. C. Sharma: I do not know why we are going to waste so much of money on this municipal toy, on this municipal gadget which is going to do no good to the citizens of Delhi or anybody else and is going to be a model of democratic failure in this country in this metropolitan city of Delhi. This Bill is not what it should have been and I feel very unhappy about it because I have to spend 8 months in a year in Delhi.

भी मचु लिमसे (मूंगेर) : उपाध्यक्ष महोदय, प्रसल में इस विधेयक का ढांचा इतना खराब है कि इस विधेयक को ग्ही के टोकरे में कैंक देना चाहिए। इसमें केवल संसोधन और तरमीम करके इस ढांचे को नहीं सुधारा जा

सकता है। भ्रव्यल तो मेरी मांग यह है कि नन्दा साहब इस विधेयक को वापस लें। केवल संयुक्त समिति के पास, या हमारी प्रवर समिति (सिलेक्ट कमेटी) के पास भेज कर इस विधेयक की खामियां दूर नहीं हो सकती हैं।

सबसे पहले मैं यह बर्ज करना चाहता हं कि केन्द्र-शासित इलाकों धौर बाकी राज्यों में फ़र्क किया जा रहा है और केन्द्र-शासित इलाकों के साथ विषम व्यवहार किया जा रहा है। जहां तक जनतन्त्र का सवाल है, मेरी यह मांग है कि जैसे राज्यों में सम्पूर्ण जनतन्त्र की प्रस्थापना की गई है. उसी तरह केन्द्र-शासित इलाकों में भी पूरी जम्हरियत की व्यवस्था कायम करनी चाहिए।

जहां तक मणिपुर धौर हिमाचल प्रदेश ग्रादि इलाकों का सवाल है, वहां विधान सभा श्रादि का कुछ ढांचा बनाया गया है, लेकिन उस में भी जो राज्यपाल हैं, या केन्द्र के प्रतिनिधि हैं, उनके हाय में बहुत ज्यादा ताकत है भौर बहां की प्रतिनिधि संस्थाओं, विधान सभाओं, के हाथ में बहुत कम ताकत है।

दिल्ली के लिए जिस राजधानी परिवद का गठन किया जा रहा है, मेरी राय में उस को बम्बई की महानगर पालिका से बहुत कम ग्रधिकार दिये गए हैं---किसी भी नगरपालिका से कम ग्रधिकार दिये गए हैं। ग्रसल में हर विधान समा के सामने तीन बड़े मसले रहते हैं, उनको तीन बडे घधिकार होते हैं : एक. कानन बनाने या कानून लागू करने का; दसरा भागदनी भौर खर्चे के बारे में फ़ैसला करने का श्रीर तीसरा, विकास वीजना**यों** बर्तरह के बारे में निजय सेने का । इस विधेयक की घारा 21 में कहा गया है कि केवल सिफ़ा-रिश करने का प्रधिकार राजधानी परिषद को दिया जायेगा, यानी उसके बारी में पहल करने या फ़ैसला करने का प्रधिकार शासक के हाथ में रहेगा और नासक का मतलब साफ़ है . . .

भी हुकम चन्द कल्लबाय : उपाध्यक्ष महोदय, मेरा व्यवस्थः का सदाल है। सदन, में गलपूर्ति नहीं है।

उपाध्यक्ष महोदय : षंटी बजाई जा रही है--- प्रव कोरम है। माननीय सदस्व प्रपना भावण कारी रखें।

भी मधु लिमये : मेरी यह मांग है कि दिल्ली में विधान सभा का निर्माण किया जाए. उसको पूरे धिषकार दिये जा , धौर इसके लिए प्रावश्यक हो तो संविधान में भी तबदीली की जाए।

इस विधयक का जी हमारे सामने मस्विदा है उसकी तीसरी धारा की घोर मैं म्रापका ध्यान दिलाना चाहता हं। तीसरी धारा की तीसरी उपधारा में कहा गया है कि केन्द्रीय सरकार को पांच व्यक्तियों को नामजद करने का ग्रधिकार है। यह नामजदगी का सिद्धान्त मेरी समझ में नहीं घाता है। नाम-जदगी का मतलब यह है कि इन लोगों को यांनी मन्त्रियों को भ्रष्टाचार फैलाने का घधिकार घाप देते हैं। इसलिए नामजदगी के सिद्धान्त को बिल्कुल खरम कर दिया जाना चाहिये। हर जगह के लिए चनाव होना वाहिये। इसके मैं बहुत खिलाफ हुं भीर केन्द्रीय सरकार को किसी भी सदस्य की नामजद करने का प्रधिकार नहीं दिया जाना चाहिये जो चुने जायं बही सदस्य बनें।

धनमुचित जातियां के लिए भारक्षण का जो इन्तराम किया गया है उसका मैं स्वागत करता हं। लेकिन उसके साथ साथ मैं यह चाहता है कि दूसरे जो पिछड़े वर्ग के जोग है बौर बौरतें हैं जिनको जानवृत्त कर समाज द्वारा पिछडा रखा गया है, उन सब लोगों की धनस्थित जातियों समेत विधान सचा के पचास सदस्यों में से कम से कम तीस की संख्या में स्वान मिलना चाहिये । पिछडी, धनमुचित जातियों भौरतों भादि को मिला कर कम से कम तीस सदस्य इनमें से होने चाहियें। यह मेरी

[श्री मधुलिमये]

मांग है स्रोर मैं चाहता हूं कि इस मांग के सनु-सार इस विशेषक में संगोधन किया जाए।

इसके लिए जो कार्यकारिणी बनेगी, उस कार्यकारिणी के लिए मैं यह इन्तजाम चाहता हूं कि उसका जो प्रमुख होगा, उसका चयन या उसकी नियक्ति जो वहां के शासक हैं वह करें और उनकी राय के धनुसार वाकी सदस्यों का चुनाव किया जाए । साय साय यह जो कार्यकारिणी बनेगी वह पूरी तरह जिम्मेदार होनी चाहिये और जब तक उसको विश्वास हासिल हैं राज्यानी परिषद् का, तब तक इस कार्यकारिणी को सता में रहना चाहिये, उसी तरह से जैसे राज्य के स्तर पर या केन्द्र के स्तर पर है।

भी **युजराज सिंह** (बरेली) : शासक क्या होता है ?

श्री मयु तिमये : एडमिनिस्ट्रटर जो शासन करने वाला है वह शासक । मेरी तो हिन्दी ऐसी हो है। बाजारू हिन्दी हैं मेरी।

इसलिए जिम्मेदाराना हकूमत का जो उमूल है उसको दिल्ली के क्षत्र में भी लागू किया जाना चाहिये।

सात लोक-सभा सदस्य चुनने का प्रधिकार दिल्ली को दिया गया है। एक बहुत घातक प्रवित्त देश में फल रही है। जो छोटे छोटे इलाके होते हैं उनके प्रतिनिधियों की संख्या बड़ाई जाती है, लोक संख्या के या प्रावादी के प्रनुपान में नहीं। उसका कारण मुझे यह लगता है कि कांग्रेस पार्टी सोचती है कि ऐसे जो केन्द्र शासित इलाके हैं, वहां सरकार को ज्यादा प्रधिकार हैं, बहां जनतन्त्र पन नहीं पाता है, इसलिए एसे इलाकों को प्रगर ज्यादा प्रतिनिधित्व दिया जाता है तो उनका यह ख्याल है, उनकी यह उम्मीद है कि कांग्रेसी लोग ज्यादा जीतेंंगे। इसलिए उनको ज्यादा प्रतिनिधित्व देने की कोशिश की जाती है। इसकी प्रावश्यकता नहीं है। इसके लिए मैं

इलाज बता रहा हूं। इसके लिए इलाज यह है कि वहां पर पूरी तरह जनतन्त्र की प्रस्थापना हो, वहां की विधान सभा को पूरे प्रधिकार दिये जायें, जैसे राज्यों की विद्यान सभाग्रों को हैं। उसका इलाज यह नहीं है कि लोक सभा में उनके लिए ज्यादा प्रतिनिधित्व भ्राप दें। इसका कारण यह है कि लोक सभा में जब श्राप ज्यादा प्रतिनिधित्व उनको देते हैं तो उसका साफ मतलब लेना है कि कांग्रेस पार्टी जो भ्राज यहां दो तिहाई के बहुमत में है, वह अपने उस बहुमत को ग्रार बढ़ाना चाहती है ग्रीर उसको बड़ा कर वह भ्रपने हाथ में इतनी ताकत रखना चाहती है कि हमेशा के लिए ग्रपने बल पर वह घाईन में भी परिवर्तन करवा ले। मुझे उम्मीद है कि श्रगले चनाव में विरोधी दल ऐसे इन्त-जाम करेंगे जिससे केन्द्र में ग्रगर कांग्रेस का बहुमत हम खत्म नहीं कर पाते हैं तो कम से कम कांग्रेस का ग्राज जो बहमत सत्तर फीसदी है है उसको घटा कर 50 या 51 तक ले स्रायें। मेरा निवेदन है कि दिल्ली के लिए इस तरह प्रतिनिधि बढ़ाना जनतन्त्र को फैलाने का मार्ग नहीं है । यदि भ्राप उसको फैलाना चाहते हैं तो उसके लिए श्रापको चाहिये कि वहां पर म्राप विधान सभा की प्रस्थापना करें भीर जो नामजदगी का सिद्धान्त है, उसको खत्म करें भीर उस विधान सभा को पूरे ग्रधिकार दें। यह मैं समझता हुं भ्रच्छा इन्त-जाम होगा ।

ये मोटी बार्ते हैं जो मैं इस वक्त कहना चाहता था। धसल में मेरी राय में इस विधेयक को वापिस लिया जाना चाहिये। लेकिन धगर वह नहीं होता है तो इसको जो संयुक्त समिति के सामने रखने की बात है, उसकी मैं ताईद करता हूं। उसको भी धगर नहीं किया जाता है तो इसमें परिवर्तन कराने की हम खहर कोशिश करेंगे। मगर पूरे विधेयक का विरोध करना ऐंसी हालत में मैं धपना कर्तंब्य समझंगा।

Shri Balakrishnan (Koilpatti): Mr. Deputy-Speaker, Sir, I would like to bring to the notice of the Minister certain points which are related to the representation of Scheduled Castes. Clauses 32 and 33 of this Bill provide that pending constitution of the Metropolitan Council and the Executive Council, interim Metropolitan Council and an interim Executive Councill shall formed. The interim Executive Council and the Interim Metropolitan Council are going to be elected through the electoral college. While election is being made through and from the electoral college, there is no provision made for the representation of Scheduled Castes. There is no such provision in clauses 32 and 33. The electoral college may or may not like to elect Scheduled Caste people to the interim Metropolitan Council. So, it is very necessary that this omission is corrected even at the stage of the Joint Committee.

The people belonging to the Scheduled Castes suffer very much for want of even elementary amenities. Unless there is proper representation in the Executive Council, there is no help to the Scheduled Castes. So, I request that representation be given to the members of the Scheduled Castes. Just as they are giving representation to the Scheduled Castes in the Metropolitan Council they should give representation to Scheduled Castes in the Executive Council also.

Mr. Deputy-Speaker: He can continue on the next day.

14.58 hrs.

MOTION RE. FIRST ANNUAL RE-PORT OF CENTRAL VIGILANCE COMMISSION

Dr. L. M. Singhvi (Jodhpur): Sir, before my hon friend Shri Yashpal Singh moves his motion, I would like to request you to put it to the House whether it might not be appropriate to extend the time allowed for this discussion. It is such an important discussion and the allotment of mere two hours may at best fulfil the formality but it wiff not really enable us to perform the function. I have written to the hon. Speaker and he has also agreed that this would taken up at the proper time

भी बुजराज सिंह (बरेली) : सिंधवी साहब के प्रस्ताव का मैं भी समर्थन करता हं। मेरी इच्छायह है कि हाउस से पूछ लिया जाये. हाउस की राय ले ली जाये धौर इसके लिए समय जरूर बढाया जाये।

भी मधु लिमये (मुंगेर) : घीर दो चंटे का समय बढा दिया जाये।

श्री हकम चन्द कछवाय : पार घंटे बढाया जाये ।

Mr. Deputy-Speaker: How much time would you require?

भी मधुलिमये: दो घंटे भीर बढ़ा दिये जार्ये।

Shri Vidya Charan Shukia (Mahasamund): After you see the trend of the debate, you may decide it later on. If it becomes necessary, we might consider the extension of time then.

भी मचु लिमये : नहीं, इसकी बढ़ाया जाये ।

भी बज्ञपाल सिंह (कैराना) : मेरे सामने जो प्रस्ताव है, वह घंपची में है भौर उसको मैं धाप की घाजा से पढ़ देता हं :

"That this House takes note of the First Annual Report of the Central Vigilance Commission laid on the Table of the House on the 30th August, 1965."

इतनी उम्मीदों के साब हम ने इस कमीजन को देखाया, लेकिन वह पूरी नहीं हुई हैं।

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[श्री यशपाल सिंह]

सौनां हिस्सा भी उस का पूरा नहीं हुमा है। हम ने यह खयाल किया था कि भ्रष्टाचार का उन्मूलन हो जायेगा, लेकिन वह एक मामूली कोर्ट बन कर रह गया। जो कुछ वह है उसकी करनी मैं उसी की जवानी कह देना चाहता हूं। उस की कहानी उसी की जवानी भ्रच्छी रहेगी। रिपोर्ट में कमीशन बाले सफा 8 पर कहते हैं:

"During the period under report, the Commissioners for Departmental Enquiries submitted 82 reports of oral enquiries relating to 114 officers. The Commission gave advice in respect of 78 reports relating to 109 officers. The Commission advised the imposition of minor penalty against 12 officers, major penalty against 12 officers, reduction of pension in the case of 2 officers, issue of warning in the case of 8 officers and exoneration in respect of 75 officers."

15 hrs.

जो कुछ किया गया वह धाप के सामने हैं।
जिन चीजों को भेज दिया गया नीचे से
उन्हें कोर्ट की तरह से तय किया गया ।
कोई पावर नहीं, कोई स्टाफ नहीं । साथ में
यह कह दिया गया गवर्नमेंट की तरफ से जो
धनानिमस लेटसं हों उन के ऊपर विचार
न किया जाये । इस से मामला धौर भी
जिटल हो गया । इतना जिटल हो गया कि
सच्ची बात पहुंच ही न सके क्योंकि धपने
धफसरों के खिलाफ कोई दस्तखत नहीं दे
सकता है । इस का नतीजा यह हुधा कि
लाखों रुपये खर्च होने के बाद भी कुछ नहीं
हो सका । हां, जिस दिशा में प्रयस्न किया
गया वह बहुत सुन्दर है।

मैं यह बात यहां साफ कह दूं कि जो लोग मन्दा बाहब के सम्बन्ध में यह कहते हैं कि यह त्याग पत्न देद व यह चाहते हैं कि अच्टाचार निरोध का काम न किया जाये। नन्दा साहब ने काम बहुत किया, भौर दुनिया का उसूस है:

He can who thinks he can; he cannot who thinks he cannot.

नन्दा जी ने संकल्प सिया भीर उस संकल्प के मातहत मागे बढ़े तो हर ताकत हिल गई।

"न हि कल्याणकत्कश्चिददुर्गति तात गच्छति"

गीता का यह उसल है कि जिन्होंने देश के उत्यान के लिये, कल्याण के लिये प्रयस्न किया है, वह कभी नाकामयाब नहीं होते, भसफल नहीं होते । नन्दा साहब की हिम्मत थी कि इस देश के अन्दर नागों के दांत निकाले गये. इस देश के अन्दर सांप बेजहर किये गये। हमारे जनवादी कम्युनिस्ट चाहते थे कि यहां चीन का झंडा लहराये, यहां शेख प्रब्दल्ला चाहता या कि उसके धनुयाई बनें, हर जगह उसकी तकरीरें हों, लेकिन नन्दा साहब की हिम्मत थी कि झागे बढ कर हर एक सांप को उन्होंने बेजहर किया, हर एक नाग के दांत निकाले । बीरेन मिक्रा के ऊपर हाथ हाला, प्रतापसिंह कैरों पर हाथ डाला, बीज् पटनायक पर हाथ डाला । एक साहसी पूरुष की तरह से वह भागे बढ़े। यह जरूर है कि काम पूरा नहीं हुन्ना। इसलिये नहीं हम्रा कि दो सौ सालों से समाज भ्रष्टाचार में जकड़ा हम्राया । दो या ढाई सालों में कुछ हो नहीं सकता था। हां, ग्रगर हम सब लोग मिल कर जोर लगायें, तो कोई कारण नहीं कि इस भ्रष्टाचार का उन्मुलन न हो।

सब से पहली जरूरत घाज इस बात की है कि हम सोचें कि गाड़ी कहां घटकी हुई है। गाड़ी यहां घटकी हुई है कि जो गांधी जी के सच्चे घक्त थे, जिन्होंने सन् 1930 से लेकर सन् 1947 तक सक्तियां सही थीं, जो हर एक नगर में, हर एक तहसील में थे, उन की तिरस्कृत किसा गया। हर एक तहसील में, हर एक नगर में ऐसे लोग बैठ हए हैं। उन गांधी जी के भक्तों के पास बढ़िया गाडियां नहीं हैं, कोठियां नहीं हैं, सुन्दर वस्त्र नहीं हैं, यमचमाती कारें नहीं हैं। लेकिन उनके पास गांधी जी की दी हुई दैवीय सम्पत्ति है। उन्हें कामराज प्लैन के ठेकेदारों ने तिरस्कृत किया, उन को भपमानित किया गया। नतीजा यह हमा कि जो डालडा कांग्रेसी ये. सन 1947 के बाद के कांग्रसी थे, वह हावी द्या गये घौर गांधी जी के सच्चे घक्त देखते रह गये। भाज भी भगर यह काम करना है तो जिन्होंने देश के लिये कर्बानियां दी हैं. जिन्होंने देश के लिए सर्वस्व न्यौछावर किया है. उन लोगों की राय ली जाये, उन्हें यह काम सौंपा जाये । इस काम को कोई घफसर नहीं कर सकता, इतने बड़े देश के घन्दर, इस 50 करोड की घाबादी के देश के घन्दर धगर धाप चाहें कि एक छोटा सा कमिश्नर या एक छोटा सा मिनिस्टर भ्रष्टाचार का उन्मलन कर दे तो यह प्रसम्भव बात है। इसके लिये ठोस कदम उठाने पहेंगे । माज तेल के धन्दर कोई धागे बढ़ कर यह काम करने वाला नहीं है, एक शख्स नहीं है जो भागे बढ़ कर भ्रष्टाचार के खिलाफ भावाज लगाये । जब ऐसे लोग होंगे. जब लोग द्यावाज लगायेंगे तब देश से भ्रष्टाचार का

लेकिन पान सब से बड़ी नकरत इस बात की है कि जो लोग निष्येष्ट हैं, जिन्हें देश की मान मर्यादा का खयाल नहीं है. जिन्होंने गांधी जी के साथ कदम से कदम मिला कर काम नहीं किया है, जिन लोगों को पान देश के प्रत्यर यह खयाल नहीं है कि भ्रष्टांचार का उन्मूलन हो, उन को हटाया जाये। मैं साफ कह देना चाहता हूं कि जिसकी च्याति बुरी हो, जिस का भ्रपराध हो, चोहे बह भ्रपना बेटा ही क्यों न हो, चोहे बह भ्रपना सगा ही क्यों न हो, चोहे बह भ्रपना सगा ही क्यों न हो, उसे न लिया जाये। हमारे माननीय प्रधान मंत्री जी ने

उत्मलन होगा, इस में कोई शक नहीं है।

धादशंकायम किया, हमारे गृह मंत्री जी ने काम कर के दिखलाया लेकिन मैं उनकी जानकारी के लिये इतना जरूर बतला दं कि झठा ऐफिडेबिट देना कितना बडा पाप है। हम सब जानते हैं कि घार० सी० दत्त ने झठा ऐफिडेबिट दिया, हम सब जानते हैं कि उन्होंने पंजाब हाई कोर्ट के सामने गलत बयान दिया । क्यों । इसलिये कि वह हर मिनिस्टर के दोस्त हैं, हर मिनिस्टर उन से बहुत खुश है। सब गलत काम वह उन से करवाते हैं। माननीय मंत्री जी के स्टेटमेंट में में ने पढ़ा कि घार ० सी ० दल के जो सन-इन-ला महेन्द्र ऐंड महेन्द्र हैं, उन को काम मिला भीर इसी कारण से घार० सी० दत्त ने महेन्द्र ऐंड महेन्द्र की फर्म को लाखों रुपये दिये। जज कि इस देश में बहुत सी ऐसी फर्नों को बना कर दिया गया । इस पर पालियामेंट में चर्चा होने के बाबबुद भार० सी० दत्त ने न केवल कम्पनी

Shri Vidya Charan Shukla: On a point of order, Sir. I have nothing to say against the allegations he has made. But is it in order to make allegations against officers who are not present here to defend themselves? If any allegation has to be made, previous notice has to be given. He can give general instances without naming particular officers. Otherwise, it will lower the dignity of the House.

Mr. Deputy-Speaker: No name should be mentioned.

Shri S. M. Banerjee (Kanpur): Before giving your ruling, kindly hear
me, Sir. Mr. Yashpal Singh read out
a portion of the report in which the
number of officers who have been
punished was given. Naturally while
supporting the action of the Vigilance
Commission, he has mentioned a
specific case where—perhaps he is
referring to the case of Barium
Chemicals—definite charges have been

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[Shri S. M. Banerjee]

levelled against Mr. R. C. Dutt and a memorandum has been sent to Nandaji and even to the Prime Minister. Can he be not discuss the whole thing?

Mr. Deputy-Speaker: He can refer to the case, but not the names.

Shri S. M. Banerjee: How can the case be referred to without the names?

Mr. Deputy-Speaker: It is the practice of the House that no names are to be mentioned.

Shri S. M. Banerjee: Your ruling covers a wide range, namely, he cannot name any officer. He is discussing how the Company Law Administration has become a party to an affidavit in the case of Barium Chemicals at the instance of a Cabinet Minister. Is he not entitled to say that?

श्री मधु लिमये: मेरा व्यवस्था का प्रश्न है। यह जो बहस झाज चल रही है यह भ्रष्टाचार के ऊपर है। ऐसी स्थिति में जितने सारे दस्तावेज हैं उन में जितने नाम भ्रायें उनके नाम का जिक करना मैं समझता हूं कि नियम का भंग नहीं है। यह कोई एक दम से मेम्बर की दी हुई राय नहीं है।

Mr. Deputy-Speaker: He can refer to cases, but no names should be mentioned.

भी मधु लिमसे: उपाध्यक महोदय, प्राप मेरी बात को समझ लीजिये फिर घाप घपना निर्णय दीजिये। जो सारे दस्तावेज हैं, जो फितावें छपी हुई हैं या जो चीज घखवारों में घाती हैं, उन को उद्धृत करना तो घापत्तिजनक नहीं है। उस को तो न मना किया जाये।

Mr. Deputy-Speaker: Only decided cases can be mentioned; not otherwise.

भी यद्मपाल सिंह : यह सब तो नाम लिये बगैर भी कहा जा सकता है। नाम लेने की मैं जरूरत भी नहीं समझता। मिनिस्टर

को चाहिये था कि वह उन को ग्रलग करते। लेकिन उन्हें न केवल कम्पनी बोर्ड का मेक्रेटरी बने रहने दिया गया बल्कि फाइनेन्स मंत्रालय के रेवेन्य सेकेटरी की बड़ी जिम्मेदारी बी गई । मैं नहीं चाहता कि हमारे माननीय प्रधान मंत्री जी के सामने यह घटनायें घटें। मैं चाहता हं कि जिन लोगों ने जुमें किया है उन को सजा मिले। इनकम टैक्स की बात को लेकर यह चर्चारही ग्रीर दो दिन तक चर्चा चलती रही कि 4 ग्ररव 60 करोड़ ६० हैसे हैं जिन को मिल मालिकान ने दबा रखा है और वे देते नहीं हैं। तो जिन लोगों ने इस तरह के जर्म किये हैं उनकी ब्लैक लिस्ट तैयार की जाय, उन्हें ग्रागे ग्राने दिया जाय. लोग समझें, ग्रखबारों में उनकी ब्लैक लिस्ट ग्राये । इसी हाउस में दी दिन तक चर्चा रही दिल्ली क्लाथ मिल के मालिक भरत राम चरथ राम ने एक लाख इपया हिन्दुस्तान के नेशनल डिफेंस फंड में दिया धीर पाकिस्तान के डिफोंस फंड में 20 लाख रुपया दिया. जिन्होंने इस तरह से रुपया दिया, श्राप कहें तो नाम न ग्राये, मैं वंसे ही कह द दिल्ली क्लाय मिल के मालिक, मैं नाम न लं, मझे कोई दिक्कत नहीं है। इसी हाउस में दो दिन तक यह चर्चा रही कि कानपुर के भग्नवाल फर्म ने करोडों रुपये की चहरें पाकिस्तान को सप्लाई कीं भीर जिस वक्त मंजिस्ट्रेट गया उन्होंने दस हजार का चैक रिश्वत का डाल कर के चाहा कि उनके ऐव के ऊपर पानी फेर दिया जाय लेकिन मजिस्ट्रेट बोल्ड भीर ईमानदार उसने दोनों का चालान कर दिया रिश्वत देने का भी ग्रीर पाकिस्तान की इमदाद करने का भी।तो यह इतना बड़ा काम जो है यह परदा डालने से नहीं होगा। हम कहते हैं कि चाहे जिसका भी पाप हो बाहे मेरा हो, बाहे मेरे बेटे का हो. उसे मागे लाया जाय। जब देश के मन्दर निश्चेष्टा द्या जाती है, ऐंबों के ऊपर परदा डालने की बात था जाती है, मेरा भाई पेंब करता है तो कोई बात नहीं है, कोई

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पैर ऐंद करता है तो उसे उजागर किया षाय उठाला जाय तब भ्रव्टाबार का उन्मलन नहीं हो सकता है। इसके लिए सबसे बड़ी घरूरत यह है कि 45 करोड़ इन्सान यह समझें कि उनकी इयटी है कि इस भारत माता को इस दरिदता के धन्दर से निकालना है। बारत माता को ऐसा मौका देना है कि दूसरे मल्क हम से नसीइत हासिल कर सके । घटाचार के नारे के बजाय पैदाबार का नारी लगाया जाता तो यह हालत न होती। पवास करोड़ जोगों का मुल्क भौर दाने दाने को मोहताज ? धगर पैदाबार बढायी जाती तो अञ्चानार खुद खत्म हो जाता। छोटे छोटे देश हैं, 20 लाज की माबादी है डेनमार्के की, इतना मक्खन पैदा करते हैं, इतना दुध पैदा करते हैं, इतनाद्नियां के भन्दर वी पैदा करते हैं कि दस करांड घादमी उससे घपना पेट भरते हैं। यहीं हमारे इसी हाउस में माननीय कामत साहब ने भरी हुई बोतल रखी .

Mr. Deputy-Speaker; We are conserned with the Report of the Vigilance Commission.

Shri Shashi Ranjan (Pupri): means to say that the Vigilance Commission should have taken note of all these things and that they have failed to take note of all these things. It is quite relevant.

भी यशपाल सिंह : जब तक कि पैदाबार बही बहेगी, भ्रष्टाचार पूर नहीं होगा चाहे ब्राप एक हजार विजित्रेंस कमीतन लगा बीजिये ।

यहीं रची जिसमें इतने सम्बे कीड़े थे, कोड़े से शहर के लिए यह कीड़ों का दूब ? इसरे देश हैं भारते यहां वैदावार करते हैं, ब्रमेरिका के घन्दर 22 प्रतितत लोग बेती करते हैं बीर 50 मुन्कों को बिजाने के लिए बनांच पैदा करते हैं । हिन्दुस्तान में 85 2019 (Ai) LSD-7.

प्रतिशत लोग बेती करते हैं धीर धपना पेट भी नहीं भर सकते। मिल जाला 🕏 काम कीन करे ? जब तक कि कमजोरी धौर पृष्ठवार्षहीनता को भ्रष्टाचार नहीं समझा जायगा, जब तक कि सबसे बढा भ्रष्टाचार काम से जी बचाना नहीं समझा जायगा तब तक देश धागे नहीं बढ़ सकता । इसी हाउस में पन्द्रह मिनट के बाद चंटी बजती है, कोरम नहीं होता, बीस मिनट 🕏 बाद घंटी बजती है, तो जब हम लोग काम करना पसन्द नहीं करते तो देश की दूसरी जनता कैसे पसन्द करेगी। प्राज मैं दिल्ली के बाजारों की देखता हूं, साढ़े सात बजे शाम को बन्द हो जाते हैं। एक तरफ यह कहते हैं कि घाबादी बढ़ती जाती है दूसरी तरफ 8 बजे घगर कोई चांदनी चौक में जाय. धाठ बजे धगर कनाट प्लेस में कोई जाय तो ऐसा मालुम होता है कि जैसे मातम छ।या हुमा है। जब तक एवर म्रोपेन शाप्स, एवर धोपेन मार्केंटस, एवर घोपेन बैनस, एवर घोषेन कोर्ट स, एवर घोषेन घाफिसंड नहीं डींगे देश चार्व नहीं बढ़ सकता । जो काम से जी चुराता है वह देश का दुश्मन है। इर एक की डायरी देखी जावे । पालियामेंट के मेम्बर की डायरी देखी जावे, मिनिस्टर की द्वायरी देखी जावें कि किसने कितने घंटे काम किया है। जो छः महीने में एक दफा भी हाउस में नहीं घाते, घाठ महीने में एक दफा थी भाकर यहां खढ़े नहीं होते, उनको भी धता मिलता है, उनको भी तनस्वाह मिलती है, उनको भी उसी तरह से रियायतें मिलती 🖁 । . . . (व्यवचान) यह होम मिनिस्ट्री की इन्टो है । होम मिनिस्ट्री इस बात को चेक करे । विजिलंस कमीणन के सामने जब तक यह इप्टी नहीं होगी कि वह देखे कि किसने कितने घंटे काम किया है तब तक हमारा देश भागे नहीं बढ़ सकता है। भाज कीन सी कवीडी ऐसी है, कीन सा ऋइटीरिया ऐसा है जिससे हमारी होम मिनिस्ट्री, या हमारा विजित्तेस कमिश्नर या हमारे जिन्मेदार प्रविकारी यह देख सकें कि किसने कितना

[श्री यशपाल सिंह]

काम किया है ? जब हम लोग काम करना पसन्द नहीं करते तो मैं कहता हूं, देश से भ्रष्टाचार का उन्मूलन नहीं हो सकता । उपाध्यक्ष महोदय, यह श्रापका भी काम है । इस सदन में ग्राप सब से ज्यादा जिम्मेदार हैं, ग्राप का भी यह काम है, यहां विजिलेंस कमीशन नहीं श्रायेगा, यहां कोई बाहर की एथारिटी नहीं श्रायेगी, यहां होम मिनिस्टर साहब का और ग्राप का यह काम है कि ग्राप देखें कि किसने कितना काम किया है ?

श्रभी बम्बई के श्रन्दर पोस्टमास्टर जनरल की मीटिंग हुई । इती रिपोर्ट के मताबिक मैं कह रहा हं। बम्बई के अन्दर पोस्ट मास्टर जनरल की मीटिंग हुई । उन्होंने सन् 1961-62 में अप्लाई किया कि जमीन की सैंक्शन दी जाय । 350 रुपये फी गज जनीन की कीमत थी। जिस दिन तक उसकी परमीशन आयी उस दिन तक यह इती रिपोर्ट में लिखा हुआ है, 4 हजार हपये फी गज उसकी कीमत हो गई। जहां 20 लाख रुपया देना पड़ता वहां एक करोड़ से ज्यादा रुपया देना पड़ा । इसी विजिलेंस कनीणन की रिपोर्ट में यह भी लिखा हुआ है कि जिन कारों के लिए सिर्फ यह था कि वह दफ्तरों में इस्तेमाल हो सकेंगी वह दफ्तरों में इस्तेमाल नहीं हुई, वह बच्चों को स्कूल पहुंचाने के काम में आयीं और आफिसर्स के काम में ग्रायीं, उनसे सिनेमा देखा गया, उनसे वह सब बातें हुई जिनके लिए कि किसी तरह का ग्रधिकार नहीं था ग्रीर सबसे ज्यादा जो पन्द्रहवां पेज है इस रिपोर्ट का उसकी तरफ मैं घ्यान ले जाना चाहता हं जहां भ्रष्टाचार को बतलाया गया कि किन कित बातों में भ्रष्टाचार समझा जायगा । सब कुछ कहा गया लेकिन काम से जी चराने वाले को भ्रब्टाचारी नहीं कहा गया, निठल्ले रहने वाले को भ्रष्टाचारी नहीं कहा गया। यह नहीं कहा गया कि जो काम से जी चराता है वह भ्रव्याचारी है भीर यह भी नहीं कहा

गया कि जो घर बैठे भत्ता बना लेते हैं वह भी भ्रष्टाचारी हैं। यह भी नहीं वहा गया कि जो नहीं जाते नहीं भ्रौर फिर भी डी० ए०, टी० ए० लेते हैं वह भ्रष्टाचारी हैं।

मेरी दरहवास्त यह है कि यह जो 4 लाख 22 हजार रुपया इस कमीशन की रिपोर्ट के मुताबिक का दूवटर्स को ज्यादा दिया गया इसका कौन जिम्मेदार है, देने वाले लोग जिम्मेदार हैं, इन्जीनियर्स जिम्मेदार हैं या सरकार जिम्मेदार हैं या वह अधिकारीगण जिम्मेदार हैं ? 4 लाख 22 हजार रुपया ज्यादा दिया गया और किसी की जिम्मेदारी मानी नहीं गई। आप यह बतलाइये कि यह किसकी जिम्मेदारी है और कौन इसके लिए दोषी ठहराया गया, किसके खिलाफ ऐक्शन लिया गया, रिसको पनिष्ठ किया गया ?

इन शब्दों के साथ मैं नहीं चाहता कि हाउस के और लोग इसमें हिस्सा न लें। श्राप ने चार घंटे का टाइम देने की गुपा की इसके लिए मैं आप का आभारी हं अर मेरी दरस्वारत यह है कि जो चीजें ऐसी हैं जिनके लिए रुपया सरकार देती है, चाहे फिर वह भारत स्वक समाज हो, चाहे चील्डरेन्स फिल्म सोसाइटी हो उसके ऊपर विजिलेस वर्म अन को देखने का पूरा अधिकार होना चाहिए। विजिलेंस कमीशन की ताकत को बढ़ाया जाय, उसकी एथोरिटी को बढाया जाय । उसे ग्रीर ताकत दी जाय तब देश से भ्रष्टाचार दूर हो सकेगा। यह काम सब लोगों के करने का है। सरकार के अकेले करने का या विजिलेंस कमीशन के अकेले करने का नहीं है. श्रकेले होम मिनिस्टर के करने का नहीं है। यह हमारे पचास करोड़ के करने का है। एक साल बाद फिर रिपोर्ट दी जाय कि किसने कितना काम किया है।

Mr. Deputy-Speaker: Motion moved:

"That this House takes note of

the First Annual Report of the Central Vigilance Commission, laid on the Table of the House on the 30th August, 1965."

Time limit for speeches has to be fixed. Will ten minutes for each be all right?

An hon. Member: Fifteen minutes each.

Shri Hari Vishnu Kamath (Hoshangabad): What is the total time allotted for this discussion?

Mr. Deputy-Speaker: It has been extended by two hours.

था सधु लिम्ये : कांग्रेस वालों के लिए दस मिनट और विरोधियों के लिए बीस मिनट रखा जाय।

Mr. Deputy-Speaker: Hon. Members may take 10 to 15 minutes each.

Shri Vidya Charan Shukla: Deputy-Speaker, Sir, we must be thankful to Shri Yashpal Singh for having brought forward this discussion in this House. In my opinion the creation of the Vigilance Commission is a very significant development in our crusade against corruption which has been initiated by Shri Nanda a few years back. I was very happy to listen to the way in which Shri Yashpal Singh began his speech. But I am sorry to say that he ended in a very light note which, of course, will not suit the occasion of this solemn discussion on a very important Commission that has been created by Government.

This discussion, although it is limited to the Vigilance Commission, raises many many fundamental issues. As I was going through the Report of the Vigilance Commission I found that the most important question raised by it is the limitations under which it has to work, and the limitations that are placed on the working of the Vigilance Commission are mainly which are present as a result of our

present administrative procedures and rules. I have this conviction that until the administrative procedures and rules and concepts of administration in our country are drastically revised, the impact that would be made by this Commission, or action taken by Government on the basis of the report of the Commission, would be limited.

In view of what I have said about the background of the administrative efficiency, in the circumstances that are prevailing today the achievements that have been made in the last two years are quite good. But for the very sincere efforts made by the Government it would have been impossible to achieve those results which have been obtained. I am quite sure that members would agree with me that though we have been hoping for very good results, if the rules under which the work has to be conducted are seen it will be apparent that it would require almost inhuman effort.....

Shri Hari Vishnu Kamath: Superhuman, not inhuman.

Shri Vidya Charan Shukla: Yes, superhuman; I am thankful for the correction. It would require superhuman effort to achieve anything more than what has been achieved just now.

The very fact that this debate is taking place in this House is itself a recognition of the fact that Shri Nanda has been able to make an impact in the country and this discussion also shows that the awareness towards fighting corruption is increasing in our country, and it is mainly because of this awareness that this Vigilance Commission has been formed and this kind of discussion is taking place. Older members here will recognise and recall that this is the first time in the history of Lok Sabha that a discussion of this kind is being held here and I am sure in future discussion will be held annually and we will have an occasion to review

against corruption

47.10

[Shri Vidya Charan Shukla] the progress made in our crusade

In my opinion the most important achievement in the last two years has been the social consciousness that has development regarding the necessity to fight corruption. The fearlessness which the Government has shown in this matter is commendable. Of course Government has committed mistakes: everybody knows it. But three Chief Ministers have been toppled down in three years time, in Kashmir, Punjab and Orissa. But these facts are conveniently forgotten for political considerations. I would appeal to hon. Members of the Opposition not to belittle the achievements that have been made. I am fully prepared to agree with them that a lot more remains to be done. But let nobody say that nothing has been done or no substantial progress has been achieved.

As a matter of fact, the large-scale raids that are going on throughout the country and which are being conducted by various agencies Government are really the product of the anti-corruption drive that been launched by the Home Ministry. It is not that the credit will go to the Home Ministry only when something has been done by the Home Ministry itself. Even if the Finance Ministry or some other wings of the Gevernment of India do something towards the eradication of corruption, it is actually part of the same campaign that has been launched by the Home Ministry.

Shri Yashpal Singh was very right when he said that this corruption, which has been thriving as a very prosperous industry in our country for many many decades cannot eradicated so soon in two or three years time. It will definitely take What is important is to see whether a whole-hearted and sincere attempt is being made or not and whether the attempt is making the necessary impact on the thinking of our people and public institutions or not. This can be easily gauged. Whenever we talk to any dishonest business man, we find that he is under tremendous fear of being caught; has a tremendous fear of being apprehended. You can always see lurking fear in the minds of dishonest or insincere officials who only two or three years back were very different about it. Today the position has completely changed. The entire atmosphere is different today. They say all kinds of things. They try to give a cloak of reasonableness to their arguments but the underlying fact always becomes apparent that they are afraid for the first time, of doing these things. Of course, it is difficult to gauge the achievements that have been made. In my opinion, the achievements become apparent on a close perusal of this Report. achievements are much greater; but it will take some time for them to come to the surface. This report does show that some tangible results have been achieved.

As I was saying earlier, I would very much like hon. Members opposite to take this as an opportunity to dispassionately analyse the causes which have produced such an amount of corruption in our body politic, in in our country for the last so many years.

Shri Hari Vishnu Kamath: The main cause has been the weakness of Government so far.

Shri Vidya Charan Shukla: I would not say that is the main cause. But I would agree with the hon. Member, Shri Kamath, that if the single-minded devotion that is shown to fight corruption now, if that had been shown earlier, the position have been somewhat different. is one of the causes. But there are several causes which Shri Kamath knows, because he has been in the civil service. He knows them much better than we do.

Shri Hari Vishnu Kamath: That was long ago.

Shri Vidya Charan Shukla: Corruption has been existing in India from those times.

Shri Hari Vishnu Kamath: Not to

Shri Vidya Charan Shukla: I want to repeat it emphatically that this evil of corruption is not of recent origin; it has not come only after independence. It has been in existence even before that. The only difference that now our tongues are not tied, as in the past. So, a lot of people who would not have dared to say these things during the British days shouting from housetops at the top of their voice about the existence of corruption. At that time they had no courage to say that because they were afraid of the British. If only the hon. Members opposite pause a little forget their political differences and consider the growth in civil service and the role played by Government various spheres of development, as compared to the role played by Government earlier, they will find out, they will be convinced that corruption has not grown, the ratio of corruption has not grown in proportion to the growth of the civil service; in fact, it is much less. What was the position before independence and what is the position now after independence? What was the number of Government servants before independence and what is the present number? By how much has it grown? I have through various reports on administrative reforms and I find from them that competent people who have examined these matters have come to the conclusion that though it is very apparent that corruption has definitely grown, if we take into account the growth and activities of the civil service, it has not grown proportionately of course. I am not trying to take any consolation from this fact. What I am saying is that this is an old malady and it has not increased very much. It has to be fought consistentby and sincerely and a wonderful beginning has made, and I am quite sure that given the co-operation of all people, particularly of the hon Members of this House, we will be able to succeed in fighting corruption to a large extent.

May I in the end compliment the Prime Minister and the Minister for initiating the appointment of the Administrative Reforms. Commission? I think this is a land mark in our fight against corruption. If the necessary boldness is shown and the Commission is given the widest terms of reference for giving the kind of administrative reforms that We need in our country, I am sure this would ensure a good future for our country and there will be very little opportunity for corruption to survive.

Shri Hari Vicinu Kamath: How much time is allotted? I could not catch you then.

Mr. Deputy-Speaker: Two hours were allotted. I have extended it by two more hours.

Shri Mari Vishau Esmath: That means the House will sit two hours today and for two hours on Friday?

Mr. Deputy-Speaker: I do not know. It depends on Government business.

Shri Hari Vishes Kamath: I hope, we are not sitting beyond five today. We do not want to sit beyond five.

Mr. Deputy-Speaker: We are not sitting beyond five.

Shrimati Tarkeshwari Shiha (Barh): Dr. Singhvi and myself have also given notice of this motion and we will request you that we should also be called.

Mr. Deputy-Speaker: It depends upon the time.

Shrimati Tarkeshwari Sinha: Is it not our right to participate in this discussion? Mr. Deputy-Speaker: There is no such right.

Shrimati Tarkeshwari Sinha: But we have given notice of the motion.

Mr. Deputy-Speaker: That will be kept in view.

Shri Hari Vishna Kamath: She may be permitted to catch your eye later.

Mr. Deputy-Speaker: Yes, oer-tainly.

बी विभूति भिन्न (मोतिहारी): उपा-ध्यक्ष महोदय, हमारी पार्टी धौर दूसरी पार्टियों के सदस्यों की संक्या को देख कर ही समय दिया जाये, धन्यवा हमारे कम सदस्य बोन पाते हैं धौर दूसरी पार्टियों के ज्यादा सदस्य बोनते हैं।

Shri Kapur Singh (Ludhiana): Mr. Deputy-Speaker, Sir, after the very exhaustive speech the hon. mover of the motion, my hon. friend, Shri Yashpal Singh, has made, it would seem somewhat of a superfluity for me to rise up and say anything on this subject.

15.32 hrs.

|Seri Vidya Charan Shurla in the

but I take my cue from next speaker, Shri Shukla, who now is occupying the Chair, that this matter should be examined dispassionately by Members of the Opposition groups. I, therefore, propose to examine this Report, which is before us, by posing three questions. An answer to those questions will supply the answer to this motion as to whether this Report is acceptable and commendable or it is a Report which is not deserving of the praise to which any report ought to be entitled from this House.

Sir, the three questions which I propose to pose are, firstly. Is the

setting up of the Central Vigilance Commission an adequate remedial measures in relation to the problem it is designed to solve; secondly. Has the Central Vigilance Commission performed the task specifically assigned to it well; and, the third question I propose to pose and then examine is. How do the answers to these two questions reflect upon the solemn pledge which the Minister of Home Affairs took with regard to the eradication of corruption and, in the event of corruption not being eradicated, taking certain steps himself?

Shri Shinkre (Marmagoa): Not certain steps; only one step, he said.

Shri Kapur Singh: I have mentioned already three questions. Now I will go step by step. The first step which I take in examining the first question which I have posed is that it would be proper for us to recall as to in what context this Report has come before the House. The House will recall that our present Prime Minister, who was at that time the Minister of Home Affairs, made a statement in this House on 6th June. 1962, and it was as a consequence of that statement that the Santhanam Committee was appointed. The Report of the Santhanam Committee was made on 31st March, 1964. It was before the Report of the Santhanam Committee was made, in the year 1963 that our present Home Minister, Shri Gulzarilal Nanda, made a certain striking statement on the floor of this House solemnly pledging that either he will eradicate this corruption or he will himself quit his office. What were his exact words, I do not know.

The Deputy Minister in the Ministry of Home Affairs (Shri L. N. Mishra): He did not say "eradicate"; he said, "substantial improvement and striking impression", I believe.

Shri Kapur Singh: I stand corrected. I am speaking from memory; but anyway, the general overall im-

pression which was given to this House as well as to the outside world was that Shri Nanda had given a pledge of either quitting the office or eradicating corruption from the administrative apparatus of the Government of India and the government of the country.

Shri Warrior (Trichur): That is only a rhetorical way of apeaking.

Shri Kapur Jungh: In September 1965-I am just recalling the steps-Shri Nanda again stated in this House, and caused somewhat a consternation, that in case it is adjudged by the measures he has already taken that the steps taken by him have not operated to create a striking impression by a substantial reduction in the prevalence of corruption, he has placed his resignation in the hands of the Prime Minister which he, in his discretion, might accept. I presume that what he intended was that the adjudgement, decision or general sense of this House will be a binding factor in this matter.

Coming to this Report which is now before us, it seems to me that this Report which relates to the work of the Central Vigilance Commission is infected with two erroneous and fundamentally misconceived presump-These two fundamentally erroneous presumptions which are implicit in the setting up the Central Vigilance Commission are. firstly, that the problem of corruption is co-extensive with corrupt practices in administrative services; and, secondly, that eradiction of this problem is a problem of severe curtailment of any justiceable rights of public servants and destruction their human dignity and paralysis of their discretionary autonomy. I say that both these presumptions basically misconceived and they ultimately have led to all the confusion. all the failures, all the disappointments and disilusionments about which some of the hon. Members have given hints already and many

more who follow me might also de so.

Sir, corruption is a problem which is implicit in all governmental administration. This fundamental fact was recognised as far ago as in the times of the world-famous Kautilya, the author of Arthashastra. In the Arthastra he says—I quote from memory—

"Just as it is impossible to detect always whether a fish merely breathes or drinks water also while swimming underneath, similarly it is difficult to detect corrupt practices by the servants of the King."

So, the realistic problem was not the one which was conceived by Shri Nanda when he took his solemn pledge. The realistic problem is of a different nature. The realistic problem is, how to make n reasonable control of corruption in administration and not how to eradicate it root and branch.

The modern problem of corruption which is worrying this House is a problem which is not peculiar to this country. This problem arose in the beginning of the Twentieth Century in all the democratically and industrially advanced countries of the world. This problem arose out of the broadening of governmental functions and a corresponding growth of administrative authority. This was one factor which has given rise to the problem in its modern proportions and in its modern context. The second factor which arises out of it is that the broadening of these functions of the administrative authority results in the growth of administrative discretion. This discretion is mostly, if not always, inconsistent with the traditional conception of the rule of

Those who have studied the subject of administration from an academic point of view will recall that, it was in the year 1929 that, for the first

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[Shri Kapur Singh]

time, this problem of corruption, implicit in the modern administration, was poignantly brought to the notice of the thinking people by the publication of a book, called, The New Despotism, by Lord Hewart. In that book he tried to show that this new despotism, which instead of vesting in the kings now vests in the bureaucrats, in the servants of the king, in the public servants, is one which required as severe a control to which the despotism of the kings was subjected in earlier centuries.

These two factors have extended widely the base as well as the impact of corruption; but, in India, as the Santhanam Committee itself has pointed out in the opening chapter, this problem of corruption in its modern form rose during the Second World War when economic controls became necessary to apply extensively in the administrative measures of this country.

In the post-Independence era, not only these economic controls have proliferated widely but a wholly new factor, which is not present in most of the other countries, has also entered and this factor is the politician and the public man who become the repository of almost unlimited powers over the public serwant. In India, therefore, the problem is not merely, or, even essentially, of cleansing up of the administration but it is a problem of how to release public servants from vicious stranglehold of the politician. To this problem, the establishment of the Central Vigilance Commission is reply whatsoever. This setting up of the Central Vigilance Commission is tinkering with the problem and it is evading the problem and side-tracking the problem. It does not touch the core of the problem.

The Santhanam Report, though haltingly and somewhat timidly and nervously, puts its finger on this central point of the true nature of the problem. In Section 11 of its Report, under the heading 'Social climate', the Santhanam Committee Report :ays:

"...a new tradition of integrity can be established only if the example is set by those who have the ultimate responsibility for the governance of India, namely, the Ministers of the Central and State Governments. The problem is difficult and also delicate."

The Government of India and the Ministry of Home Affairs have deliberately evaded this problem and they have shut their eyes to the true nature of the problem, by setting upthis Central Vigilance Commission.

It must be conceded however that subject to this fundamental criticism which I have made, the Ministry of Home Affairs of Mr. Nanda has taken vigorous steps to solve this problem. I have before me certain figures, collected out of this Report, and I have culled them to show how huge a problem is this and with what vigour the Ministry of Home Affairs has proceeded to tackle it. The steps taken by the Ministry of Home Affairs, apart from the setting up of the Santhanam Committee Report include the establishment of the Central Vigilance Commission, the revision of Government Servants' Conduct and Disciplinary Rules, the in-troduction of the Anti-Corruption Laws (Amendment) Act the Code of Conduct for Ministers, accredition of business representatives in the capital and other special drives of the Central Bureau of Investigation.

Apart from its undertaking investigation of complaints received, every department of the Government is required to undertake and pursue constantly a number of measures for eradication of corruption. The Home Ministry has had inter-departmental meetings with a number of these departments, periodically. The pro-

مد در لاختر بدغور ا gramme of the Department of Administrative Reforms includes certain items which were specially selected to fit into the anti-corruption drive. The Santhanam Committee recommended that the working of selected departments should be looked intensively so as to remove delays and improve the efficiency, generally, and suggested that the departments to be selected should be those where opportunities for corruption most prevalent. Therefore. studies were taken up in our departments, i.e., (1) Import and Export Trade Control Organisation; (2) the Technical Directorate General of Development: (3) the Directorate General of Supplies and Disposals and (4) the Central Public Works Department. A persual of the Report under discussion discloses not only the hugeness of the task undertaken, but also the vigour with which it has been pursued, which is quite impressive.

Here, I have culled some figures which speak for themselves. The four departments in which the study teams were operating were by no means small. The Chief Controller and Exports has the entire body of importers and exporters as his clientele. During 1982-63, this organisation issued 1,94,000 import licences valued at Rs. 869.71 crores. The Director General of Technical Development looks after the entire industries known as scheduled industries. The total number of industrial units borne on his books runs into 4,500 in the large-scale and 650 in the mesectors. The dium-scale Director General of Supplies and Disposals handles an annual purchase programme worth over Rs. 550 crores. The C.P.W.D. has an annual buulding programme running into Rs. 45 crores. These figures are astronomical.

These observations furnish an answer to Question No. 2, namely, as to whether or not the Central Vigilance Commission performed its task properly. May I be permitted to give an answer that the Central Vigilance Commission has performed its task, the task assigned to it, well.

Mr. Chairman: The hon. Member may conclude now.

Shri Kapur Singh: I may be permitted a minute or so more to answer the last question.

Now, the last question is: Should Nandaji quit or stay in office? That is the question which is engaging the interest of everybody, not only inside the House, but outside the House also. If Mr. Nanda's pledge was to accomplish that which is impossible to accomplish, literally, then there is no preventing a determined suicide to pursue the course which he is determined to pursue. Let Mr. Nanda go if that was his pledge. It is for him and for his conscience to decide. But if his pledge was to take all steps. necessary for controlling and containing corruption, then he was assuming to himself powers which vest in the entire Cabinet, jointly and not in him personally. In that case, his pledge was initially misconceived. If however, his pledge was, as I conceive it to be, that he will do his utmost to pursue measures at his disposal, vigorously and honestly, such as lead to tangible results, then he has not broken his pledge. That is my answer to the third and last question.

Shrimati Tarkeshwari Sinha: Mr. Chairman, Sir, I am very grateful to you for giving me an opportunity to speak on this motion.

After listening to the speech of the hon. Member, Shri Yashpal Singh, your speech—not that I am flatering you, Sir—was a little healing balm. One can tolerate exuberance but it costs lot of patience if one is asked to listen to that kind of tirade of abuses. The speech of Shri Yashpal Bingh was trying the patience of the Members of this House but we provided him, he being a good man, this indulgence and I request that in future he should be more careful about his wordings and about the allegations that he made.

Shri Kapur Singh: My hon friends eloquence is being misrepresented in the House

Shrimati Tarkeshwari Sinha: After listening to the speech of Shri Yashpal Singh, I was thinking that we have not proved to be a good salesman about our programmes and policies abroad or in the country but we have proved to be a wonderful salesman about exporting the idea that country is seething with corruption. It may be the pleasure of the people who do not want to see or who do not want to listen to unpleasant talks or who do not want to go and tell these things on the face of the hon, Minister sitting here and Mr. Nanda. But anybody who has had talks with foreigners-many Members of Parliament must have been talking to foreigners-when this topic comes, must have mentioned that there is so much corruption in this country, that there is nothing else except corruption in this country. This has vitiated our atmosphere and the image country abroad. Let us not deny this fact. It is not doing us anygood if on the floor of the House some responsible person comes up and says it is not a fact. It is a fact. It ought to be realised by the hon. Members or the hon, Minister also. Sometimes they make a statement that this is not a fact. The image is a thing which cannot be described what it is. It can be only understood and felt and, therefore, it may not be necessary for so many persons from abroad, the foreigners, to express it in But it is a fact that our image has been very viciously destroyed by so much talk of corruption.

Do we mean to say that other countries have not brought in the institution of ombudsman? The other day, the United Kingdom called it the institution of ombudsman under the parliamentary control. In this world, other countries have also brought into existence an institution like ombudsman for fighting corruption and for curbing corruption in Government officials and in other fields. But the way we have created a fanfare and advertised this fact, shows that probably we enjoy the unique privilege of doing that. No other coun.ry has advertised the fact of corruption so much as we have done: nor has anybody bewailed the helplessness that we cannot do anything about corruption. It does not speak very well of the persons or the institutions or even this Parliament if we bewail that we have not been able to do anything in this regard and that we cannot anything in this regard. Therefore, we should realise that we must have a proper sense of perspective and a proper sense of understanding about this problem.

Therefore, may I say that it quires more objectivity rather than indulgence in self-pity which we have been having so far? Many commonplace cliches and expressions and pseudonyms have been brought forward, and they have been publicised and flashed in the newspapers that is why they are being brought forward more and more. A dictionary could have been formulated about the words and pseudonyms that we have been coining about corruption. It is much more advisable and desirable that we should have more jectivity in this regard,

One of the objectives in this whole affair shou'd be to uphold the reputation of this country, to uphold reputation of every individual in this country,to uphold the reputation every institution in this country and to uphold the reputation of Government in this country. It should not be easy to play with the reputation of either the officers or the Ministers or anybody else or the Members the Opposition, This is a ball which if it is played wrongly can affect both the courts it is not a ball which can be played only in one court. This is a game where if anybody starts it, it has its own counter-action.

Therefore, I would say that kind of accusations and very light ones at that should not be thrown about in a non-serious manner should not be easually taken up. The political action should be to uphold the dignity of the country, and every effort should be made to uphold the dignity of the country. It is high time that we realise that unwarranted persecution or prosecution for anybody is irreparable. It can only be felt a person or an officer or the political person who has felt it and who has been hurt and who has tolerated the pangs of that. I say that the person who has lost his reputation and his prestige cannot have it restored back to him. Who is going to pay the price for that, when unnecessarily his prestige has been destroyed?

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On reading through the report of the Central Vigilance Commission I find that out of 3514 complaints corruption no fewer than 2448 had to be filed because the allegations contained in those cases had remained unverified or they were flimsy, and 614 had to be referred to the relevant Departments or Ministries for as the commissioner did not think it worth-while to take any action against them; only 23 cases were registered for preliminary inquiry for investigation. After thinking and after the expectation of producing a mountain, we have produced only this mole. Then may I ask whether it was worth all the efforts to have this institution created? I do not decry this institution. I wish that this institution will give way to another bigger institution, namely the Ombudsman where everybody will get justice. But I would like to ask whether these are the criteria for a commission to be laid before Parliament?

Without decrying or criticising the performance of the Central Vigilance Commission, this is what I would like to ask. I agree that much work has been done with great rigorous with very great difficulty, as you, Sir, had pointed out. They have done their job very well because they had no back ground to function in they had to create everything possi-

ble for doing even a little Therefore, one has to acknowledge that their efforts were really commendable indeed. But with this report that has come before Parliament I ask whether it was worth-while to have created this institution with all the fanfare because reports after reports and newspapers after newspapers had been full of these things?

I would appeal to you and I would submit to you that you may please ask Government that they should the opportunity now arising but œ the discussion of this report which has been presented to Parliament, to bring into existence an institution appears to be more fruitful and which is, in fact, a more fruitful institution, namely the Ombudsman. It may be that the shape of the coming Ombudsman may be different from what exists in other countries. But we should have our own Ombudsman, with our system and with our own net-work and with our administrative genius. Government should not remain satisfied with this report or have the satisfaction that they have been doing a wonderful job.

Then there is a'so the question duplication of work between the Vigilance Commissioner and the Commis-Grievances. sioner for Public Commissioner for Public Grievances had differed with the Vigilance Commissioner. But I appreciate and am happy that this kind of duplication is being avoided more and more by giving more powers to the Vigilance Commissioner. I think that the Commissioner for Public Grievances should be subordinate to the vigilance Commissioner; he should not remain subordinate to the Home Ministry, because unless and until he becomes subordinate to the Vigilance Commissioner and he and his officers become the officers of the Central Vigilance Commission, there will always be the suspicion of a pressure exercised by the Ministry one way or the other and the Vigilance Commissioner also will have a grievance. I understand that the Vigilance Commissioner has some grievance in some cases that his

wording and his advice has been overruled without substantial reasons being adduced for overruling his advice etc.

Now, I come to one great Godchosen institution, and that is the CBI. It is high time, I strongly feel, that the CBI should be put under the command and guidance of the Vigilance Commissioner. They consider that they are a special class of people. That is how the CBI functions. When I see the IG's and the DIG's and the awards that are being given to them every six months to pat them on the back saying that these wonderful boys have been doing wonderful work, and they are publicised so much, I feel some grief; it gives me a feeling of discomfort that these people are now playing to the gallery; it gives a sense of deep pain that the persons who should have remained in background and who should have functioned quietly and should have functioned with reasonable modesty complete lack of fanfare and with should be publicised in this manner, because this kind of fanfare and the nature of the work of the CBI other. I just contradictory to each would submit that the CBI should not be so ambitious as to consider themselves to be the God's chosen men. They get extension right and left, and get awards right and left and they they feel as if they are a special category of people. Unfortunately, some of our friends in Parliament have given them this virtuous position that they have become brilliant men of the Indian administration

Shri Surendranath Dwivedy (Kendrapara): They deserve it.

Shrimati Tarkeshwari Sinha: They do not deserve it all. I may tell my hon, friend Shri Surendranath Dwivenot deserve they ďο that all the praise that he has given them.

Shri Surendranath Dwivedy: I am giving them compliment, and I shall continue to give them compliment.

sion Report (M)

Shrimati Tarkeshwari Sinha: They do not deserve all the compliment, of course, they deserve compliment in some things, but not on all the things.

Shri Nath Pai (Rajapur): That is a good compromise.

Shrimati Tarkeshwari Sinha: Now. we find that Mr. MacBright and Mr. Parker, the geniuses of the American administration have come to advise the Government of India as if we did not have our own men to advise about their work. It is not nice for, this country to get experts on prevention of corruption, and to get advice on matters of corruption, as if we have nothing in our own country; if we go to the foreign countries and get their advice and their experts, it gives the impression as if we are saying, Look here, this country is incorrigible; this country is beyond repair; please help us; we are dying and we are seething with corruption, and you are the only saviour, and, therefore, please come and help us.'

Then, I come to the bogus sadachar samitis which have been declared to be so by the officials of the sadachar samitis themselves. An official spokesman of a sadachar samiti has declared in his own statement that bogus sadachar samitis have come into existence at the district level and some of the scoundrels who want to blackmail people have taken hold of the sadachar samities. It is high time great discretion and great vigilance are exercised.

Lastly, there is a lot of substance in the words 'Educate our masters'. Our masters need more education than these poor petty officia's on whom we administer and on whom this report of the Central Vigilance Commission has been produced. I shall only quote one sentence from what Shri Barve has said. He has said that there is a lot of difference between policy-making and execution and discretion should always be exercised by the solicy-makers so far as the execution of the work is concerned. Shri Barve to a member of the Planning Commission, and he was a Minister in Maha-

is a member of the Planning Commission, and he was a Minister in Mahazashtra before that; he is a very seaior member of the Planning Commission and a very brilliant one and this is what he says:

The official is rarely left alone by the important politicians. In this atmosphere of ambivalence at the top and unwarranted political interference below it is hardly surprising that the administrative process gets clogged."

If this clogging does not go then things would not improve. Therefore, I conclude my speech with this hope that they will look more to these problems of administrative inconvenience and delays and administrative harassment, and if that is done, I am sure that these problems of corruption will automatically get solved.

Mr. Chairman: Now, Shri Kamath,

Shri Hari Vishnu Kamath: Mr. Chairman Sir.

Shri Daji (Indore): May I speak now? Before Shri Kapur Singh was called, I had already been called and I was about to speak.

An hen Member: Let my hon friend be gallant.

Shri Daji: There is no question of being gallant. Shri Kapur Singh was not gallant enough earlier when I had been called before him.

Mr. Chairman; I have called Shri-Esmath now.

Shri Daji: The Deputy-Speaker had called me earlier, but since Shri Kapur Singh's group was a bigger group he got precedence over me.

Mr. Chairman: I have called Shri Kamath. Shri Daji: Then, I shall not speak, and I do not want to speak.

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[Shri Daji then left the House]

Mr. Chairman: Shri Kameth may continue his speech. Shri Kameth might continue.

It her.

Shri Warior: First Shri Daji was called. But at the request of the Deputy Speaker, Shri Kapur Singh had preference, not because his was the First group.

Mr. Chairman: I am not aware whether Shri Daji was called. But Shri Kamath caught my eye and so I called him.

Shri Hari Vishnu Kamath: Mr. Chairman, by a strange, though pleasant, quirk of fate, on this very day, if I remember aright two years ago. the Home Minister in his constituency of Banaskanta-or is it Sabarkanta?--mustered a large concourse of people. constituency. his masters in that himself took a vow and administered a vow to those assembled before him. That was to him, if I may use word, a Bhishma pratigya, a real pratigya, to which the well-intentioned Shri Nanda adhered and tried implement to the best of his ability. today, two years have gone by and on the second anniversary of that Bhishma pratigya, we are discussing, as if by a strange coincidence, as said earlier, the first Annual Report of the Central Vigilance Commission.

It has been said that eternal vigilance is the price of liberty. May I add that eternal vigilance is the price of a good and efficient administration also, without which no ism can fructify, no ism can be accomplished and [Shri Hari Vishnu Kamath]

everything will lead to chaos. After 18 years of independence, after having been non-vigilant, unvigilant for many years, it dawned upon the Government to accept the advice of the Opposition and appoint a Central Vigilance Commission. They had been humming and hawing about it; they had slept over it; they had been sitting pretty over it till two years ago when wisdom dawned on them and the Central Vigilance Commission into being.

At that time, I had raised a query -pertinent, I thought, and so did the House—as to why a person whose an-tecedants did not inspire the fullest confidence that was called for in an incumbent of such a high office was appointed as the Chairman of the Central Vigilance Commission. He is a good man, a pious man, a God-fearing man, a good father

Shri Nath Pai: A good hucband,

Shri Hari Vishnu Kamath: I do not know if he is a good husband -Shri Nath Pai is whispering he is a good husband as well. I think he is. But here we are concerned with his qualifications and competence for this high office. When he retired from the Chief Justiceship of the Mysore High Court-I had mentioned it in the House at that time-he had heard over 20 or 30 cases in which arguments had been concluded, but left the cases pending, delivered no judgment in all these cases. You can imagine to what inconvenience and to what expenditure the litigants, the people concerned, were put. That was an example of the vigilance in judicial work that he betrayed, showed. in spite of that, he was appointed of the Central Vigilance Chairman Commission. I hope that he has been more vigilant and careful in this chairmanship, in this high office, than he was in the Mysore High Court, I do hope that he has taken up his duties with vigour and energy.

It is difficult to assess the work, the efficiency and the result of this Commission within the brief span of year as you yourself said when you were down below. It is too short a time to come to a judgment. The Annual-Report has given us some material on the basis of which we can try get an idea of the usefulness and utility of this Commission.

Vigilance Commis-

sion Report (M)

Reference was made by you when you were speaking to the administrative reforms commission. That is still in the womb of time. That has not yet fructified; it is still in the air. Perhaps Shri Mathur will be able throw some more light on it. I do not wish to say anything on that.

Shri Harish Chandra Mathur (Jalore): You know as much as I do.

Shri Hari Vishnu Kamath: I do not know.

Shri L. N. Mishra: You too should know.

Shri Hari Vishnu Kamath: I not wish to.

Here is the Report of the Vigilance Commission. The procedure adopted and the facts that have been supplied in this Report are very revealing. The Central Bureau of Investigation was asked to undertake certain investigations,-inquiries or investigations I do not know. Shri Nanda once made a distinction between inquiry and investigation. I hope It will not draw the same distinction. After investigations, the cases were referred to the Central Vigilance Commission. Here are figures where the Central Vigilance Commission differed from the recommendations of the Central Bureau of Investigation or CBI, and came to their own decision and said no action was called for.

The hon, speaker who preceded me, a whilom Deputy Minister, referred to the CBI. Here I speak with some trepidation because I am not sure of all the facts; I am sure of only 60 or 76

per cent of the facts, but not 100 per cent. So I feel some trepidation. I believe she speaks with some personal experience of the CBI.

Shrimati Tarkeshwari Sinha: Very much

Shri Hari Vishnu Kamath: She has so much experience. I am sorry: I sympathise with her over the experience she has had at the hands of the CBI. But there can be no two opinions on this fact-the House has also endorsed that there can be no two opinions on this fact-that with gard to Orissa affairs they have done a magnificent job, and they have discharged it not only to the best of their ability but to the entire satisfaction of the House. I have no hesitation in making that statement again reiterating that statement, that assertion which I then made in the House. We are only sorry to see that after all that has happened

Shrimati Tarkeshwari Sinha: I only said that the CBI should come under the command and charge of the Vigilance Commission and not of the Home Ministry.

Shri Hari Vishau Kamath: That is That does not deanother matter. tract from the valuable work done by the CBI. That they have done a really valuable and magnificent work which has helped to tone up the administration cannot be denied.

Shri Surendranath Dwivedy: agrees.

Shri Hari Vishnu Kamath: I am glad she agrees after the lapse of a few minutes.

Shrimati Tarkeshwari Sinha: The lapse is on the part of the hon. Member.

Shri Hari Vishou Kemath: With regard to Orissa, it is a matter which is still hanging fire. I do not know why. The Prime Minister, promised

on 16 March, while replying to the debate on the no-confidence motion that as soon as the Auditor General's report was received, he would take further action in the matter. The Auditor General's report has been brought before the Orissa Assembly. The Government was given a special opportunity to submit an explanatory statement which is rather unusual-rarely done. Now the Government here is taking shelter behind this accidental happening in the Orissa Assembly and trying to put off the am sorry to say that this is sought to be handled in this manner, it will be a bad owner for the implementation of the pratigua that Shri Nanda took November 30, 1963, two years ago.

Then we have got other dgures which show that the Central Vigilance Commission has been operating more or less as a post office, a mere glorified post office, a Gol Dak Khana, a bara dak khana, a gol mal, dak khana.

Thousands of complaints are received. Some are sent to the Ministries concerned, some are sent to the State Governments concerned. No procedure is followed, no check is kept, there is no knowing how the chase is kept up through the Ministries concerned, through the labyrinth of the Ministries. A case may go to a Minister; he might pass it on to the Minister of State; he might pass it. on to the Deputy Minister and so on . down to the last section officer. I, do not know how far it goes and bounces back, as often happens, from the lowest to the highest.

This Vigilance Commission have the power I am sure, but does it care to enquire what is happening in those Ministries, whether Ciramerian darkness has overtaken them, whether somebody is taking them up, what is happening in the State Governments?

Vigilance Commission Report (M)

[Shri Hari Vishnu Kamath]

Suppose something happens in your State. I know that since the new Chief Minister has come, Pandit Mishra, there has been a good effort on his part to eradicate corruption, but I do not know whether he himself is satisfied with the results. He also took a vow more or less I think.

Shrimati Tarkeshwari Sinha: More or less?

Shri Hari Vishna Kamath: Not a vow as Nandaji did. As soon as he became Chief Minister, he did say in public that one of his chief tasks would be to eradicate or minimise corruption in the State. I do not know how far he has succeeded. You will be better able to cast some light, shed some light, on that. I have my own doubts on that matter, whether he has been able to tackle it very effectively, though he has done some work in that direction.

Suppose some complaint goes to the Madhya Pradesh Government, how does he. Shri Nitcor Srinivasa Rao, keep track of it? And is there a time limit for it?

We are associated with district advisory committees, complaint com-mittees, in Madhya Pradesh. It took my breath away when we were told in those committees that corruption complaints would be outside the purview of the advisory committees. I said. "I do not want to join the advisory committee in that case. I refuse to join unless and until the Central Government and the State Governments empower the district advisory committees to take up these matters" Up to date the Madhya Pradesh Government has not allowed the district committees to take up, to look into, any of these corruption cases. I have brought up that matter in the House elso. They said it was a matter, it could not be discussed.

These are worse than useless committees that have been appointed by the State Governments in the districts

administrative for dealing with matters. I therefore would appeal to you, to the Minister concerned and the House to see that the vigilance department, the vigilance structure. the vigilance set-up is really made vigilant, it is no use calling it vigilant. Can the Minister lay his hand upon his heart and assure the House that today this vigilance set-up, right from the Central Vigilance mission down to the vigilance officers who have been appointed are such that they cope with the task and they are truly vigilant?

In many States 1t has become the fashion to appoint retired Chief Secretaries straightaway as Chairman of the State Vigilance Commission. I know the retired Chief Secretaries have a lot of experience.

Shri Surendranath Dwivedy: But what would happen if Nandaji retires tomorrow?

Shri Hari Vishnu Kamath: He will be a retired Minister. I do not know. He would become something else, 1 would not like to say.

In Madras, the retired Chief Secretary has become the Chairman of the State Vigilance Commission, in Maharashtra the retired Chief Secretary has become the Chairman of the Vigilance Commission there. Are they the only persons who can be appointed to this onerous job, to shoulder this big responsibility?

Shri Shinkre: They know the tricks of the trade.

Shri Hari Vishnu Kamath: I do think the Government should not sort of ipso facto, automatically, appoint retired Secretaries on the Vigilance Commission.

One word more and I have done.
Only the other day, two days ago, as
if by a coincidence two important
men in India's public life spoke, one
in New Delhi and the other, I be-

lieve, far down in the south, one the former Attorney-General, Shri Mottal Setalvad, and the other Shri K. Santhanam, who has produced, after years of strenuous labour and sincere effort, in collaboration with Members of the House, colleagues, my colleague Shri Nath Pai, Shri Khadilkar and others, a very....

16.15 hrs.

[MR. DEPUTY-SPEAKER in the Chair]

I was trying to say, Mr. Deputy-Speaker, that only the other day, two days ago, Shri Motilal Setalvad, the former Attorney-General, and K. Santhanam, who was a Member ot Parliament till a couple of years ago, spoke in the same strain. Shri K. Santhanam who as you are after years of strenuous labour and sincere effort, in collaboration our colleagues in this House of the Congress Party and of the Opposition-I mentioned only two my colleague, Shri Nath Pai, and Shri Khadilkar.

Mr. Deputy-Speaker: The hon. Member should conclude.

Shri Hari Vishnu Kamath: I will finish in two and a half minutes. I felt a little lost because of your divided attention, Sir.

An hon. Member: The attention of the House is there.

Shri Hari Vishnu Kameth: The Chair's attention should also be there. Both referred to this question—Shri M. C. Setalvad and Shri Santhanam, who had produced a valuable report, a monumental report which has been cropping up again and again here, and reference to it has been made again and again in this House, as to why the recommendations of the Santhanam committee have not been accepted, why the recommendations of the Santhanam committee to deal with corruption at the political level have not been accepted.

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It goes without saying, Mr. Deputy-Speaker, as is said in the Gita:

यद्यदाचरित श्रेष्ठस्तत्तदेवेतरो जनः

unless you tackle the evil at the fountain-head, at the source, at the Sreshta level, parama sheshta level, you cannot expect or hope to eradicale the evil at lower levels, lower down, That is why the Santhanam Committee made valuable recommendations, particularly recommendations regard to ministerial corruption of which there is some evidence. I will not say all ministers are corrupt; I said that there was some evidence of ministerial corruption. That committee recommended that in a case when there is a complaint of corruption made against any minister-I am sorry that a complaint was made against her too; it proved to be unfounded-in such cases the Santhanam committee recommended that it should be referred to a judge from a panel to be maintained by the President and then if a prima facie case is made it must go far a judicial inquiry. That was the recommendation of the Santhanam Committee. Why should government, why should Mr. Nanda himself, the Home Minister with his sadachar and vow and Bhishma Pratigya and with all his background, fight shy of it? He has been fighting shy of accepting it. No reasons had been given before the House. Therefore, I would stress this before I close. As has been very rightly pointed out by Mr. Setalvad, they have set up double standards. Multiple standards are adopted for dealing with corruption. As Acharya Kripalani said some days ago, if a petty official was involved in a bribe of one rupee he is punished and sent to jail for six months, but if a minister who has amassed lakhs and lakhs of rupees is involved, as was proved by the CBI in the Orissa affairs nothing is done.

Mr. Deputy-Speaker: Your time is up.

Shri Hari Vishnu Kamath: In half a minute; I will finish. I would stress

Shri Hari Vishnu Kamathi

once again before I close that this is half-hearted measure-this Central Vigilance Commission, I would not be satisfied, the House would not be satisfied and the nation would not be satisfied unless and until the Santhanam Committee's recommendations for dealing with corruption have been accepted in toto by the government, that is only way to with corruption effectively.

Mr. Deputy-Speaker: Mr. Daji.

भी हकम चन्द कछ्याय (देवास): उपाध्यक्ष महोदय, हमारा तीसरा नम्बर है, हमको बलाया जाना चाहिये। प्रापकी प्रक्रिया के प्रनसार हमको बलाया जाना चाहिये।

Shri Daji: Two years ago, Mr. Nanda very flamboyantly announced that he would resign if he were not able to stamp out corruption within two years. I made bold to say that Mr. Nanda was rushing in where angels feared to tread. As we are drawing towards the end of the two-year term, I think my words have proved much more correct than the flambovant claim of Mr. Nanda.

Now, he has slightly shifted his ground and has started saying that he would resign if he has failed to make an impact on the problem of corruption, and that it should be judged by the Prime Minister. If the Prime Minister is to judge it and he says that the impact has not been made, the Prime Minister would be condemning himself and his Cabinet and the Government. Therefore, no Prime Minister would dare to say so, and Shri Nanda would get a clean alibi.

But what I am pained at is despite the fact that every Member who has spoken has said that this is a very important subject—we expect Shri Nanda to be here for this debatethere is not a single Cabinet Minister here, not a single Cabinet Minister has had the courtesy to come and listen to this most important debate, which affffects the vital problem of our

nation today. It is not a mere question of discourtesy to the House. It is a casual, off-hand, routine way in which the question of corruption is being faced and is sought to be quel-

As has been pointed out by the Vigilance Commissioner himself, the problem of corruption is an integrated whole, and it cannot be dealt with piecemeal. Any attempt to deal with the problem of corruption piecemeal is bound to fail. Therefore, the Vigilance Commission alone, with restrictive powers to deal with corruption only at the official level, can never succeed. The evil of corruption has to be attacked on all fronts and, most of all, at the root of corruption. Corruption itself has many forms. The mere acceptance of a bribe is only one form of corruption. But that is not a very common form of corruption. There are various other forms: favours, nepotism, and such things, the totality of which goes to make an administration corrupt. Therefore, the need of the hour is not a very trun-Vigilance Commiscated, restricted sion against officials who should be made the scapegoats, but a full-fledged. powerful Ombudsman should look into all sorts of grievances, all sorts of complaints, all sorts of favouritism and nepotism and all sorts of questionable and doubtful administrative actions wich may not be technically illegal, which may not tethnically fall within the meaning of the Prevention of Corruption Act, and yet may be suspicious enough to be taken up by the Ombudsman. Unless the Government goes the whole hog to establish such a body, the bona fides of the Government shall not be accepted by the Opposition.

What is at the root of corruption? The root of corruption is black money. The root of corruption is extra money in the hands of big business. We are seeing the spectacle of one group of big business exposing another group of big business, and that group of big business exposing a third group of

big business. That will not solve the problem. We have heard of a memorial against the Finance Minister presented to the Prime Minister and the President. The !ndian Express come out with an innocuous explanation that this is the move of Birlas to undo the work done by Shri T. T. Krishnamachari during his visit the Soviet Union. I do not believe anything can be far off the mark. It may be a move of Birlas: I do not know whether it is a move of Birlas or Dalmias or Jains. But we do not look at it from this point of What I say is that the whole thing is again and again raised because the Government is fighting shy of meeting the challenge of political corruption. Unless you establish a body a forum to meet the political corruption as has been spelt out by the Santhanam Committee, the problem cannot be solved. If a certain group Members of Parliament or members of a Legislative Assembly make bold to sign a petition, it should not be left to the Prime Minister to refer or not to refer. The Prime Minister's position is very unenviable. refers it, he will be charged of partiality there was actually a case, we all know-and if he does not refer, then he may be charged by the Opposition of having screened his colleague, and his position will become very unenviable. If in certain States the Opposition comes to take power, if the Opposition Chief Minister is challenged and there is a complaint against him. and if the Prime Minister refers it to the tribunal, it will be bound to be charged as political partiality. Therefore, let us not throw on the Prime Minister the discretion; it should go automatically to a tribunal, manned by a person above suspicion, of the calibre of a high court judge or Supreme Court Judge; even if the complaint is frivolous and is made some Members of Parliament or the Assembly, they should be made to face the responsibility. Therefore. Santhanam Committee has rightly suggested that such a complaint should be presented as a petition

to the House so that those persons who sign it will have to face the responsibility for having given a frivolous charge and will be proceeded upon. Therefore, it must go to an independent tribunal.

The charge against Shri T. T. Krishnamachari apparently seems to be appalling. But that is not the point. The point is very clear; if the Minlster himself is not a party to corruption, but if his own kith and kin are able to amass wealth during his tenure of office, is this itself not suspicious?

When I raised that question of code of conduct for ministers, Mr. Nanda said that sons are covered by the code. After a month, Mr. Hathi corrected it by saying that minor sons are covered by the code, but not major sons. When I put the question, I meant only adult sons, because minor sons would have no meaning. I put it the other way round. Instead of putting the question, are the relatives of ministers barred from doing any business. I put it the other way round: If a man has close relations doing business he should be debarred from assuming the portfolio of Finance Minister or Commerce Minister, because then the amassing of wealth by his relatives is not above suspicion. That is the crux of the matter.

We have got these charges against the present Finance Minister. much is spoken about the son of an ex-Minister who has magically risen from the position of an insurance agent to that of a big magnate, moving about in air-conditioned cars in the city of Bombay. If he has achieved it honestly, then he should be in possession of magical powers or it may be fortuitous that his rise has begun with the rise of his father and the stars of both brought about their ascendancy together. Such things may happen accidentally, but people will not take such things at the face-value. The question of political corruption is very much there.

[Shri Daji]

There are glaring instances. For example, recently 1.23 lakh shares of Jessops have been purchased by Government at a premium of Rs. 15 per share more than the market rate. That is not all. There is a further clause that if the arbitrator gives a higher rate, the Government will pay that also. Paying nearly Rs. 18 lakhs from the treasury to a particular group of industrialists-is it not corruption? It may be an open honest business deal. But is it not corruption at the expense of the treasury? There is the case of a Kanpur induswhose trialist income-tax amounting to Rs. 23 lakhs have been written off. Is this not corruption? No money might have passed, but what other considerations might have been there, we do not know. Therefore, corruption has many ramifica-tions which the Vigilance Commission would not be able to deal with.

Let us take the case of Punjab. Then there are charges against the Mysore Chief Minister and the Bihar Chief Minister. All these things cannot be merely relegated to the secretariat of the Prime Minister. They must be investigated into thoroughly by an independent tribunal without any hesitation.

Why is the Government so soft to big business? If a pick-pocket picks the pocket and gets a purse containing one rupee, jail sentence is But if there is income-tax posed. or foreign exchange evasion, only fine is levied. Why this softness? Even if they go inside the jail in some cases, they are treated like royal guests. I had the mortification of staying in the same ward with rapist and a forger. I was on stayagraha. I got Class C and both of them, the rapist and the forger, got Class A taking four eggs a day! This is how big business is treated in this country,

Shri Harish Chandra Mathur:-

Shri Daji: Last year.

I say, Government has been evading corruption. During the enemy aggression, small middle-class housewives gave away their golden ornaments for the country's defence. They were not promised that their gold would be returned to them after 15 years. But now when black gold is to be brought out, they are promising that the gold would be returned after 15 years. This is partnership in corruption; this is abetment of corruption. Such a government will never be taken seriously when it talks of rooting out corruption; it cannot be taken seriously.

A very pertinent question was put by Mr. Mathur to the Finance Minister the other day: How is it that there has not been a single raid for detecting black money on any one of the 17 top business houses in country? Has the government come to the conclusion that none of these big business houses has any black money? Instead of replying to this question, the Finance Minister put a question to Mr. Mathur: "If you know of any such case of corruption, bring it to my notice and I will check up". That is not the point. The point is, has the government come to the conclusion that the top 17 business houses have no black money? What we find is, the big business which is the main source of corruption is let free and the smaller fry are touched Here and there.

There is the question of retired government servants. The Santhanam Committee suggested a ban for two years on re-employment. I do not agree with this. I want a total blanket ban on retired government servants being employed by private individuals. Suppose they are caught taking bribe and you dismiss them. They do not care; the big business houses will employ them. I gave an example in this House, speaking on the Home Ministry's demands. My speech was a challenge to the integ-

rity of Mr. Nanda, but he did not say anything about it. A retired incometax officer of Delhi is the Chief Public Relations Officer of Birlas sitting in Delhi in an air-conditioned office, giving parties to all Secretaries and Joint Secretaries in Delhi itself. If retired officers can be so engaged by big business houses, there is no equality before law. There is nothing that can be done about it. Under the present system of law it will not be corruption technically, but it will be corruption, nonetheless.

The next question is the question of secrecy. If a thief is caught, the Hindustan Times or the Times of India will publish that such and such a man was convicted. But in the case of a big businessman, his assessment is secret, his declarations are secret, his declarations of black money are secret. What is this? After all, a thief who steals money from one man is only committing a crime against an individual. An income-tax evader is a national criminal, he is nothing less than a traitor in times of emergency. He should be black-listed openly. In olden days the kings used to parade them on donkeys with blackened face. It is not a very bad practice. least do it with one or two. After all, social pressure alone can stop this black money which is blackening politicians themselves.

It is not only that. In certain cases where certain individuals have spoken up against corruption Government instead of helping them have helped the big money. I am referring to the famous Bombay case where the Government claimed privilege under the Evidence Act and refused to produce enquiry reports and reports of Commissioners of Enquiry in the court of law so that the case could not be proved and therefore the case had to go by default. Therefore, the Government instead of doing anything is abetting the offenders. That is the curse of the day.

Sir, the curse of the day is the unholy wedlock of men in power with men of big business. Today the men of big business are conspiring to become men of power and men of power are almost dying to become men of big business. This is the unholy wedlock. As long as this unholy wedlock continues we cannot root out corruption. This is the root cause of corruption. This has sucked the very moral fibre of our country, this has corroded the national character, this has .subverted the democratic institution and this has made our democracy into a handmaid of big money. Unless we break this wedlock, unless we are able to break this wedlock, there cannot be any break-through on this question of corruption.

Therefore, if you want to really stop this rot of corruption, you have to hit at big money, hit it effectively, hit it dauntlessly, hit it nakedly and expose the big business. Only then democracy can be saved. Otherwise, Sir, I make bold to say that democracy is fast slipping from the "government of the people, by the people, for the people" into a "government of the big business, government for the black money, government by the boys of big money".

To achieve our objective, I offer the following suggestions. Firstly, set up a tribunal for political corruption. The second suggestion is about the Ombudsman. The third suggestion is that licences should be given by a board of trade and not by any minister or any officer. An independent board of trade should be constituted for giving licences, which is one of the sources of official corruption and official favouritism. Lastly, there should be a general probe into all the big business houses. I am not suggesting anything fantastic. The Government had previously ordered it. Then the Birlas went up to Supreme Court and got a stay order, under fundamental rights. under the emergency, the fundamental rights have been suspended. Because of the suspension of fundamental

[Shri Daji]

rights the DIR is used for imprisonment of a number of trade union workers and political opponents. that is the case, let us take advantage of this emergency, when the fundamental rights are suspended, and let us have an independent tribunal like the Shastri Tribunal which was appointed by the Government. Just at the moment when the Shastri Tribunal was laying its hand on big money, the Supreme Court gave the stay order under the fundamental rights. Today the fundamental rights have been suspended. An all-powerful tribunal can be constituted to probe deeply and widely into all the dealings of big business, and then we can lay back and fortify the foundations of our democracy.

श्री क० ना० तिवारी (बगहा) उपाध्यक्ष महोदय, जहां तक भ्रष्टाचार का सवाल है यह कोई नई बात हम लोग डिस्कस नहीं कर रहे हैं। कई मतंबा यह बात यहां श्राई है भीर इसको हमने डिसकस किया है। इससे कोई इन्कार नहीं फर सकता कि भ्रष्टाचार है। इसीलिए सरकार ने भी इस बात को मानक है भीर इसको दूर करने के लिए कदम उठाये हैं।

जहां तक पुराने इतिहास का सम्बन्ध है, जब से यह दुनिया बनी है धीर जब तक शायद दुनिया रहेगी, अण्टाचार भी किसी न फिसी रूप में रहेगा ही । चाइना में एक कहाबत है कि जहां भी रुपये पैसे का डीलिंग होता है धीर जो उसको करता है धगर उसको कहों कि इसमें बेईमानी न करो तो वह ठीक उसी तरह से हैं कि किसी की जबान पर भाप शहद लगा दो धीर उनसे कहों कि चाटो मत यह ठीक उसी तरह को बात है। कीन भन्ट है धीर कौन नहीं है, इसकी धगर पहचान करनी हो तो ईसा मसीह का उदाहरण भाप लीजिये। जब एक भ्रष्टा-चारी को उसके खेलों ने पकड़ लिया धीर ईसा मसीह को उसके बारे में बताया तो उन्होंने उन लोगों में कहा कि यह तो भ्रष्टा-चारी है, यह ठीक है लेकिन भ्राप सब एक तरफ हो जाभ्रो भीर भ्रपने भ्रपने दिल पर हाथ रख कर कही कि तुम में से कीन भ्रष्टा-चारी नहीं है भ्रीर जो भ्रष्टाचारी न हो वह पहला पत्थर इसको मार दे। किसी में भी यह हिस्मत नहीं हुई। इतिहास इन सारी बातों से भरा हम्रा है।

प्रयोजीशन के लोग बराबर इस बात को कहते हैं कि सरकार में अध्याचार है शासन में अध्याचार है, दुनिया भर की जितनी चीजों हैं उन सब में आधाचार है लेकिन वे प्रयोग दिल पर हाथ रख कर कहें कि उन्होंने कहां तक इस अध्याचार की दूर करने में सरकार को सहयोग दिया है, यहां तक शासन को सहयोग दिया है ताकि इस अध्याचार की मिटाया जा सके। मैं समझता हूं कि अगर वे अपने दिल पर हाथ रख कर पूछमें तो उनको इसका जवाब मिल जाएगा कि उन्होंने अपने कर्तव्य का पालन नहीं किया है . . .

अरं बाकी: मैं दोनों हाथ फ्राने दिल पर रख कर कहता हूं कि मैं ने ईमानदारी से भाषना काम किया है

श्री श्राशिरंजनः प्रपोजीशन वाले डेंड दो लाख रुपया कहां से लाते हैं इलैंक्शन सड़ने के लिए?

श्री क० ना० तिवारी : यह एक सामाजिक रोग है । सामाजिक रोग तमी दूर हो सकता है जब कि समाज के जितने लोग हैं, वे सब इसमें सरकार को सहयोग प्रदान करें । किसी लड़ाई को जीत लेगा प्रासान है, किसी देण के लिए प्राजादी हासिल करना घासान है लेकिन भ्रष्टाचार के खिलाफ युद्ध करना घौर उसमें कामयावी हासिल करना सब में बड़ा मुश्किल काम है । कारण यह है कि भ्रष्टाचार का एक रूप नहीं बल्कि धनेकों रूप होते हैं । जहां तक इस संश्वार का सम्बन्ध है दो साल हुए नन्दा जी ने कहा था कि वह दो साल के धन्दर इस देश से अच्छाचार को समाप्त कर देंगे। गांधी जी ने भी एक बार कहा था कि वह इस देश को एक साल के धन्दर धन्दर अंग्रेजों से धाजादी दिला देंगे। लेकिन एक साल के धन्दर जब स्वराज्य नहीं मिला धौर लोगों ने उन से जाकर पूछा कि धापने नो वादा किया था कि धाप इस देश को एक बरस के धन्दर स्वराज्य दिला देंगे तो गांधी जी ने यह जवाब दिया था कि

श्री हुकम चन्द कछवाय : भ्रष्टाचार की चर्चा चल रही है लेकिन हाउस में गण-पूर्ति नहीं है ।

उपाष्यक्ष महोदय घंटी बज रही है कारम हो गया है माननीय सदस्य घपना भाषण जारी रखें।

श्री क० मा० तिकारी: गांधी जी ने उत्तर दिया कि जो मैं ने जर्ने लगाई यी क्या वे श्रापने पूरी कीं। उन जर्नो को प्रगर प्राप पूरा करने तो स्वराज्य मिल जाता। चूंकि साप लोगों ने गर्नों को पूरा नहीं किया इस लिए स्वराज्य नहीं मिला। ठीक उसी तरह से नन्दा जी ने जिस वक्त यह कहा था कि दो बरस में वह भ्रष्टाचार इस देण से दूर कर देंगे भीर यह हो भी सकता है लेकिन वह तभी हो सकता है जब कि भ्राप सब भ्रपने सहयोग का हाथ भ्रापे बढ़ाये। भ्रगर भ्रापने एमा किया होता भीर जनता को नैयार किया होता तो मेरा ख्र्याल है कि वह बहुत दूर तक इस में कामयाब हो गए होते।

जहां तक नन्दा जी के प्रोग्राम का सम्बन्ध है भ्रष्टाचार को दूर करने के लिए वह प्रोग्राम बहुत भ्रच्छा है, उस में जो बातें हैं, वे बहुत भ्रच्छी हैं। किसी ने कहा हैं:

> यत मंसा करोति तद् वाचा वदंति यतं वाचा वदंति तद कर्मणा करोति

जैसा मन होता है, बैसा घादमी बचन बोलता है भौर जैसे बचन बोलता है, वैसा काम करता है। देखना यह है कि देश के धन्दर भ्रष्टाचार के प्रति इसको खत्म करने के प्रति लोगों का दिमान बना है या नहीं, जबान से कहते हैं या नहीं, भीर कुछ काम भी उसकी तरफ हुया है या नहीं? जहां तक सरकार का मबाल है, नन्दा जी ने सेंट्रल विज्ञिस किमान की नियुक्ति की

Revision of Government Servants' Conduct and Disciplinary Rules, introduction of Anti-corruption Laws Act, Code of Conduct for Ministers.

भी हुकम चन्य कछवाय : उपान्यक्ष महोदय, मेरा व्यवस्था का प्रश्न है । सदन में गणपूर्ति नहीं है ।

Shri D. C. Sharma (Gurdaspur): Members who are not present, their daily allowance should not be paid today.

Mr. Deputy-Speaker: The bell is being rung. . . . There is quorum now. He might continue.

भी कर नार तिथारी : यह जो स्टैप्स नन्दा जी ने लिये उन के साथ साथ इस्पोर्ट एंड एक्सपोर्ट ट्रेड, ट्रेड कंट्रोल भागें नाइजेशन, डाइनेक्टोरेट जनरल भाफ सप्लाइज एंड डिस्पोजल्स, डाइनेक्टोरेट जनरल भाफ टेकनि-कल डेबेलपोर्ट, सेंट्रल पिलक बक्से डिपार्ट मेंट भादि जगहों पर, जहां पर लागों का खयाल है कि यह करण्यत छिया हुमा है, नन्दा जी ने हाथ रक्खा । नन्दा जी करण्यत को रोकने के लिए जो कुछ भी काम कर सकते थे वह उन्होंने किया ।

भी हुकम चन्द कच्चाय : उपाध्यक्ष महोदय, सदन में गणपूर्ति नहीं है।

Mr. Deputy-Speaker: The bell is being rung. . There is quorum now. He might continue.

भी कं नां तिकारी: नन्दा जी ने सब में पहले पब्लिक एडिमिनिस्ट्रेशन में अहा-जहां बुराइयां थीं, जहां-जहां करण्यन था, उस का रोकने के जिये यह सारी बार्डाज नियुक्त कीं। कोई भी जार उन्हों ने नहीं छोड़ा जहां पर करण्यन हों सकता है। इस में जिलती कामयाबी होती चाहिये वह नहीं हुई, लेकिन प्राम जनता में यह बात घर कर गई कि करण्यन के बिलाफ हमको लड़ना चाहिये। करण्यन के बिलाफ जो नन्दा जी का काम है वह किसी से कम नहीं है। बैसे प्राप का पैमाना इतना बड़ा है, भीर इस का लेब इसना बड़ा है, कि किशना भी काम किया जाय, बह बहुत बड़ा नजर नहीं प्रांस है।

बहुत से लागों ने इस रिगोर्ड को देखा है। सन् 1964-65 में 2032 लाग पकड़े गये। जो लाग पकड़े गये हैं उन के बारे में घरेन्डिक्स 9 में दिया गया है। इस से मालूम होता है कि इस विजिनेस कमिणन ने कम काम नहीं किया है। काम बहुत ज्वादा हुआ है, लेकिन किर भी में कहना चाहुता हूं कि जो भी सच्यायें हैं, जो भी लेजि-लेचर्स हैं, जो भी सर्जाण लोग हैं देश के, यह काम उन के सहयोग पर निर्भर करता है ग्रांग सरकार का काम पुरा हो सकता है।

भी हुकम चन्द्र कल्लवाय. : उपाध्यक्ष महोदय, सदन में कारम नहीं है।

Mr. Deputy-Speaker: The bell is being rung . . . now there is quorum.

भी बड़े (अस्पोन) : उपाप्यक्ष महोदय, अब यह सेन्द्रन विभिनेंस कमिशन की रिपोर्ट क्वी के नास्ते की देवी तब साधारणत्यां यह विचार मन में प्रांता है कि करणान, जिस को मुसबीरी कहते हैं, उस के बारे में चर्चा कैसे शुरू हुई। नन्दां जी ने पहले कहा वा कि यदि दो सालों में करणान बारम नहीं होगा तो वह त्यांग पत्र दे देंगे। लेकिन हम ने त्यांग पत्र देने के लिये दो साल रोस्ता देवा। करणान प्रांज तक कम नहीं हुमा है। हो सकता है

कि जब नन्दा जी ने इस के खिलाफ नाग जनाया अब प्रकृष्ठे हेनु में लगाया होगा। मैं नन्दा जी को धन्यबाद भी देश हूं कि कम से कम उन की बजह से शासन का प्यान करणान का तरक बलाता गया।

मैं समझता हूं भिः जा पूसकारी या करणान चल रहा है वह तीन तरह से चलता है। एक ता पेपर करेन्सी, दूसरे लेदर करेन्सी और तीसरे बाटल करेंसी, तान करेंसी असे यह बातें चल रहीं हैं। मैं हर क्षेत्र में देखता हू, दिल्ली में भी देखता हू कि इस प्रकार की पूस-खारी केवल नीचे के मिनिस्टरी प्रार नीचे के लागों में ही नहीं पूर्ती है, इस यक्त वड़ बड़े मिनिस्टरी तक में पूसखारी है। इसके बारे में सीठवीठ प्रार की प्रसार है। उस के बारे में मैं बाद में कहूगा।

Shri A. P. Sharma (Buxar): There is no quorum in the House.

Mr. Deputy-Speaker: The bell is being rung . . now there is quorum.

श्री बड़े: उपाध्यक्ष महोदय , अब मैं बह कट रहा था कि यहां तीन करेन्सीअ कल रही हैं तो मैं ने ऐंश ही नहीं कह दिया था। के० एल० पकार्वानं प्रपर्ना किलाब करणान इन पब्लिक ऐडिमिनिस्ट्रेंगन में ऐसी बात लिखी है:

"We can fight corruption properly only if we realise how powerful the enemy is. It has many weapons in its armoury beginning with flattery, lavish entertainment, including ladies of easy virtue, costly presents and lastly money and gold. The power of gold is enormous. In the last resort it dissipates all doubts and it induces people in authority to agree with you."

इस प्रकार का चल रहा है। लेकिन मैं पहले माननीय उपाध्यक्त महत्व्य, यह कहना चाहता हूं कि करण्डन का चं: नारा

नन्दा जी ने लगाया और जिस को यहां पर प्रतिपादन कर रहे थे उस की वजह स परे के परे देश का लक्ष्य करप्शन की तरफ गया। उन्हों ने सदाचार समितियां बनायी। उस में कुछ बोगस सदाचार समितियां काम करने लगीं। तो लोग कहने लगे कि यह सदाचीर समिति है। उस का कारण यह है कि कुछ बोगस सदाचार समितियां कुछ स्टेटों में उत्पन्न हो गयी हैं भीर उन का काम चलता है, इस वास्ते सदाचार की सदा चीर कर दिया कि यह सदाचार करते करते बाद हो चोर बन गये। लेकिन यह घुसखोरी होती क्यों है, इस के कारण में जाते हैं. इस की मींमांसा में जाते हैं तो मालम होता है कि इस का कारण यह है कि अब पार्टी राज शुरू हो गया भीर पार्टी को पैसे की जरूरत पड़ी, चन्दे की जरूरत पड़ी, तो बन्दा लेना गुरू हो गया । सब से ज्यादा चन्दा लिया है कांग्रेस पार्टी ने भीर फिर जो इसके पीछे रहते हैं बड़े बड़े इंडस्ट्रिप्रलिस्ट्स धौर उद्योगपति वह कभी भी कुसीं पर द्याना या मिनिस्टर होना नहीं चाहते हैं। बह मिनिस्टर ही उन की कठपुतली ही जाते हैं। जब चुनाव में पैसा दिया तो उन का काम उन को करना ही पड़ता है। उस वक्स में फिर घुसखोरी जितनी होती है वह होती है। लेकिन में ऐसा चाहता हं कि 16 स्टेट्स हैं उन में से कुछ स्टेट्स में विभिनेस कमीशन नियुक्त हुन्ना है, सभी स्टेटा में धनी नियुक्त नहीं हुमा है। हमारे मध्य प्रदेश में भी एक विजिलेंस कमीशन नियक्त हमा है। लेकिन वह है हमारे होम मिनिस्टर के हाय के नीचे । तो जब कोई इन्बेस्टीगेशन या एन्क्वायरी करें तो उस की रिपोर्ट ऊपर भेजते हैं डिपार्टमेंट में, डिपार्टमेंट कंसेंट देता है कि हां, इस की चौकसी करो या इस के ऊपर मुकदमा चलाया जाय तब चलता है, ग्रीर नहीं तो मिनिस्टर के दफ्तर में पड़ा रहना

Mr. Deputy-Speaker: We are concerned only with the Central Vigilance Comissioner's report. The hon. Member is an advocate and he knows what is relevant and what is not relevant.

भी बड़े : इसमें जो संपानम कमेटी की रिपोर्ट है उसमें दिया है कि पूरे देश का करफान धगर निकालना है तो स्टेटों में धी ऐसा विजिलेंख कमीशन होना चाहिए धीर मेरा यही कहना है कि धगर धापको कुछ विजिलेंस कमीशन से काम लेना है तो सके लिए एक इंडिपेंडेंट बाडी होना चाहिए न कि किसी मिनिस्टर के हाथ के नीचे उसे होना चाहिए।

विजिलेंस कमीशन की रिपोर्ट को मैं
देखता हूं तो मैं कहता हूं कि यह रिपोर्ट नहीं
है, यह केवल समरी थी हुई है। इसमें यह
नहीं बताया है कि कितने रुपये का गवन था,
कितना रुपया इनवास्ट्य था, कीन से बिपार्टमेंटका था, यह कुछ नहीं बताया है, वैसे बिपार्टमेंट
बाइय बताया है लेकिन-कोन कीन से स्टेटस
के लोग थे, अपरासी थे, मलक थे, मह कुछ
नहीं बताया है। जैसे यह केवल बताया है कि
विनिस्ट्री धाफ डिफेंस के इतने केसेज थे
लेकिन कितना एमाउन्ट इन्बास्ट्य है यह
नहीं बताया है। इसमें बताया है:

"Complaints relating to matters concerning State Governments: 621 complaints relating to matters pertaining to State Governments were registered in the Commission. 318 complaints were forwarded to the State Governments for disposal and the remaining were filed as vague.

The Commission closely scrutinises the reports of the Public Accounts Committee, Estimates Committee and Committee on Public Undertakings appointed by the Lok Sabha as also the audit reports and pursue such of the matters as deserve attention with the Ministries Departments concerned.*

Vigilance Commis-

sion Report (M)

[श्रीबड़े]

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नेकिन इसमें यह नहीं बताया है कि उन 621 केसेज में 381 कम्प्लेंटस जो रह नए, उनका क्या हुआ। ?

फिर उन्होंने बताया कि 1200 सम्प्लेंटस पापे प्रगेन्स्ट गजटेड प्राफिससं प्रीर तो एन। निमन्न प्राये ये, विदाउ: सिगने-सर्स थे, उनका त्रा किया ? स्यों उनकी प्ररक्त प्रवात है। तो मैं समप्तता हूं कि यह रिपोर्ट कुछ कः जोट नहीं है प्रीर उनका स्थारण यह है कि सेंट्रल दिनिनेंस करीशन को जो पायर दी गई हैं, जो प्रश्चिकार दिये गये हैं वह इतने कम है कि केवल एक लोगों को बहुकाने के लिए एक सेंट्रल विजितेंस क्यीशन नियुक्त किया गया है।

एक ऐंटी करप्शन डिपार्टमेंट भी है, एँडो करप्कन डिपार्टमेंट में भी काम जाता है। खेकिन एटीकरप्शन डिपार्टमेंट में देखा जाय तो उस पर कितना प्रेशर ग्रांता है, यह कभी किसी ने देखा है क्या? मैं ऐसा समझता हं कि जहां ऐंटी करणान डियार्टमेंट में कोई भी केस जाता है, तो उसके बाद कांग्रेस के जो लोग होते हैं. गांवों के जो बड़े-बड़े नेता वह जाते हैं, वह मिनिस्टरों से जा कर कहते हैं भीर मिनिस्टरों से प्रेंगर उनके ऊपर **बाता है, इ**ा प्रकार की परिस्थिति हर एक स्टेट में है भीर यहां भी है। मैं बताल बाहता हं कि यदि १०के लिए पालियामेंट की कमेटी नियुक्त की जाये, पालिकामेंट को इसका काम दिया जा है, तो बहुत करके एक इंडिपेंडेंट बाबी यह होगी भीर उसके द्वारा कॉम ठीक से कियाजा सकेगा। मैं ने देखाकि जब जब चुनाव में पैये की जरूरत होती है, जब जब कभी भी संस्था के बास्ते पैसे की जरूरत होती है, वह उहां जाते हैं (ब्यवधान) अनसंघ कभी भी नहीं गया है, जनसंघ की पह देते भी नहीं हैं, जनतंत्र को तौ धनद्वेविल

समझते हैं, वह समझते हैं कि इनको देंगे तो लाइसेंस नहीं मिलेका, कोटा नहीं मिलेना, परमिट नहीं मिलेगा। तो यह कोटा, परमिट भीर लाइसेंस का एक राज्य चला भा रहा है, रावण राज जिसे राजा जी कहते हैं, यह एक ऐसा रावण राज घसाहबाहै कि जहां जहां बन्दा दिया गया वहां वहां ब्लैंक माक-टियतं को सपोर्ट किया गया घीर उनके ऊपर पुकदमे नहीं चले श्रीर ऊपर से उनको लाइसेंस. परिमट स्रोर कोटा मिनता है। यह मैं बताता हं कि एक्सपोर्ट प्रोमोशन एक कमेटी तैयार हो गई है और एक्सपोर्ट प्रोमोशन के वास्ते जब जाइसेंस दिये जाते हैं तो इम्पोर्ट लाइसेंस भी उसी ग्रादमी को दिये जाते हैं जिसको कि एक्सपोर्ट का लाइसेंस मिलता है। ग्रब जैसे फाइन भाटं सिल्क का है। फाइन सिल्क का जो एक्सपोट करते हैं तो उसमें कमीशन एजेंट होते हैं। हमारे गावों में जो रेशम का कपड़ा बनने काम करते हैं, उन के बलाल बह सब कपडा खरीद करते हैं। उनको फिर बम्बई भेजा जाता है श्रीर बम्बई में जो एक्सपोर्ट के दलाल होते हैं वह उसको एक्सपोर्ट करते हैं। इस प्रकार से एक्सपोर्ट का लाइसेंस उनको मिलता है भौर फिर इम्पोर्ट लाइसेंस भी उनके नाम से ही दिया जाता है भीर बह फिर पगडी चलती है या उसकी ब्लैक मार्केटिंग होती है । तो इम्पोर्ट लाइसेंस भौर एक्सपोर्ट लाइसेंस में कितना भ्रष्टाचार होता है, यह कभी शासन ने देखा है क्या ? तो मैं समझता हं कि यह घुसखोरी जो है यह कभी भी खत्म नहीं होगी जब तक कि **प्राजकल की जो परिस्थित उत्पन्न हो गई** है बह खत्म नहीं होगी।

ग्राप स्टैडडं घाफ लिविंग बढ़ाने को कहते हैं। महात्मा जी के चेले घपने को कहते हैं, महात्मा जी की गांधी टोपी तो जकर पहनते हैं लेकिन इनके घरों में जाकर देखिए तो ऐसा ऐसा फर्नीचर झापको मिलेगा जे कि राजाधों भीर महाराजाधों के घरों में भी नहीं मिलेगा। राजाघों को तो क्या क्या कहते ये जनको तो खत्म कर दिया लेकिन ये इसरे राजा पैदा हो गए हैं जो बड़े बड़े इंडस्टियलिस्टस है या बडे कारपोरेशंस के बेयरमैन हैं, उनके मकान देखिए, उनका इतना होई स्टैंडर्ड ग्राफ लिविंग है कि किसी राजा महाराजा का भी ऐसा नहीं होगा। यह राजों महाराजाओं से भी बढ़ गए हैं। जो नेयरमैन हैं कारपीरेशंस के, उनके धर जाकर देखिए, मिनिस्टरों के घर देखिए । महारमा गांधी जी ने तो कहा या कि सिम्पिल लिबिंग ऐंड होई थिकिंग होता चाहिए। तो अब हाई लिविंग और सिम्पिल चिकिंग हो गई है। बड़े भाराम से रहते हैं। इस वास्ते पैसे की जरूरत होती है। यदि उनको पैसा नहीं मिले तो कैसे काम चल सकता है। स्टैन्डड प्राफ लिविंग उनका हाई है कान्बेट स्कलों में प्रपने बच्चे पढ़ने भेजते हैं, साठ साठ रुपये महीना उन पर खर्च करते हैं. सत्तर सत्तर (व्यवधान) हां. सी सी रूपये भी देने हैं. तो इस वास्ते भी पैसे की जरूरत होती है क्योंकि इनकी रोज की जरूरत योडे पैसे से सेटिसफाई नहीं होती है । इस वास्ते जब तक सिम्पिल लिविंग नहीं भायेगी जब तक महातमा गान्धी ने जो कहा या कि सिम्पिल रहना चाहिए और विद्यमी वस्त्रों का बायकार करके स्वर्टमी वस्त्र पहनना चाहिए भीर साथ साथ में यह भी कहा था कि जब तक तुम्हारा पड़ोमी भुखा रहता है नंगा रहता है तब तक नमको ऐसी वस्तधों का उपमोग करने का श्रधिकार नहीं है, लेकिन यह भापने नहीं किया। यसकोरी के लिए मैं नन्दाजी से भी कहना चाहता हं कि घुस-खोरी इन लिए है कि बापने जो महात्मा जी का पैगाम या उसको नहीं माना । उनको मारने वाला जो या वह तो हत्यारा या ही लेकिन महारमा जी के पैगाम को मारने वाले झाप

मोग हो और इस बास्ते बूसखोरी हो गई हैं और जो स्टैंडेड धाफ लिविग का नारा धाप लगाते हैं, जो बड़े बड़े धाफिसखं हैं, या कार-पोरशन्स के चेयरमैन हैं उनकी लिविग को धाप देखिए उनके उपर नियंत्रण लगाइए धौर उसके साय-साथ में चन्दा लेने का जो सवाल धाज पैदा हो गया है, वह चन्दा लेना जब बन्द कर होंगे भौर बड़े बड़े इंडस्ट्रीमिलिस्टस लोगों की कठ-पृतली नहीं बनगे तो बूसखोरी बन्द हो जगयेगी..... (व्यवधान)

एक सदस्यः प्रवक्त पर रिक्रए।

भी हुक न चन्य कछवाय : मैं प्रापकी व्यवस्था चाहता हूं, सदन में गणपूर्ति नहीं है। (व्यवधान) मैं चैलेंज करता हूं, सदन में गणपूर्ति नहीं है।

Mr. Deputy-Speaker: Count is being taken. Meanwhile, the hon. Member can go on and conclude his speech.

भी बड़े : तो मेरा यह कहता है कि

भी हुकम चन्त्र कल्लाम : मैं भ्रापकी व्यवस्था चाहता हूं कि सदन में गलपूर्ति नहीं है।

उपाध्यक्त महोबयः वह गिन रहे हैं, भ्राप वैठिए । (श्यवचान)

The House stands adjourned till 11 a.m. tomorrow.

17 hrs.

The Lok Sabha then adjourned till Eleven of the Clock on Wednesday, December 1, 1965 Agrahayana 10, 1887 (Saka).

GMGIPND-LS II-2019 (Ai) LSD-30-12-65-970.